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LOK SABHA DEBATES



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LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA DEBATES

6893

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LOK SABHA

Thursday, 27th March, 1958.

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Shifting of D.V.C. Headquarters

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*1243. { Shri Gajendra Prasad Sinha:
 { Pandit D. N. Tiwary:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1936 on the 19th December, 1957 and state the latest position regarding the proposal to shift the Damodar Valley Corporation Headquarters from Calcutta to Bihar?

The Minister of Irrigation and Power (Shri S. K. Patil): No decision has so far been taken on the proposal of the Government of Bihar to shift the headquarters of the Damodar Valley Corporation to Bihar. The matter is to be discussed at the next Conference of the participating Governments. No date has yet been fixed for this Conference.

Shri Gajendra Prasad Sinha: Originally it was planned that as long as the construction will continue, the headquarters will be at Calcutta and after that it will be shifted to Bihar. In reply to Question No. 1936, the same answer was given by the hon. Minister. May I know if there is any further chance of taking a decision early?

Shri S. K. Patil: The D.V.C. appointed an enquiry committee in 1953. They did recommend that the headquarters should be shifted to Maithon and a part of it to another place, Ranchi or somewhere. After that, there was discussion again and again year after year. Special difficulties have been pointed out and they are meeting again. No final decision has as yet been taken, but there is always a chance of doing it.

Shri Gajendra Prasad Sinha: When once a decision has been taken to shift to any part of Bihar, may I know what are the main difficulties coming in the way?

Shri S. K. Patil: There is a representative of Bihar even in the D.V.C. and these difficulties are being commonly discussed by both the Governments with a view to arriving at a satisfactory solution. I do not want to go into all these reasons. There are reasons given as to why it should not be shifted to Bihar, but that is a long narration.

Dr. Ram Subhag Singh: May I know whether the site acquired at Ranchi and the materials collected there have all been disposed of?

Shri S. K. Patil: I would not be able to say that without notice. But I can assure my hon. friend that a skeleton administrative office in Ranchi is being proposed and will be functioning very soon.

Shri N. R. Munisamy: May I know what is the range of operation of the D.V.C. being situated in Calcutta as its headquarters?

Shri S. K. Patil: So far as the range of operation is concerned, because it is in Calcutta, there is proximity with

the outside world in a much quicker way than at other places. That is their claim, but that claim is not accepted by Government, because it is under consideration. They are meeting again to finally decide what is to be done about it.

Shri Barman: After the construction is complete, may I know whether Government have considered it to be a necessity to undergo extensive expenditure in constructing the headquarters at some other place, except the engineering department, which is at present being carried on with the existing buildings?

Shri S. K. Patil: That is exactly one of the reasons why the D.V.C. has been saying that accommodation for 850 people that would have to be shifted would cost quite a lot of money. That is the main point as to why there is reluctance in shifting the headquarters to other places.

Shri Gajendra Prasad Sinha: Is it not a fact that Calcutta is already sufficiently congested and there is plenty of space in Bihar?

Shri S. K. Patil: These 850 people are happily living in that congested area.

Mr. Speaker: The advantage in Calcutta is that some portion of D.V.C. is there.

पशुओं के प्रति निर्दयता निवारण समिति

+
श्री भक्त दर्शन :
₹ १२४४. { श्री स० चं सामन्त :
श्री दी चं शर्मा :

क्या आज तक कृषि मंत्री १५ नवम्बर १९५७ के तारांकित प्रश्न संख्या १६६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे।

(क) क्या पशुओं के प्रति निर्दयता निवारण समिति द्वारा प्रस्तुत रिपोर्ट पर इस बीच विचार कर लिया गया है।

(ख) यदि हाँ, तो क्या समिति की सिफारिशों और उन पर किये गये निर्णयों का एक विवरण सभा-पटल पर रखा जायेगा;

(ग) इस रिपोर्ट के सम्बन्ध में विभिन्न राज्य-सरकारों की प्रतिक्रिया क्या है; और

(घ) यदि उपरोक्त भाग (क) का उत्तर नकारात्मक हो, तो विलम्ब के क्या कारण हैं?

कृषि उपलब्धी (श्री श० व० कृष्णप्पा)
(क) से (घ). सभा की टेबल पर एक विवरण रख दिया गया है। [देखिये परिचय ६ अनुवन्ध संख्या १४]

श्री भक्त दर्शन. अध्यक्ष महोदय, इससे पहले कि मैं अपना पूरक प्रश्न पूछूँ, आपकी आज्ञा से मैं एक व्यवस्था का प्रश्न प्लाइट आफ आर्डर रेज करना चाहता हूँ और वह यह है कि यह रिपोर्ट जो इस कमेटी को है यह मंसद, की लाइब्रेरी में १३-१-५८ को पढ़ने गई थी और सदन की बेज पर १३-३-५८ को यह रक्खी रखी तो क्या यह उचित होगा कि जब तक यह रिपोर्ट सदन की बेज पर न रखो जाय तब तक वह पार्लियामेंट की लाइब्रेरी में पहुँचा दी जाय?

Mr. Speaker: Why is there so much delay? Only on the 17th March it was placed on the Table.

The Minister of Food and Agriculture (Shri A. P. Jain): We had got a few copies of the printed report and therefore, we took the earliest opportunity to place it in the library. When we got more copies, we placed it on the Table of the House.

Shri Braj Raj Singh: Is it proper that it should be placed in the library earlier than on the Table of the House?

Shri Tangamani: Only on the 17th March it was placed on the Table of the House.

Mr. Speaker: When was it placed in the library?

Shri Bhakt Darshan: On 13th January, 1958. It was placed on the Table of the House on the 17th of March.

Mr. Speaker: The only point the hon. Member raised was why it should be placed in the library earlier than its having been placed on the Table of the House. Is that the. . . .

Dr. Ram Subhag Singh: Not only that; the report has not been placed on the Table of the House on the first day when the House met.

Mr. Speaker: That is another matter. The House was not sitting on the 13th January, 1958 and therefore, the only point was that they did not want it to be kept with the Government until the House met. Even ordinances are passed when the Houses are not sitting. Under those circumstances, what has been considered to be an advantage to hon. Members ought not to be complained against. Therefore, on the 13th January, it was right and proper that it was placed in the library. Whenever the House is not in session and the Government is willing to place copies, instead of waiting till the House meets for its being placed on the Table, I would advise them to place a copy in the library. As soon as such reports are placed in the library, I shall advise the office to mention it in the bulletin and hon. Members will be informed that such and such report has been placed in the library, so that they may get copies if they want. So far as its not being placed on the Table as soon as the House met is concerned, I would urge upon hon. Ministers that as soon as the House meets, they may place one copy here on the Table and leisurely submit other copies. They need not wait till they get all the copies.

श्री भक्त दर्शन : इस विवरण में यह बतलाया गया है कि एक विशेषक तैयार किया जा रहा है, इस सम्बंध में एक बिल तैयार किया जा रहा है। मैं जानना चाहता हूँ कि क्या गवर्नरेंट यह बनाने की कृपा करेगी कि इस सेशन में या अगले सेशन में उसे पेश किया जा सकेगा?

श्री भू० ब० हुश्चन्द्रा : बिल इस समय तैयार हो रहा है। अगर वह तैयार हो गया तो इस सेशन में आजायगा बरना दूसरे सेशन में आयेगा।

श्री भक्त दर्शन : एक प्रश्न और है। इस कमेटी ने यह सिफारिश की थी कि इस देश से जो बन्दरों का निर्यात और देशों को होता है तो उन देशों के विचार समय समय पर मंगाये कि वहां पर उनके माथ मानवी व्यवहार होता है कि नहीं और मैं जानना चाहता हूँ कि इस बारे में कोई कदम उठाये जा रहे हैं कि नहीं?

अध्यक्ष महोब्दय : बन्दरों के बारे में पूछते हैं।

श्री अ० प्र० जैन : कामसं एंड इंडस्ट्री मिनिस्ट्री ने इस बारे में जानकारी भी हासिल की है और उनको भी ऐसा पता लगा कि बन्दरों को यहां से ले जाने में पहले जो हालत थी वह बहुत कुछ सुधरी है।

Shri D. C. Sharma: May I know if any machinery will be evolved to keep a check so far as the States are concerned that they are implementing the recommendations of this committee?

श्री अ० प्र० जैन : हमारा फेडरल कांस्टीट्यूशन है और उसके अन्दर स्टेट्स की अपनी जिम्मेदारियां हैं और उनके यहां स्टेट्स लेजिस्लेचर्स हैं। हमारी भी जिम्मेदारी है और हम उन जिम्मेदारियां के सम्बन्ध में अपनी पार्लियामेंट को जवाबदेह हैं। हम उन को तवज्ज्ञ दिलाते हैं, उन से कहते हैं, लेकिन यह हमारी ताकत और अधिकार में नहीं है कि हम उन को मजबूर कर सकें।

Shri S. C. Samanta: May I know whether the proposed Bill will be introduced in the House as it is or it will be circulated to the States for their opinion?

Shri A. P. Jain: The Bill will deal with only those items which relate to the Centre and so it may not be necessary to send it to the States. But, if necessary, we will certainly take their opinion.

सेठ गोविन्द बाट : प्रतिवेदन के सम्बन्ध में जो बातचीत अभी हो रही है उस में अभी मंत्री जी ने यह भी कहा कि इस विषय में एक विशेषक लाने का सरकार विचार कर रही है। इस प्रतिवेदन में कुछ और बातें होनी चाहिये थीं, वे नहीं हैं। तो क्या इस विशेषक में और भी बातें पर विचार किया जायेगा, जैसे, मैं एक ही दृष्टिकोण से जो सरकारी डेरी काम है उन में जो बद्धड़े पैदा होते हैं वे बद्धड़े जिस दिन पैदा होते हैं उसी दिन बैच दिये जाते हैं। जिस का मतलब यह निकलता है कि वे मार डाले जाते हैं गोवंश के साथ यह बड़ी से बड़ी ऊदादती हो रही है। मैं जानना चाहता हूँ कि जो विशेषक पेश किया जायेगा उस में कोई ऐसी बात कही जायेगी कि इस तरह की चीज न को जाय सरकारी डेरी कामों में।

श्री अ० प्र० जैन : जो कानून हम बनाने जा रहे हैं वह उन्होंने बातों से सम्बन्धित होगा जिन की सिफारिश इस रिपोर्ट में की गई है। भीर कोई बातें उस में लाने का हमारा इरादा नहीं है।

Shri Hem Barua: The statement says that the recommendations of the Committee are being examined by the State Governments. May I know what appropriate action have the State Governments taken on the recommendations?

Shri A. P. Jain: We have sent the report to the State Governments to implement the recommendations which concern them. We have also requested them to let us know to what extent they have implemented those recommendations. We have not received any information from them so far.

Mr. Speaker: This has been discussed on the floor of the House. The Attorney-General gave an opinion that this is a provincial matter. Therefore, excepting so far as the Union Territories are concerned, hon. Members will ask their counterparts in the various Assemblies to find out what action has been taken by the various State Governments.

Shri C. R. Pattabhi Raman: There was a Private Members' Bill by Shrimati Rupgmini Arundale which was withdrawn on the assurance by Government that they will bring forward legislation.

Mr. Speaker: They are considering the report. I am only stating what the Minister has stated; nothing new.

Shipping Co-ordination Committee

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•1245.	Shri Rameshwar Tantia: Shri Raghunath Singh: Shrimati Ila Palchoudhuri: Shri Shree Narayan Das:
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Will the Minister of Transport and Communications be pleased to state:

(a) what progress has been made to set up a Shipping Co-ordination Committee to ensure effective liaison between the Department of Transport and other Ministries; and

(b) whether any Liaison Officers are being appointed for the purpose of co-ordination between Importing and Exporting Departments in public and private sectors?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The Shipping Co-ordination Committee has already been set up in January, 1958.

(b) Two Liaison Officers, one representing the Indian Shipping Companies in the private sector and the other those in the public sector, have been appointed by the companies concerned to assist the Committee in finalising arrangements for booking shipping space on Indian vessels for

import and export cargoes, moving on Government account. The Committee does not deal with shipment problems connected with trade moving on private account.

Shri Rameshwar Tantia: May I know the number of foreign ships chartered during 1957 to carry Government cargo both for import and export and how much freight and demurrage were paid?

Shri Raj Bahadur: It is not possible for me to answer such a comprehensive question without notice.

Shri Rameshwar Tantia: May I know whether any negotiations took place with the foreign shipping concerns to pay the freight in rupees?

Shri Raj Bahadur: I am not aware of any negotiations with the foreign shippers regarding payment of freight in rupee.

Shri Ramanathan Chettiar: May I know whether the representatives of chambers of commerce and trade associations will be associated with this Liaison Committee?

Shri Raj Bahadur: The shipping companies in the private sector have appointed a liaison officer, and that liaison officer will provide the necessary co-ordination.

Shri Joachim Alva: Whenever any Ministry has a shipping problem does that Ministry keep in direct touch with the Ministry of Transport or does it go to the Indian shippers direct?

Shri Raj Bahadur: By and large, this is the purpose of the Co-ordination Committee.

Dr. Ram Subhag Singh: May I know whether this Committee will be entitled to go into the demurrage which Government have paid for unloading cargo last year?

Shri Raj Bahadur: The question is whether we can effect maximum utilisation of the Indian shipping for purposes of moving Government

goods. This Committee has come into being for that specific purpose.

Import of Wheat

***1246. Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state:

(a) the programme of import of wheat during 1958-59; and

(b) the amount of foreign exchange to be spent for importing wheat during the above-mentioned period?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):

(a) and (b). Out of the current agreements with USA and Canada, about 5 lakh tons of wheat may remain to be shipped at the beginning of the next financial year. The foreign exchange requirements, that is mainly on freight, may be approximately Rs. 2 crores. Further shipments and the foreign exchange required will depend on the terms of the agreements that may be entered into with the exporting countries for further supplies. In the budget for 1958-59, provision has been made for the import of 2 million tons of wheat estimated to cost about Rs. 77 crores, of which about Rs. 13 crores may have to be incurred in foreign exchange.

Shri D. C. Sharma: May I know whether Government is entering into negotiations, so far as supply of wheat is concerned, with countries other than Canada and USA?

Shri A. M. Thomas: Except Canada and USA, we have not entered into any agreement with any other country.

Shri D. C. Sharma: May I know how the imports for 1958-59 compare with imports in 1957 and 1958? Has there been any upward trend in imports?

Shri A. M. Thomas: No, Sir. As will be seen from the supplementary demands which came up before the

House recently, the revised estimates for 1957-58 provide for the shipment of about 30 lakhs tons of wheat and 5 lakhs tons of rice and the total cost would be Rs. 159 crores, out of which the foreign exchange element may come to Rs. 38 crores. In 1958-59, according to the budget, we have a programme to import two million tons of wheat and 5 lakhs tons of rice.

Shri Sinhasan Singh: Has the Government taken any step to reduce the import of foodgrains and to utilize that money for importing fertilizer, as recommended by the Mehta Committee?

The Minister of Food and Agriculture (Shri A. P. Jain): In fact, the foreign exchange which we are to spend on import of food has been going down. In the year 1956-57 it was Rs. 48 crores; in 1957-58 it was Rs. 43 crores. We have budgeted for Rs. 36 crores for 1958-59. But I may make it clear that this has no bearing on the import of fertilizers.

Shri Sinhasan Singh: There was a recommendation by the Committee that instead of importing food, we should utilize that money for importing fertilizers so that we can grow more food. Has that aspect of the question been considered by Government? Will food import be reduced and that money utilized for import of fertilizers?

Shri A. P. Jain: It is rather a ticklish question which cannot be answered during the Question Hour. I will make the position clear during the course of the debate when it takes place on the Demands of the Ministry of Food and Agriculture on 1st and 2nd April.

Shri Thirumala Rao: Have Government taken any policy decision on the recommendations of the Foodgrains Enquiry Committee with regard to the quantum of imports from outside in the next two years?

Shri A. P. Jain: No, Sir. We have not adopted any decision in the matter. Of course, while considering the import programme we are keeping in view the recommendations of the Foodgrains Enquiry Committee.

Shri C. R. Pattabhi Raman: Are Government aware of the figures given by the Planning Commission with regard to the foreign exchange element in the import of foodgrains?

Shri A. P. Jain: Yes, I am aware of it. I think the figures given by the Planning Commission create a somewhat misleading impression.

Shri C. R. Pattabhi Raman: The figures are different.

Shri A. P. Jain: When they say that the imports for 1956-57 are of the order of Rs. 102 crores, the general impression that it will create is that the whole of the amount is in terms of foreign exchange. Actually, part of it is in terms of rupees and part in foreign exchange.

The actual amount spent in terms of foreign exchange is only Rs. 48 crores and not Rs. 102 crores.

सेतु पांडिकर दास : केवल इस साल हमारी गड्ढ आंग चावल की फसल खराब हुई है। किंदवाई गाहल के जमाने में यह उम्मोद की जाती थी कि हम बाहर से अनाज मंगाना बहुत जल्द बन्द कर सकेंगे। एक साल फसल खराब हुई है यह तो ठीक है, लेकिन क्या हम यह बराबर बाहर से अनाज मंगाना जारी रखेंगे या यह आशा की जाती है कि कभी बन्द कर सकेंगे? और अगर बन्द कर सकेंगे तो कब तक?

श्री अ० प० जैन : हमारी बराबर यह कोशिश है कि हम बाहर से जितना कम अनाज मंगायें उतना अच्छा है। लेकिन मैं यह नहीं कह सकता कि फलां तारीख से बन्द कर दिया जायेगा, मैं इसके बारे में कोई तारीख मुकर्रर नहीं कर सकता क्योंकि ऐसा करना एक बहुत लम्बी बात कहना होगा। लान के बहुत सारे

ल्ट्रेसेज और ल्ट्रेस हैं और उनकी वजह से कुछ मंगाने को जकरत पड़ जाती है। तो इसके किस बन्द कर सकेंगे या बंद नहीं कर सकेंगे यह तो नहीं कहा जा सकता, लेकिन बन्द करने को कोशिश करेंगे।

Shri C. R. Pattabhi Ramam: May I know whether it is impossible to negotiate with Burma for payment in rupees instead of in sterling?

Shri A. P. Jain: That again is a rather complicated question because we have a certain pattern of trade with Burma. There are two principal commodities which Burma exports—one is rice and the other is timber. Now if we have to export anything to Burma, naturally we have to buy rice and timber from them. Although the payments may actually be calculated in terms of sterling or any other type of foreign exchange but to the extent that the purchases are made in India they are adjusted one against the other.

Shri P. R. Patel: May I know if the foodgrains imported will be sold at subsidised rates? If so, at what rates and what will be the loss to the Government?

Shri A. P. Jain: The loss can be calculated only after we have known the prices at which the foodgrains are imported. The price in the world market varies from time to time. The hon. Member would be aware that inside the country we have so far been selling wheat at Rs. 14 per maund and rice at Rs. 16 per maund. Some of our agreements are on the basis of a foreign price, for instance, the agreement with Burma for the import of rice. But the prices of other foodgrains depend upon the ruling prices in the world market on which it is not possible to calculate the loss.

Unwanted Coins

*1247. Dr. Ram Subhag Singh: Will the Minister of Transport and Communications be pleased to state:

(a) whether Director General Post Offices has issued a circular directing

the post offices not to accept certain coins; and

(b) if so, the coins which are not acceptable according to that circular?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, Sir.

(b) Standard silver rupee, half rupee, $\frac{1}{2}$ and $\frac{1}{4}$ rupee coins issued prior to 1940 which ceased to be legal tender.

Shri Joachim Alva: May I know what is the difficulty for the post offices to accept this coin and make arrangements with the State Bank of India for passing it on to them? The man in the village has to undergo great difficulty because of its rejection by the post offices.

Shri Raj Bahadur: We have to act within the four corners of the instructions laid down by the Ministry of Finance according to which such coins as have been declared not to be legal tender have to be tendered to the Reserve Bank.

Shri Tyagi: Transfer your wisdom to them.

Mr. Speaker: Hon. Minister should consider this suggestion. How many villagers will go to the Reserve Bank? Whatever inconvenience is caused ought to be mitigated as far as possible. After all it is this Ministry which experiences the difficulty.

Shri Raj Bahadur: It is not only applicable to the post offices. It is applicable to all institutions.

Mr. Speaker:to the extent the hon. Minister is in charge of post offices. Let no inconvenience be caused to them.

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): If the inconvenience is there, we will certainly take it up with the Finance Ministry or, if necessary, with the banks concerned. Naturally

we will have to take it up with the Finance Ministry and we will certainly like that it should cause the least inconvenience.

Dr. Ram Subhag Singh: May I know if the Finance Ministry or the Communications Ministry had given any publicity to this circular before it came into being?

Shri Raj Bahadur: This was duly publicised.

Shri Sinhasan Singh: If a Government Department refuses to accept their own tender what will happen to the public? So many lakhs and crores of poor men do not go to the Reserve Bank and put their money there.

Mr. Speaker: That is an argument. The hon. Minister says that he will take it up.

Shri Tangamani: May I know whether the yellow two anna coins are also not accepted by the post offices?

Shri Raj Bahadur: I think they are specified in the orders. The yellow two anna coins are there.

Shri Sadhan Gupta: When was this circular issued and what was the length of warning given before it was issued? In what way was that warning given?

Shri Raj Bahadur: I may just refer to the various orders and notifications. Notification dated the 11th October, 1940, was in respect of silver rupee and half rupee. Notification dated the 1st October, 1942 and 16th November, 1942, were in respect of the standard silver quarter rupee coin and two anna coin ceased to be legal tender by virtue of the repeal of Sections 4 & 12 of the Indian Coinage Act, 1906, as amended by the Indian Coinage Act of 1947.

Shri Sadhan Gupta: What was the length of the warning given?

Shri Tyagi: It was only a silent warning.

Shri Raj Bahadur: An Act was passed by Parliament and it was published in the Gazette.

Mr. Speaker: Hon. Members, when they go to their constituencies, ought to tell them what legislation they themselves have passed and acquaint the public as to how they should act and react. It is not merely the Government that does it.

Shri Sadhan Gupta: Hon. Members will not reach certain constituencies throughout their career. There are 4,000 to 5,000 constituencies.

Mr. Speaker: They must agitate for lessening the constituencies.

Mango

*1249. **Shri Raghunath Singh:** Will the Minister of Food and Agriculture be pleased to state whether it is a fact that Indian Council of Agricultural Research proposes to start a pilot scheme at Saharanpur for the improvement of mango?

The Deputy Minister of Agriculture (Shri M. V. Krishappa): Yes. It is proposed to set up a Regional Fruit Research Station for Mango and Litchi at Saharanpur to be jointly financed by the Central and the State Governments under the scheme for the intensification of research on important fruits which is one of the schemes included in the Second Five Year Plan.

श्री रघुनाथ सिंह : जहां तक हम लोगों को मालूम है सहारनपुर का आम कुछ अच्छा नहीं होता। बम्बई का एलफांजो और बनारस का लंगड़ा आम अच्छा होता है। तो बनारस में या बम्बई में इस तरह की चीज स्थापित करना अच्छा होता। सहारनपुर के बारे में तो कुछ मालूम नहीं है कि वहां आम अच्छा होता है या नहीं। और लीची देहरादून की अच्छी होती है। तो जहां जो चीज अच्छी होती है वहां वह चीज स्थापित करनी चाहिए।

Mr. Speaker: The hon. Member may carry on his propaganda in favour of Banaras during the Food debate.

Shri Ram Singh Singh: लंगड़ा बनारस का है।
आपनहीं हैं, वह तो नार्थ बिहार का है।

Shrimati Renuka Ray: Malda.

Shri Tyagi: Saharanpur has its importance.

Shri M. V. Krishnappa: There is already a Fruit Research Station at Saharanpur, which has done a considerable amount of work on various fruits and has benefited the whole of U. P., particularly Dehra Dun, because it is very near Saharanpur.

The idea is to set up the main regional station at a place where already some considerable work has been done. We have sub-stations also. We are prepared to take up the question of Banaras or any other place wherever there is need for it.

Mr. Speaker: Why are hon. Members satisfied with mere paper mangoes?

National Highways in Bombay

*1250. **Shri Assar:** Will the Minister of Transport and Communications be pleased to state:

(a) where any new National Highways are to be constructed in Second Five Year Plan in Bombay; and

(b) if so, what are they and the total amount to be spent thereon?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) & (b). While no new National Highways are proposed to be included in the system of National Highways in Bombay State, it is proposed to construct about 300 miles of missing links in the existing National Highways in the State. The cost of these works is estimated at Rs. 286.0 lakhs.

Shri Assar: Is Government aware that the Bombay Government has stopped the construction of Bombay Goa Road on account of no grant being given by the Central Government?

Shri Raj Bahadur: If the hon. Member is referring to the West Coast Road, that is being financed by the Centre and we give such finances as we get from the Finance Ministry or the Planning Commission.

Shri P. R. Patel: May I know when construction of roads in north Gujarat was commenced and when it will be completed? How many years will they take?

Shri Raj Bahadur: If the hon. Member points out the particular National Highway to which he refers, I will be able to give specific information.

Shri Sonavane: May I know what efforts are made to keep the Highways in a running condition because these Highways are flooded during monsoon, particularly near Sholapur City?

Mr. Speaker: Does he refer to the new National Highway?

Shri Sonavane: No, Sir.

Mr. Speaker: Then how does it arise out of this question?

Shri Dasappa: Is it a fact that the additional profit, which the S.T.C. earned by way of the cement deal, to the extent of Rs. 5 crores is going to make any difference in the allotment to the various States? Would the allotments be enhanced?

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): The hon. Member should wait till tomorrow. Probably we may be able to say something on this matter in connection with our schemes.

Shri Yajnik: May I know why the Bombay-Ahmedabad national highway has not been completed after all these years?

Mr. Speaker: How do these questions arise out of this?

Shri Yajnik: National highways in Bombay.

Mr. Speaker: The hon. Member would kindly read the question: (a) Whether any new National Highways are to be constructed in Second Five Year Plan in Bombay.

Shri Yajnik: This is a new one because it is not finished yet. It has been hanging fire for the last 20 years. It was first announced to be made in 1937 when first the Ministry took charge.

Mr. Speaker: The hon. Minister may satisfy the Member.

Shri Raj Bahadur: I do not know whether I will be able to satisfy the hon. Member. I can only inform him that the Bombay State has as many as 9 National Highways criss-crossing the area. The Ahmedabad-Kandla National Highway No. 8A happens to be one. We get finances as I said out of the grants sanctioned by Parliament and we are trying to spend them on the National highways in our charge.

Shri Yajnik: I am asking about the Bombay-Ahmedabad highway.

Mr. Speaker: Is there that highway?

Shri Raj Bahadur: As far as my list shows, there are: Bombay-Agra; Bombay-Madras-Bangalore; Bombay-Calcutta; Banaras—Cape Comorin via Nagpur; Bombay-Delhi via Jaipur; Ahmedabad-Kandla; Rajkot-Porbandar; Poona-Vijayawada-Hyderabad; Nasik-Poona. These are the highways.

Mr. Speaker: It is not there.

Shri Assar: When will the amounts be allotted to the State Government?

Shri Raj Bahadur: They are allotted from year to year within the provisions of the Budget.

Mr. Speaker: Next question: Shri Achar.

Shri P. R. Patel: As has been stated by the hon. Minister.....

Mr. Speaker: I have already called the next question.

Sign Boards on Railway Stations

*1251. **Shri Achar:** Will the Minister of Railways be pleased to state:

(a) whether the sign boards of the railway stations between Manjeshwar and Kasargode stations have been recently changed from Kannada language into Malayalam;

(b) whether it is a fact that Kannada was used till recently ever since this railway line was opened in 1906; and

(c) the reasons why this change was made?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) Names in Kannada script have been there for a long time.

(c) A change was made consequent on the inclusion of this area in Kerala State.

Kannada script in sign boards is however, being restored in view of the fact that this language has also been accepted by the Kerala Government as a Regional language of the area.

Shri Achar: May I know in which of the stations they are going to be restored?

Mr. Speaker: Has he got a list of these stations?

Shri Shahnawaz Khan: Yes.

Mr. Speaker: How many?

Shri Shahnawaz Khan: Five. The names of the stations are: Kasargod, Kudubu halt, Kumbla, Mangalapadi and Manjeshwar.

Some Hon. Members rose—

Mr. Speaker: The Malayalam names have been removed and Kannada restored. Next question.

Non-payment of Sugar-cane Price

*1252. { **Shri Bishwanath Roy:**

Shri Ramji Verma:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a large amount of sugar-cane price has not been paid by the sugar mills to the growers who supplied sugarcane to the factories in 1956-57 season;

(b) if so, whether any steps have been taken by Government for its payment soon; and

(c) whether a statement regarding the amounts which were to be paid to growers by different sugar factories after the crushing season 1956-57 will be laid on the Table?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):

(a) No, Sir.

(b) Does not arise.

(c) A statement is laid on the Table of the Sabha. [See Appendix VI, annexure No. 15].

Shri Bishwanath Roy: In view of the statement laid on the Table of the House which shows that about a crore of rupees as sugar-cane price was to be paid to the growers, may I know why the Government was so indifferent towards payment of the price to the growers?

Shri A. M. Thomas: We are constantly attending to this question. We are very vigilant also. The House will be interested to know that the arrears of cane price outstanding on 1-11-57 formed about 1.4 per cent. of the total price of cane purchased during 1956-57 season. It has come down to 23 per cent. now. It cannot be said that the outstanding arrears are much.

Shri Bishwanath Roy: May I know why the Government is not taking any steps for prompt payment of the sugar-cane price to the growers who have to pay interest on the loans that they have taken from different agencies?

Shri A. M. Thomas: We have taken prompt steps. As the House knows, the Central Government itself has passed the Sugarcane Control Order, 1955, by which the price of sugar-cane has to be paid within 14 days of delivery.

Shri C. D. Pande: Is the Government aware that three years back in certain areas in Tarai and Doiwala, Dehra Dun District, a cut of two annas per maund was made on the assumption that the cane was of an inferior variety and the recovery was too low? Later on, it was found that the recovery was normal and the Government was pleased to restore that two annas per maund cut. May I know whether that money has been paid or not and if not, why?

The Minister of Food and Agriculture (Shri A. P. Jain): Some of the millers have paid the money. Some have not. We have recently told them that if they do not pay it immediately, then, we shall have to take action against them.

Shri Tyagi: One of the mills where the two annas was deducted is in Doiwala, Dehra Dun. That mill is being worked by the Ministry itself and that mill is giving an average much more than any other mills in U. P. May I know if they, from the earnings of this year intend to pay back to the peasant his two annas?

Shri A. P. Jain: No. Prices are determined from year to year. Whatever price was determined in a particular year, that is paid accordingly.

Shri Tyagi: I want to know about the arrears of that year when two annas was deducted. Because the mill-owner has been dispossessed

of that mill and what he owes is the liability of the Government, are the Government prepared to pay on his account the two annas deducted in that year wrongly?

Shri A. P. Jain: In that particular mill, in that year, the recovery was low. Therefore, the cane growers who supplied cane to that mill were not entitled to the payment of this two annas. The case was just otherwise in the case of Tarai mills. There, some mills have made the payment; others have not. We are asking them to make the payment. So far as Dehra Dun is concerned, the cane-growers are not entitled to extra payment.

Shri Tyagi: May I know if it usual that productivity of cane and its recovery varies from year to year in an area? Could that be possible that it was so low in one year and in the very next year, it came to 10.5 per cent. or 12 per cent? How could that be possible?

Shri A. P. Jain: Recovery does vary from year to year. I do not know whether in the particular case it was only the fault of the cane. But, the recovery was as it was indicated at that time.

Shri Tyagi: Is it not a fact.....

Dr. Ram Subhag Singh rose—

Mr. Speaker: Order, order. The hon. Member Dr. Ram Subhag Singh will resume his seat. The hon. Minister has been asked about cane prices here. One question was put as to whether this amount that had been deducted by mistake has been returned or not. Some of the mills have returned; some have not. So far as the Dehra Dun Mill is concerned, the hon. Minister says that it was found that the sucrose content or recovery was not sufficient and therefore, they were justified in withholding. The hon. Member must take it up with the Govern-

ment. He put a question and I allowed the question as to whether recovery can vary from year to year. Certainly, if there was not sufficient rain or there were various other matters. Am I to go on allowing a discussion over this matter with respect to two annas in respect of the Dehra Dun mill? I think from the general we ought not to go to individual cases. They must take it up with the Minister.

Shri Tyagi: On a point of clarification, Sir, the case of that mill was similar to that of the mill in Dehra Dun.

Mr. Speaker: Shri Heda.

Shri Heda: Certain mills had accepted the SISMA or a modified SISMA formula according to which a part of the price is paid as bonus. The hon. Minister stated that the arrears are not large. May I know whether the outstanding arrears were calculated including the bonus and if so, how much were bonus arrears and what arrangements are made to make payment of this?

Shri A. P. Jain: Regarding the first part of the question, payments under the SISMA or bonus formula is not included in these areas. If the hon. Member wants to know what exactly are the payments outstanding under the SISMA or the bonus formula, I would request him to table a separate question.

Shri Bishwanath Roy: One question, Sir. This is a very important question.

Mr. Speaker: I have allowed four of five questions to the hon. Member.

श्री बिज राज तिहः : क्या यह सच है कि शुगर फैक्ट्रीज ने किसानों को इसलिए बकाया नहीं ददा किया है क्योंकि उन्होंने एक बड़ी रकम कांप्रेस के चुनाव फंड में ददा की थी ?

Mr. Speaker: This is another aspersion.

Shri Braj Raj Singh: No aspersion. It is a fact.

Mr. Speaker: All facts are not proper to be stated here.

Shri Braj Raj Singh: It is a fact and that is why I mentioned it here.

Mr. Speaker: Next question.

Co-operative Societies

*1253. **Shri Sanganna:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the recommendations of Sir Malcolm Darling, the Colombo Plan Consultant to the Planning Commission, made recently in respect of the Co-operative Societies have been considered by Government; and

(b) if so, with what results?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) Yes, Sir.

(b) The Report has been circulated to all State Governments. The State Governments will take into account the observations of Sir Malcolm Darling in formulating their policies.

Shri Sanganna: May I know what facts and figures have been taken into consideration in making this recommendation?

Shri M. V. Krishnappa: He studied the entire rural credit system and the co-operative institutions in the country and recommended that the targets for credit and organisation of cooperation should be slowed down.

Shri Sanganna: In his recommendations he has pointed out certain defects and irregularities existing in the co-operative societies. May I know what steps have been taken by Government to rectify all these things?

The Minister of Food and Agriculture (Shri A. P. Jain): As was originally stated in the main reply to the question, the report of Mr. Darling has been sent to the State Governments. It is the State Governments which organise the co-operatives and which run them, and we have requested them to take note of these recommendations and to take necessary action.

Shri Panigrahi: May I know whether the committee made some recommendation with regard to the defective working of the co-operative movement in India, and whether they have suggested any improvement?

Shri A. P. Jain: It was not a committee. It was an individual who came, I believe, under the Colombo Plan assistance. He studied the working of the co-operatives here, and he came to certain conclusions. It is not necessary for us or the State Governments to accept all the conclusions, but his report has been sent to the State Governments to take such action as they consider necessary.

Overtime Allowance for Carriage and Wagon Staff

+
 Shri S. M. Banerjee:
 Shri Prabhat Kar:
 Shri Muhammed Elias:
 *1255. Shri Sarju Pandey:
 Shrimati Renu Chakravarty:
 Shri Ganpati Ram:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that overtime allowance is paid to the Carriage and Wagon Staff of Indian Railways deputed to perform their duties in sick lines for their work in excess of 48 hours in a week whereas overtime allowance is not paid to other Carriage and Wagon Staff deputed to perform Train Passing and Washing Line duties of the same Carriage and Wagon Shed

for their work in excess of 48 hours in a week; and

(b) if so, the reasons therefor?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) The staff employed in Loco sheds, Carriage & Wagon Depots and Sick Sidings are paid over-time for work in excess of 48 hours a week with a view to giving them some relief for their exclusion from the provision of the Factories Act, which provides for overtime for work in excess of 48 hours a week. Train examination and work in Washing Sidings are not done under conditions similar to those in a 'factory' and therefore, have been excluded for payment of overtime as under the Factories Act, but overtime under Hours of Employment regulations is due and paid.

Shri Sinhasan Singh: May I know whether the system of paying overtime is not applicable to the commercial staff who often work for more than 10 or 12 hours instead of 8 hours.

Shri Shahnawaz Khan: Actually, it is a separate question, but overtime is paid wherever it is due.

Shri Tangamani: What is the quantum of overtime wages paid to those employed in the washing line duties of the carriage and wagon shed? Are they paid on the basis of the overtime allowed under the Factories Act, namely twice the usual wages, or is there any other basis, because they do not come under the Factories Act?

Mr. Speaker: What is the basis of overtime?

Shri Shahnawaz Khan: They are paid at $1\frac{1}{2}$ times of the normal rate in C & W Sheds.

Shri Yajnik: May I know if this overtime work is imposed on them compulsorily, or is it optional for them to undertake this work?

Shri Shahnawaz Khan: There is no question of compelling anybody. In the interests of the efficiency of the

railways and in the interests of keeping the trains moving, sometimes they have to work overtime, and they are adequately paid for that.

Shri Sinhasan Singh: May I know whether in the interests of efficiency the Government is considering giving overtime to all railway employees wherever they are called upon to put in more time than the required scheduled time?

Mr. Speaker: Generally? It is a suggestion for action.

Shri T. K. Chaudhuri: Has the Government received any representation with regard to the unsatisfactory rate of overtime payment from the carriage and wagon staff of different Indian railways?

Shri Shahnawaz Khan: I am not at this moment aware of any such representation being received. It is possible some representation has been made and is in the office, but it is not within my knowledge at the moment.

Shri Prabhat Kar: May I know why this discrimination is made in calculating the quantum of overtime wages in the case of the two classes of employees, although they have to work overtime beyond the normal working hours?

Shri Shahnawaz Khan: Which two?

Shri Prabhat Kar: One is guided by the Factories Act. According to that, double the rate of the basic salary is paid, while in the other case, it is $1\frac{1}{2}$ times. So, the quantum will be less in their case. Why is this discrimination made?

Shri Shahnawaz Khan: Some of the carriage and wagon depots on the Western Railway only are classified under the Factories Act, and it is only in respect of those few carriage depots that the overtime is paid in accordance with the Factories Act. We have already taken up that matter with the Ministry of Labour to remove this anomaly.

**Export of Iron ore through
Masulipatam**

***1257. Shri Heda:** Will the Minister of Transport and Communications be pleased to state:

(a) the quantity of iron ore exported from the port of Masulipatam during the years 1956-57 and 1957-58.

(b) whether the port has been utilised to its full capacity; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Transport and Communication.

(**Shri Raj Bahadur:** (a) 1956-57 2,70,817 tons 1957-58 .. 2,35,549 tons (till end of February' 58)

(b) Yes, to very nearly its full capacity. If the development schemes relating to Masulipatam Port in the Second Plan are fully executed, the maximum capacity of the port will increase by over 50%.

(c) Does not arise.

Shri Heda: The hon. Minister has referred already to the scheme for development of the port. May I know whether that scheme has already been sanctioned, and if so, when work will start and the time-scheduled?

Shri Raj Bahadur: As I have said, if the scheme is taken up and the port developed, then the capacity will be increased by 50 per cent. The hon. Member is aware that the question of development of minor ports largely comes within the State responsibility. We only help finance it.

Shri Heda: May I know whether the channel transport, transport by boats, of iron ore from the fields of iron ores to the port area and then to the steamers is also taken into consideration, and if so, how the water transport is being improved?

Shri Raj Bahadur: If the hon. Member asks me about the fact whether ore is being carried by water, I may only tell him that it is so. It is carried by canal craft from Bezvada to a distance of 45 miles, the source

of the iron ore being Jaggiapet in Krishna District which is at a distance of 52 miles from Bezvada.

Shri Heda: May I know whether there is shortage of storage accommodation at Masulipatam port, and if so, how Government is going to improve it?

Shri Raj Bahadur: I do not think there is shortage of space, but it is a fact that the port is five miles from the shore, and it is being contemplated that the depot for stocking iron ore should be nearer the shore.

Shri N. R. Munisamy: May I ask one question?

Mr. Speaker: I have allowed a number of questions on this.

**Administrative Committee for
Cochin Port**

***1258. Shri Kodiyan:** Will the Minister of Transport and Communications be pleased to state:

(a) whether the Administrative Committee set up in the Cochin Port for registering the stevedore workers and giving them rotational work has started functioning accordingly; and

(b) if not, the reasons therefor?

The Minister of State in the Ministry of Transport and Communications
(**Shri Raj Bahadur:** (a) and (b). The Administrative Committee set up under the Award of Central Government Industrial Tribunal at Madura has been functioning since 1954. It has implemented all the terms of the Award other than the registration and distribution of labour. The Committee did not find it possible to proceed with the registration and allotment of the labour due to lack of agreement between labour representatives.

Shri Kodiyan: What was the stand taken by the representatives of the different unions in the administrative committee?

Shri Raj Bahadur: So far as this question of registration is concerned, each union wanted that all its members, irrespective of the fact whether they are eligible to be registered or not, should be so registered. Had that been allowed not caring for the time being for the rules laid down by the tribunal in this regard, the number would have swelled to 4,000 whereas the requirement is only 1,300 to 1,400.

Shri Narayanankutty Menon: In view of the fact that a deadlock has been reached in the administrative committee, and the committee has not met for the last one year, may I know whether Government are considering some other method of implementing the award to get the result of decasualisation at the port?

Shri Raj Bahadur: I think the committee has been meeting and functioning. As I said, it has been functioning in respect of all other items of work assigned to it except the registration part of it.

Shri Narayanankutty Menon: The Minister said that excepting the question of registration of labour, all the other portions of the award have been implemented. May I know whether the recommendation of the award that the workers employed in the godowns should be put on a muster-roll has been implemented by the employers there?

Shri Raj Bahadur: That was the very point. If they are put on the muster-roll or registered, that would be the thin end of the wedge.

Re-phasing of Community Development Programme

*1259. **Shri Harish Chandra Mathur:** Will the Minister of Community Development be pleased to refer to the reply given to Short Notice Question No. 2 on the 18th February, 1958 and state the steps taken by Government to bring into force with effect from the 1st April, 1958 the revised arrangements regarding the administration of Community Development projects?

The Minister of Community Development (Shri S. K. Dey): Replies from States have just been completed and the proposals are being finalised.

Shri Harish Chandra Mathur: May I know whether the coming into effect of these proposals will be postponed, and if so, to what date?

Shri S. K. Dey: There is no likelihood of the postponement of the proposal.

Shri Harish Chandra Mathur: It was said that it would come into effect on the 1st of April.

Shri S. K. Dey: It still is expected to come into effect on that date.

Shri Harish Chandra Mathur: May I know the important changes which are likely to come into effect?

Shri S. K. Dey: The first is the staggering of the programme from 1961 to October, 1963. The second is the automatic conversion of all the NES blocks into community development blocks. The third is a second stage substituting the stage now called the post-intensive phase with a little greater provision of finance.

Shri Panigrahi: May I know whether after the discussion by Shri Jai Prakash Narain with the Ministry of Community Development, any arrangements have been made in the 800 gram dan villages in Koraput for integrating the community development work with the gram dan movement?

Shri S. K. Dey: That is an entirely separate question. The Government of Orissa are trying to collaborate to the fullest extent possible in Koraput in such villages where the gram dan authorities wish the collaboration of the State Government.

Shri Tangamani: As a result of this re-phasing and staggering, how many blocks will come under the community development scheme during the year 1958-59?

Shri S. K. Dey: There will be two hundred new blocks coming into operation on the 1st of April.

Dr. Ram Subhag Singh: 1st of April! (Laughter).

Shri S. K. Dey: So far as Government are concerned, there is no distinction made between the months and the dates.

Mr. Speaker: But they would begin the work only on 2nd April, I think.

Shri Hem Barua: Why have they chosen All Fools' Day?

Shri Harish Chandra Mathur: May I know whether Mr. B. G. Rao's dissenting note has been considered and any decisions taken on it, and if so, what those decisions are?

Shri S. K. Dey: It was considered, I presume, by the Prime Minister, and I believe, he has already given his opinion to the press.

All India Railwaymen's Federation

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*1261. { **Shri S. C. Samanta:**
{ **Shrimati Ila Palchoudhuri:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the All India Railwaymen's Federation have requested the Government of India to provide immediately a channel for reference of grievances of Railwaymen to Government;

(b) if so, what are the facts; and

(c) whether this request has been acceded to by Government?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) to (c). A copy of the Press communiqué issued by Government on 23/11/57 after a meeting of the delegates of the National Federation of Indian Railwaymen and the All India Railwaymen's Federation held at New Delhi on 19th and 20th November 1957 is placed on the Table of the House. [See Appendix VI, annexure No. 16].

Shri S. C. Samanta: May I know whether in the meantime any disputes have arisen, and if so, how they have been settled?

Shri Shahnawaz Khan: As far as I am aware, no serious disputes have arisen. The All India Railwaymen's Federation wanted separate recognition to be given to them, and they wanted facilities for direct negotiations at the Railway Board level. It has been suggested to them that they should proceed towards this end by appointing a sub-committee of the joint committee on which one of their representatives would be there to negotiate with the Railway Board.

Shri S. C. Samanta: I wanted to know whether according to the 1956 agreement, the parties were going on, but whether in the meantime any disputes have arisen, and if so, how they have been resolved.

Shri Shahnawaz Khan: Unity talks were held in 1956 for a more or less complete merger of the two unions at all levels, and a certain machinery was suggested. Concerning that machinery, there has been some difference of opinion. But provision has been made for discussion before an observer, and in case the differences are not settled, then the differences are to be placed before an arbitrator. We have already appointed an arbitrator and he has agreed; and his appointment will be announced shortly.

Shri Tangamani: May I know whether the All India Railwaymen's Federation are still repeating their demand for recognition of their Federation before the merger talks conclude, and also whether the merger talks would conclude, as scheduled, before July, 1958?

Shri Shahnawaz Khan: That is more than I can say. It all depends on how the two unions get on together. But we have fixed a definite date by which the talks should conclude.

Shri Tangamani: My point is whether the All India Railwaymen's Federation is not recognised, and there has been a stalemate in the

talks and there is no likelihood of this merger taking place before July, 1958.

Shri Shahnawaz Khan: We are aware of this persistent demand of the All India Railwaymen's Federation. The hon. Member is aware that at one time the All India Railwaymen's Federation and the other union were merged, and when they were merged and the National Federation emerged out of that, the identity of the All India Railwaymen's Federation was finished; they may have revived, but the Railway Ministry has not yet acknowledged the revival.

Shri Hem Barua: In view of what the Deputy Minister stated, namely that a sub-committee was being formed for one of the unions, may I know whether there will be two sub-committees in that case, and if so, how Government propose to co-ordinate the work of the sub-committees with the joint committee?

Shri Shahnawaz Khan: I do not understand how two sub-committees would be there. We visualise one sub-committee, not two, one joint sub-committee representing both.

Shri S. C. Samanta: May I know whether according to the agreement of 1956 an election is going to be held in July next, and if so, whether any observer will be appointed for the election?

Shri Shahnawaz Khan: Yes, as I stated before, an observer and an arbitrator have been appointed.

Shri S. C. Samanta: For the election?

Shri Shahnawaz Khan: For all matters.

Non-Scheduled Airlines

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*1262. { **Shri Kunhan:**
 \ **Shri Narayanankutty Menon:**
 Will the Minister of Transport and Communications be pleased to state:

(a) whether a memorandum on the working conditions in non-scheduled

airlines has been submitted to the Government of India by the employees of these airlines;

(b) if so, what are their demands; and

(c) the steps Government have taken in the matter?

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): (a) Yes, Sir.

(b) The main demand of the Employees is that the non-scheduled air transport industry should be nationalized.

(c) There has been no change in Governments' basic policy regarding non-scheduled operations.

Shri Kunhan: May I know whether it is a fact that even the minimum wage laws and other amenities available to other employees....

' **Shri Humayun Kabir:** I cannot hear.

Mr. Speaker: Hon. Members must not look into their notes and read their supplementary questions. They must be able to ask those questions offhand. I have no objection; the hon. Member may hold the sheet upwards and then read....

An Hon. Member: His difficulty is the language.

Mr. Speaker: When he looks down, he is able to hear.

Shri Kunhan: Is it a fact that the minimum wage laws and other amenities available to other airline employees are not provided to the employees of these airlines?

Shri Humayun Kabir: I am afraid I could not follow the question.

Shri T. K. Chaudhuri: May I repeat it? Is it a fact....

Mr. Speaker: The hon. Member ought not to be helped in this manner. Question Hour is over, and we shall go to the next item.

Disposal of Representations from Railway Employees

*1263. **Shri Tangamani:** Will the Minister of Railways be pleased to state:

(a) whether directions were issued to the General Manager of Southern Railway to dispose of the representations received from employees with quicker decisions;

(b) how many such representations are pending before the General Manager and Divisional Superintendents for over six months and for over one year; and

(c) whether any decision about overcoming the delay was taken at the recent General Managers' Conference?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes, to all Railways.

(b)	Over six months	Over one year
General Manager	11	4
Divisional Superintendents	138	Nil.

(c) This subject was not discussed.

Cholera Epidemic in Nagarjunasagar Project Camp

*1264. **Dr. K. B. Menon:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether there is an epidemic of cholera in Nagarjunasagar project camp;

(b) if so, the steps Government are taking to arrest the epidemic; and

(c) whether there have been any casualties?

The Minister of Irrigation and Power (Shri S. K. Patil): (a) Yes, Sir. The duration of the epidemic was from the 11th February, 1958 to the 14th March, 1958.

(b) (1) Inoculations were given on a mass scale;

(2) Additional taps for supply of filtered and chlorinated water were provided in new colonies;

(3) The strength of public health and sanitary staff was augmented;

(4) Intensive propaganda was carried out with a view to educate people in the maintenance of perfect cleanliness and adoption of other hygienic measures.

(c) 36 deaths occurred.

Postal Insurance Policies of Displaced Persons

*1265. **Shri Goray:** Will the Minister of Transport and Communications be pleased to state:

(a) the total number of displaced persons who have Postal Insurance policies and who have migrated after 31st March, 1948;

(b) whether it is a fact that the Pakistan Government have refused to pay the dues of matured policies and have forfeited all policies on the ground that premia for some months had not been paid in Pakistan; and

(c) whether Government of India have accepted these premia in India?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) 150 approximately.

(b) Not known.

(c) Yes, subject to agreement with Pakistan.

Fruit Preservation Factory in Kulu Valley

*1266. **Shri Hem Raj:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 609 on the 28th November, 1957 and state:

(a) whether the scheme for the installation of a fruit preservation factory at Kulu has been received back from the Punjab Government; and

(b) if so, the action taken thereon?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):

(a) The revised scheme has not yet been received.

(b) Does not arise.

Rice Distribution

*1267. **Shrimati Sucheta Kripalani:** Will the Minister of Food and Agriculture be pleased to state:

(a) what quantity of rice was moved into Delhi from Punjab upto 25th February, 1958 since the inclusion of Delhi in Punjab Rice Zone; and

(b) whether it is a fact that Delhi rice consumers are made to accept inferior rice at somewhat higher price than that of the Punjab rice as a result of non-movement of rice stocks from Punjab into Delhi?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) No stocks moved upto 25th February but some stocks started moving from that date.

(b) Rice has been coming to Delhi from Western U.P. and good qualities are available. Prices are however higher than in Punjab but that is to be expected since Punjab was cordoned off to enable Government to procure in Punjab. As larger

stocks move from Punjab to Delhi, the prices ought to show a decline.

Sarhind and Rajasthan Canals

*1268. **Sardar Iqbal Singh:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 103 on 12th November, 1957 and state:

(a) the loans sanctioned in 1957-58 and 1958-59 for Sarhind and Rajasthan Canal Projects; and

(b) the amount proposed to be spent on both the canals in the Second Five Year Plan?

The Minister of Irrigation and Power (Shri S. K. Patil): (a) No loan has been sanctioned for Sarhind Feeder Project for 1957-58. For Rajasthan Canal Project, a loan of Rs. 25 lakhs has been sanctioned in 1957-58. The question of sanctioning loan for 1958-59 does not arise at this stage.

(b) Provision in the Second Five Year Plan is Rs. 5.50 crores for Sarhind Canal Project and Rs. 22 crores for Rajasthan Canal Project.

Litan Hydro Electric Project in Manipur

*1269. **Shri L. Achaw Singh:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 1663 on 11th September, 1957 and state:

(a) the progress made in the survey of the Litan Hydro Electric Project on the Thoubal River in Manipur; and

(b) how much of the allotted money for the Project will be used during 1957-58?

The Minister of Irrigation and Power (Shri S. K. Patil): (a) The investigations on the Litan Hydro-Electric Project have been discontinued temporarily because the survey and investigation conducted so far have shown that the proposed scheme will be un-economical.

Alternative possibilities like the development of Yel Rok river are under consideration.

(b) The expenditure incurred during 1957-58 to end of February, 1958 is about Rs. 19,500.

Kurduwadi-Miraj Railway Line

*1270. { Shri D. A. Katti:
Shri B. K. Gaikwad:
Shri Assar:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 2023 on the 19th December, 1957 and state:

(a) the progress made in respect of Engineering and Traffic Surveys for conversion of the railway line from Miraj to Kurduwadi;

(b) whether the Railway Administrations, in accordance with the instructions issued by the Railway Ministry have commented upon the suggestion for the diversion of the said Railway via Athni from the engineering and traffic points of view; and

(c) if no comments have been received what time will the Railway Administrations take to submit their report upon the said suggestion?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) The Fieldwork of the surveys have been completed. The Survey Reports are being finalized and estimates are under scrutiny by the Railway Administration, prior to submission to the Railway Board.

(b) and (c). The Railway has investigated the suggestion but the results will have to await receipt of the Survey Report expected in about two months time.

रेलवे इंजनों की टक्कर

*1271. सरदार ज्ञ. सिंह सहगल : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि २५ फरवरी, १९५८ को प्रातःकाल समझौते २ बजे दारा-

पाढ़ा और बिलहा स्टेशनों के बीच दो इंजनों की टक्कर हो गयी;

(ख) इसमें कितने व्यक्ति घायल हुए और कितने मरे;

(ग) टक्कर के क्या कारण थे; और

(घ) इस दुर्घटना के परिणामस्वरूप रेलवे को कितनी लाति हुई ?

रेलवे उपर्युक्ती (श्री शाहनवाज खान) :

(क) जी हां ।

(ख) कोई मरा नहीं। सिर्फ सात आदमी घायल हुए, जिनमें दोनों इंजनों में काम करने वाले कम्बन्चारी और एक जिला परिवहन निरीक्षक (District Transportation Inspector) थे। पांच को हल्की और दो को गहरी चोटें आयीं।

(ग) दुर्घटना की खास वजह यह थी कि अप साली इंजन का ड्राइवर इंजन को उस रप्तार से तेज़ ले जा रहा था, जो संचार (Communication) बिल्कुल बन्द हो जाने की हालत में इंजनों के लिए नियत है। एक दूसरी वजह यह भी थी कि डाउन साली इंजन का मामने की तेज़ बत्ती बुझ गयी थी।

(घ) सिर्फ १६,००० रुपये ।

Shipping Charges and Demurrage

*1272. Shri Tyagi: Will the Minister of Transport and Communications be pleased to state:

(a) the total shipping charges paid and due for payment to Indian and foreign shipping companies for import of goods during the years 1956-57 and 1957-58; and

(b) the total demurrage paid and due for payment to Indian and foreign companies during this period?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b) Government has no information regarding imports on private account.

In regard to imports on Government account, information so far collected is laid on the Table of the House. [See Appendix VI, annexure No. 20]. Further information relating to other Ministries etc. is being collected and will be supplied as early as possible.

T. E. Workers' Conference at Madras

*1273. Shri Gajendra Prasad Sinha:
Will the Minister of Health be pleased to lay on the Table a statement showing the important recommendations of the T.B. Workers' Conference held in Madras in January, 1958.

The Minister of Health (Shri Kar-markar): No recommendations were made by the T.B. Workers' Conference held in Madras in January, 1958. The Conference had discussions and exchange of views on anti-tuberculosis work, but made no specific recommendations.

However, a statement containing the resolutions passed by the Standing Technical Committee of the T.B. Association of India which reviewed the papers presented at the Conference is placed on the Table of the House. [See Appendix VI, annexure No. 21].

उत्तर प्रदेश में सामुकारी चीती खिलें

*१२७४ { श्री भवत दर्शन :
 { श्री स० सं० सामन्त :

क्या आप तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश में भी महाकारी चीनी भिलें खोलने के लिये कोई लाइसेंस दिये गये हैं;

(स) यदि हां, तो ये लाइमेंस किन-किन स्थानों के लिये दिये गये हैं: और

(ग) इनके प्रतिरक्षित किन-किन स्थानों पर सहकारी चीजों मिल सोलने का प्रबन्ध विचाराभीत है ?

आठ तक कृषि बंदी (श्री अवित
लाल जी) : (क) शीर (ल). जी हाँ ।
इंस्ट्रीज (डेवलपमेंट एंड रेग्युलेशन) एकट,
१९५१ के अधीन (१) बागपत (जिला
मेरठ); (२) बाजपुर (जिला नैनीताल);
शीर (३) सरसावा (जिला सहारनपुर) में
सहकारी बीमी की भिलें चालू करने के लिये
अभी तक तीन लाइसेंस दिये गये हैं।

(ग) पलिया कलां, जिला बेरी ।

Consumption of Aviation Fuel by Dakotas

*1275. Dr. Ram Snbhag Singh: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that a recent check has resulted in greatly reducing the consumption of aviation fuel by Dakota and other aircrafts of the I.A.C.;

(b) if so, what was the consumption of aviation fuel by a Dakota previous to that check; and

(c) what is the present average rate of consumption of aviation fuel by Dakota and other aircrafts?

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): (a) No, Sir.

(b) Does not arise.

(c) A statement showing the average rate of consumption of aviation fuel by Dakota and other types of aircraft in the fleet of the I.A.C. is laid on the Table of the House. [See Appendix VI, annexure no. 22].

गंगा नदी पर पूल का निष्ठीण

*१२७६ { श्री रघुनाथ सिंह :
पंडित क० च० शर्मा :

क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय राज-पथ संस्था २४ पर गढ़मक्टेश्वर में गंगा

नदी पर पुल बनाने की कोई योजना है ; और

(ल) यदि हां, तो यह पुल कब तक बन कर तैयार हो जायेगा ?

राज्य-मंत्री (श्री राज बहादुर) : (क) जी, हां ।

(ल) लगभग सन् १९६० के अन्त तक ।

Construction of Lighthouse near Bassein, Bombay State

*1277. Shri Assar: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that there is a proposal to construct a major lighthouse off Arnala near Bassein, Bombay State; and

(b) if so, when the construction work will be undertaken?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, at Uttan Point.

(b) The work on buildings and structures is already in progress and optical equipment and other cognate machinery has been received from Europe.

साहौरी दरवाजे पर रेल के ऊपर का पुल

*१२७८

श्री भवत दर्शन : श्री स० च० स.मन्त्र : श्री दी० च० शर्मा : श्री बाजपेयी :
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क्या रेलवे मंत्री ११ दिसम्बर, १९५७ के तारांकित प्रश्न संख्या १००६ के उनर के सम्बन्ध में यह बताने को कृपा करेंगे कि :

(क) दिल्ली में साहौरी दरवाजे पर रेल के ऊपरी पुल का पुनर्निर्माण करने में इस बीच क्या प्रगति है ?

(ल) इस पर कुल कितना बन अवय किया जा रहा है और रेलवे प्रशासन और सड़क विभाग के मध्य इसका बंटवारा किस प्रकार किया जा रहा है ; और

(ग) यदि पुनर्निर्माण कार्य अभी तक पूरा नहीं हुआ है तो देर से देर कब तक इसके पूरा हो जाने की आशा है ?

रेलवे उप मंत्री (श्री शाहनवाज खां) : (क) सड़क चौड़ी करने का रेलवे के हिस्से का काम पूरा हो चुका है । पैदल चलने वालों के लिये पटरी बनाने का रेलवे का काम भी पूरा हो चुका है । सिर्फ घोखला नहर साइरिंग के पुल (Overbridge) पर पैदल चलने वालों के लिये पटरी बनाना बाकी है क्योंकि पी० डब्ल्यू० डी० ने आने-जाने के लिये दूसरी सड़क (Diversion) अभी नहीं बनायी है ।

(ल) इसके लिये रेलवे ने २,०६,०७१ रुपये अनुमानित स्वचं की मंजूरी दी थी, जिसमें से १,८३,०७१ रुपये दिल्ली राज्य पी० डब्ल्यू० डी० और २६,००० रुपये रेलवे लगायेंगी ।

(ग) रेलवे के हिस्से का बाकी काम शुरू किया जा रहा है, और उम्मीद है, कि यह जून, १९५८ तक पूरा हो जायेगा ।

Light-houses in Andaman and Nicobar Islands

*1280. Dr. Ram Subhag Singh: Shri Raghunath Singh:

Will the Minister of Transport and Communications be pleased to state:

(a) whether there is any proposal to make provision for radio beacons and light-houses in the Andaman and Nicobar Islands;

(b) if so, how many light-houses and radio beacons are proposed to be provided there; and

(c) whether preliminary survey has commenced in this regard?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes.

(b) 10 lighthouses and 2 radio beacons.

(c) Not so far but it is proposed to make the necessary survey shortly.

दिल्ली-वाराणसी हिन्दी टेलीप्रिंटर लाइन

*१२८१. श्री रघुनाथ सिंह : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि दिल्ली-वाराणसी हिन्दी टेलीप्रिंटर लाइन पर प्रेस मूचना विभाग का कार्य कब से नियमित रूप से आरम्भ हो जायेगा ?

परिवहन तथा संचार मंत्रालय में राज्य मंत्री (श्री राज बहादुर) : हिन्दी टेलीप्रिंटर लाइन, १ फरवरी, १९५८ से प्रेस मूचना विभाग (P. I. B.) को उपलब्ध की जा चुकी है और तब से यह नियमित रूप से काम कर रही है।

Thefts of Parcels in Running Trains

*१२८२. { **Shri Assar:**
Shri Bishwanath Roy:
Shri Tangamani:

Will the Minister of Railways be pleased to state:

(a) whether there was a case of theft of parcels in the R.M.S. van of the Patna-Tatanagar Janta Passenger train running between Patna and Jahanabad on the night of the 5th March, 1958; and

(b) if so, the details of the incident and the estimated loss?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) After about 7 minutes of the departure of this train from Patna two persons entered the R.M.S. van from the off side and inquired from the two R.M.S. employees, the only occupants of that van, about the insured parcels. On their refusal, they

were made at the point of revolver and dagger, to move inside the "Van Well" meant for keeping insured parcels. Afterwards the mail bags were opened and some insured packets including the question papers of Bihar (Patna) university were removed.

The examination papers were insured for Rs. 100. One package containing ornaments was insured for Rs. 500. The details of other materials stolen are not yet available.

इंडियन लाइट-हाउस डिपार्टमेंट

१७१५. श्री श्री लालो हिंदेवी : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) इंडियन लाइट-हाउस डिपार्टमेंट का नाम "दि डिपार्टमेंट आफ लाइट हाउसेज एण्ड लाइटशिप्स" कर देने से क्या कोई अन्तर आया है ;

(ख) यदि हां, तो क्या इससे व्यय में वृद्धि हुई है अथवा कमी ;

(ग) क्या इस परिवर्तन से पदाधिकारियों के बेतनों तथा भत्तों अथवा उनको दी जाने वाली सुविधाओं में कोई अन्तर आया है ;

(घ) यदि हां, तो क्या ; और

(ङ) इस परिवर्तन से किन-किन पदों में परिवर्तन हुआ है तथा उनके नाम और पुराने तथा नये बेतन-अम व्यय हैं ?

परिवहन तथा संचार मंत्रालय में राज्य मंत्री (श्री राज बहादुर) : (क) से (घ)। इस विभाग का नाम बदलने का खाल कारण यह है कि विभिन्न अधिकारियों द्वारा इसे मुस्लिम नामों से पुकारा जाने लगा था, जिससे बपला भी पंदा हो गया था। इसका नया नाम अन्तर्राष्ट्रीय व्यवहार पर रखा गया है। नाम बदलने से कुछ भी लार्ज नहीं बढ़ा है और न ही इसको बज़ह से अधिकारियों

के बेतन अच्छा विशेष अधिकारों में कोई परिवर्तन नहीं है।

(क) एक विवरण साथ में लगा दिया गया है। [वैसिये परिचय ६, अनुबन्ध संख्या २३]

लाइट-हाउस

१७१६. श्री श. सा० द्विवेदी : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) लाइट-हाउसों में काम आने वाली कौन-कौन सी मशीनें और उपकरण भारत में बनाये जाते हैं और कौन-कौन से विदेशों से मंगाये जाते हैं ;

(ख) १९५६-५७ में कौन-कौन से उपकरण किन-किन देशों से मंगाये गये ; और

(ग) इस आयात पर कितनी विदेशी मुद्रा व्यय की गई ?

(1) Rana Pratap Sagar Dam Chambal Project-Stage II	(Multi-purpose).
(2) Mahi Irrigation Project	(Irrigation).
(3) Berach Irrigation Project near Vallabhnagar	(Irrigation).
(4) Berach Irrigation Project near Badgoan	Do.
(5) Wagan Irrigation Scheme	Do.

(ब) The following two irrigation schemes were recommended by the Central Water and Power Commission during 1956-57 for approval of the Advisory Committee and Planning Commission:

- (1) Jakham Irrigation Project.
- (2) Bharatpur Feeder.

The Planning Commission has approved the Bharatpur Feeder Scheme; they have also approved the Jakham Irrigation Project in part, namely, the construction of the pick-up weir below the main dam and its irrigation canal system.

परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर) : (क) से (ग). दो विवरण साथ में लगा दिये गये हैं। [वैसिये परिचय ६, अनुबन्ध संख्या २४]

Harnessing of Rivers in Rajasthan

1717. Shri Damani: Will the Minister of Irrigation and Power be pleased to state:

(a) the number of schemes to harness the river waters in Rajasthan which are under the study of the Central Water and Power Commission; and

(b) the number of schemes approved during the year 1956-57?

The Minister of Irrigation and Power (Shri S. K. Patil): (a) The following five schemes, pertaining to Rajasthan and included in the Irrigation and Power Sector of the Second Plan, are under scrutiny of the Central Water and Power Commission at present:

Abolition of 'Assistant Train Examiners' Posts

1718. { Shri S. M. Banerjee:
Shri Prabhat Kar:
Shri Muhammed Elias:
Shri Sarju Pandey:
Shri Ganpati Ram:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the designation 'Assistant Train Examiner' has been abolished on all the Indian Railways except the Central Railway; and

(b) if so, whether the Central Railway authorities have also been instructed to do likewise?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). The designation 'Assistant Train Examiner' had been abolished on all Railways excepting the Central Railway where orders have recently been issued abolishing the said designation.

Trunk Telephone Exchange, Bikaner

1719. Shri Karni Singhji: Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 1976 on the 19th December, 1957 and state the reasons for the further breakdown of the Trunk Telephone between Bikaner and Delhi on the 21st, 22nd, 25th February and 4th March, 1958?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): A statement is laid on the Table of the Sabha. [See Appendix VI, annexure No. 25]

Mettupalayam Railway Station

1720. Shri Nanjappa: Will the Minister of Railways be pleased to state:

(a) the nature of requests made by the Mettupalayam Municipality,

Madras State by way of improvements to Mettupalayam Railway Station, Southern Railway; and

(b) when they are likely to be taken up for consideration and execution?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) A foot overbridge across the Railway lines and extension of the 3rd class waiting hall have been asked for by the Mettupalayam Municipality.

(b) These works were included in the list of works to be taken up in 1957-58 but due to shortage of steel and cement, the works have been deferred till the position eases.

Supply of Fertilisers to Bombay State

1712. Shri Pangarkar: Will the Minister of Food and Agriculture be pleased to state the total quantity of fertilizers supplied by the Central Government to Bombay State during 1957-58 so far?

The Minister of Food and Agriculture (Shri A. P. Jain): The required information is given below:

Name of fertilisers	Qty. supplied during 1957-58 till 1st March, 1958. (Tons).
Sulphate of Ammonia	74,800
Urea	4,250
A. Sulphate Nitrate	4,140
Calcium Ammonium Nitrate	15
Muriate of Potash	18
TOTAL	83,233

Sugar Factories in U. P.

1722. { Shri S. M. Banerjee:
Shri Tangamani:

Will the Minister of Food and Agriculture be pleased to state:

(a) the number of sugar factories in U. P.;

(b) the crushing capacity of each factory; and

(c) the quantity of sugar produced during 1956-57?

The Minister of Food and Agriculture (Shri A. P. Jain):

(a) 68

(b) and (c). A statement giving the required information is attached. [See Appendix VI, annexure No. 26]

Earning on Southern Railways

1723. Shri Tangamani: Will the Minister of Railways be pleased to state the earnings on the Southern Railways during each of the months from 1st June 1957 till the end of January 1958 as compared to the corresponding period during the year 1956-57?

The Deputy Minister of Railways (Shri Shahnawaz Khan):

(In lakhs)

Month	1956-57	1957-58
June	4.58	4.09
July	4.27	4.32
August	3.85	4.42
September	4.23	4.32
October	3.99	4.40
November	3.77	4.30
December	4.07	4.25
January	4.26	4.70
Total	33.02	34.80

Pulling of Alarm Chains

1724. { Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Anirudha Sinha:
Shri Raghunath Singh:

Will the Minister of Railways be pleased to state:

(a) the number of cases of unauthorised stoppage of passenger trains in various Railways, Zone-wise, in the year 1957 by pulling emergency alarm chain by the passengers;

(b) in which Zone such stoppage is highest and what is the number;

(c) in how many cases the offenders have been arrested and punished; and

(d) the maximum time for which any train was held up?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) A statement is attached. [See Appendix VI, annexure No. 27]

(b) Unauthorised chain pulling was the highest in the Central Railway, where there were 8,874 cases in 1957.

(c) No. of cases arrested. . . 1753

No. of cases punished. . . 945

(d) 1 hour and 52 minutes.

Compost and Green Manures

1725. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state the progress made with regard to the manufacture of compost and green manures in different States of India during 1957-58?

The Minister of Food & Agriculture (Shri A. P. Jain): A statement furnishing the required information is attached. [See Appendix VI, annexure No. 28]

Sugar-cane Crop in Punjab

1726. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state the extent of damage done in 1956-57 and 1957-58 to the sugar-cane crop in Punjab by red rot disease?

The Minister of Food and Agriculture (Shri A. P. Jain): The incidence of red rot disease to the sugarcane crop in the Punjab is not appreciable. The extent of damage in 1956-57 and 1957-58 is reported to be about 100 and 150 acres respectively, scattered throughout the State, out of the total area of 4.92 lakhs under sugarcane.

दिल्ली में उर्वरक

1727. श्री नवल प्रभाकर: क्या साल तक हुवि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली के किसानों को उर्वरक खरीदने के लिये अत्यावधि ऋण दिये हैं ;

(ख) यदि हां, तो यह ऋण किन शर्तों पर दिये गये हैं ; और

(ग) यह ऋण प्रति एकड़ कितना दिया गया है ?

साल तक हुवि मंत्री (श्री अंजित प्रसाद जैन) : (क) से (ग). दिल्ली प्रशासन में उर्वरकों को बांटने के बोजूदा तरीके के अनुसार, दिल्ली स्टेट कोआपरेटिव फेडरेशन लिमिटेडको, कर्जे पर उर्वरक दिये जाते हैं, जो किसानों को उनकी समितियों द्वारा उधार पर बाटे जाते हैं और किसानों से कर्जों की वसूली सीधी समितियों द्वारा की जाती है। इसलिये उर्वरकों को खरीदने के लिये किसानों को अस्पतालीन ऋण नहीं दिये जाते हैं।

उर्वरक

1728. श्री नवल प्रभाकर : क्या साल तक हुवि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली राज्य के किसानों में सुपरफास्टेट उर्वरक को लोकप्रिय बनाने के लिये कोई अनुदान देने का सरकार का विचार है ;

(ख) यदि हां, तो कितने किसानों को ; और

(ग) उनको किस प्रकार से सहायता दी जायगी ?

साल तक हुवि मंत्री (श्री अंजित प्रसाद जैन) : (क) जी हां।

(ख) संस्था मालूम नहीं है।

(ग) उर्वरकों की बांट, दिल्ली स्टेट कोआपरेटिव फेडरेशन लिमिटेड, दिल्ली द्वारा की जाती है, जिससे ७३ सदस्य सहकारी समितियां संबद्ध हैं।

दिल्ली के समस्त किसानों की, जो सहायता मांगते हैं, उनको सहकारी समितियों द्वारा उर्वरक सब्सिडिएशन रेट्स (subsidised rates) पर मिलते हैं। इस समय फास्फोटिक उर्वरकों की लागत पर २५ प्रतिशत की दर से सहायता दी जा रही है। १९५७-५८ में ६२ टन सुपरफास्टेट को बांटने के लिये ५५२० रुपये की सहायता मंत्रूर की गई है।

Improvement of Flood-affected Areas in Punjab

1729. Shri D. C. Sharma: Will the Minister of Irrigation and Power be pleased to state the number and nature of schemes under consideration for permanent improvement of flood-affected areas such as Narot Jaimal Singh in District Gurdaspur in Punjab State?

The Minister of Irrigation and Power (Shri S. K. Patil): The Government of Punjab who were consult-

ed, have stated that they have taken up for execution a scheme, estimated to cost Rs. 13.3 lakhs, for the construction of a flood protection embankment along the right bank of the river Ravi for protection of Chak Andhar tract and that efforts are being made to complete it before the next flood season. The scheme will afford protection to Narot Jaimal Singh area in the Gurdaspur district.

Extra-Departmental Post Office at Kiratpur in District Hoshiarpur

1730. Shri D. C. Sharma: Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 1727 on the 16th of December, 1957 and state whether the Extra Departmental Branch Office at Kiratpur in Hoshiarpur District has since been upgraded?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Kiratpur extra departmental branch office was converted into an extra departmental Sub-office with effect from 13-1-58.

Jagadhri Railway Workshop

1731. Shri D. C. Sharma: Will the Minister of Railways be pleased to state:

(a) the total number of employees at present working in the Jagadhri Railway Workshop;

(b) the number of employees out of them belonging to Scheduled Castes; and

(c) the categories in which the persons belonging to Scheduled Castes are working?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) 2235 on 31-1-1958.

(b) 200

(c) 1. Clerk

2. Senior

Chargeman

1

1

3. Mistries	6
4. Skilled Artisans	24
5. Semi-skilled staff	58
6. Unskilled staff	115

अंग्रेजी और हिन्दी संकेतकार

1732. श्री ल० ला० हिंदेही : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) एक भाषा, अर्थात् अंग्रेजी और दो भाषाओं, अर्थात् हिन्दी और अंग्रेजी के संकेतकारों के बेतनकर्मों में क्या अन्तर है और इस अन्तर के क्या कारण हैं ;

(ख) क्या हिन्दी संकेतकारों के बेतनकर्म आदि में सुधार करने का प्रयत्न विचाराधीन है ; और

(ग) यदि हां, तो उसका व्यौरा क्या है ?

परिवहन तथा संचार मंत्रालय में राज्यमंत्री (श्री राज बहादुर) : (क) संकेतकारों के बेतन-कर्मों में कोई अन्तर नहीं है। ऐसे डाक-संकेतकारों, तार संकेतकों (Telegraphists) और तार पालों (Telegraph masters) को, जिन्होंने २५ सितम्बर, १९५३ तक १० वर्ष से अधिक नौकरी पूरी कर ली है तथा जिन्होंने हिन्दी मोर्स कोड में योग्यता प्राप्त कर लेंगे, ५० पर्ये का मानदेय (honorarium) दिया जाता है। देश में हिन्दी-तार-व्यवस्था को व्यापक करने के कार्य में आसानी पैदा करने के लिये अंग्रेजी के ग्रामादा हिन्दी मोर्स कोड में योग्यता प्राप्त करने का प्रयोग भी ने के प्रयोगनार्थ संकेतकों को ५० रुपये का यह मानदेय दिये जाने की मन्त्रूरी दी गयी है।

(ख) जी नहीं।

(g) प्रश्न नहीं उठता :

Investment in Shipping Concerns

1733. **Shri Raghunath Singh:** Will the Minister of Transport and Communications be pleased to state how much Indian money is invested in shipping concerns of India either by private or public sectors upto now?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): A sum of Rs. 1654.82 lakhs has been invested by Indian nationals in the paid up capitals of the various Indian shipping companies in the private sector. The Government of India have invested a sum of Rs. 900 lakhs in the Eastern and Western Shipping Corporations, the two Indian shipping companies in the public sector. In addition, loans have been advanced by the Government of India to the extent of Rs. 2469.19 lakhs to the Indian Shipping Companies in the private sector and Rs. 162.50 lakhs to those in the public sector against which Rs. 340.87 lakhs and Rs. 34.11 lakhs respectively have been repaid by the private and the public sector companies.

Railway Inspectorate

1734. { **Dr. Ram Subhag Singh:**
 { **Shri Vajpayee:**

Will the Minister of Railways be pleased to state:

(a) whether Government are aware of the recommendation made by the Inland Transport Committee of the E.C.A.F.E. to the U.N.O. suggesting the creation of a separate Railway Inspectorate Organisation for controlling safety on the Railways; and

(b) if so, whether Government have considered this suggestion and arrived at any decision?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) The Report of the Inland Transport Commit-

tee of the E.C.A.F.E. has not been received so far.

The question is understood to have been discussed by one of its Sub-Committees. It may also be stated that, in India, a separate Railway Inspectorate Organisation already exists.

(b) Does not arise.

Grow More Food Programme

1735. **Shri Raghunath Singh:** Will the Minister of Food and Agriculture be pleased to state how many States have received loan from Centre for grow more food programme during 1956-57?

The Minister of Food and Agriculture (Shri A. P. Jain): A statement giving the required information is appended. [See Appendix VI, annexure No. 29.]

Station Masters

1736. **Shri Subiman Ghose:** Will the Minister of Railways be pleased to state:

(a) the number of Station Masters in the scale of Rs. 260—350 as on the 31st December, 1957; and

(b) how many of them have been promoted from the lower rank of the Station Masters, how many of them have been imported from other categories of Railway servants and how many of them have been directly recruited?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) 136.

(b) Number promoted from lower rank .. 127
Number imported from other categories .. 9.
Number directly recruited Nil

Concessional Passes

1737. **Shri Assar:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Department have to issue concessional passes to only the Mem-

bers of All India Transport Users' Conference according to Rules;

(b) if so, whether Government are aware that at the same time concessional passes were issued to the families of the Conference Members; and

(c) if so, how these passes were issued and under what Rules?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Concessions were granted to the persons attending the conference on production of a certificate from the Secretary of the Conference in respect of each person to the effect that he/she was a person attending the conference and was entitled to the concession under the rules.

(b) Concessions had been granted only to persons holding the necessary certificates.

(c) Does not arise.

Public Call Office, Dighwara

1738. Pandit D. N. Tiwary: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that a public call office at Dighwara post office in Chupra circle of Bihar has been sanctioned but not opened so far; and

(b) if so, the reasons therefor?

The Minister of Transport and Communications (Shri Raj Bahadur): (a) Yes.

(b) The opening of a Public Call Office at Dighwara is dependent on erection of a direct trunk circuit between Muzaffarpur-Chupra. Certain essential stores for this project are still awaited. Attempts are being made to collect them as expeditiously as possible and commence the work early during 1958-59.

Post and Telegraph Offices

1739. Sardar Iqbal Singh: Will the Minister of Transport and Communications be pleased to state:

(a) the amounts provided for in the budget for 1958-59 for opening new

post offices, telegraph offices, telephone exchanges and public call offices in Punjab; and

(b) the amounts granted for these items in each of the circles separately?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) An overall provision of Rs. 4 lakhs has been made in the B.E. 58-59 for opening P. Os. in the P. & T. Department. The Circle-wise distribution of this amount has not yet been made. This will be done in May or June, 1958 after examining the detailed proposals from Circles, the performance in 1957-58 and other relevant factors.

The following amounts have been provided under "Major Works" for the Punjab Circle in B. E. 1958-59;

For Opening:

New Telegraph Offices Rs. 36,600.

New Telephone Exchanges. Rs. 90,500.

In addition to the above, a lump provision of Rs. 32,26,000 for 'Minor works' (i.e. costing Rs. one lakh or less) relating to the Telegraph and Telephone Branches has also been provided for the Punjab Circle. Appropriation of funds from this provision is made by the Circle or by the D. G. according to requirements during the course of the year. The actual amount which will be appropriated for opening new Telegraph Offices and Telephone exchanges from this lump provision is not known at present.

Funds are also made available to Circles under Working Expenses for carrying out "Maintenance" as well as for "Petty works". The appropriation is made by the Circles themselves from the total grants placed with them.

(b) The information is not available at this stage as allotment of funds for Major Works and Specific Minor Works beyond the power of the heads of Circles to sanction, are made as and when the estimates are sanctioned during the course of the Financial year.

Railway Protection Force

1740. { **Shri Subodh Hansda:**
Shri S. C. Samanta:

Will the Minister of Railways be pleased to state:

(a) whether there is any quota reserved for the Scheduled Castes and Scheduled Tribes in the Railways Protection Force;

(b) if so, whether it has been filled up in the South Eastern Railway in 1957-58;

(c) what are the requisite qualifications for recruitment in the Railway Protection Force;

(d) whether it is a fact that a large number of Scheduled Tribes candidates have been disqualified during recruitment in the South Eastern Railway for not having the prescribed height; and

(e) if so, whether Government propose to reduce the prescribed height for the Scheduled Tribes for recruitment in the Railway Protection Force?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) It has not been filled up fully.

(c) A statement giving the information is attached. [See Appendix VI, annexure No. 30.]

(d) Yes. But for specially qualified candidates, a small deficiency of height was condoned.

(e) The matter is under consideration.

Railway Accidents

1741. { **Shri Tangamani:**
Shri S. M. Banerjee:

Will the Minister of Railways be pleased to state:

(a) the number of accidents on the Shahdra-Saharanpur Light Railway during 1957; and

(b) the number of casualties and amount of compensation paid?

The Deputy Minister of Railways (Shri Shahnawaz Khan):

(a) 6 train accidents as follows:—

(i) Collision	1
(ii) Derailments	3
(iii) Trains running into road traffic at level crossings	2
TOTAL	6

(b)

(i) Collision	.	.	.	Nil.	Nil.	Nil.	Nil.
(ii) Derailments	.	.	.	Nil.	Nil.	Nil.	Nil.
(iii) Trains running into Road Traffic at level crossings	.	.	.	1	3	22	Nil.
TOTAL	.	.	.	1	3	22	Nil.

Symposium on Monsoons of the World

1742. **Shri Damani:** Will the Minister of Transport and Communications be pleased to state:

- (a) whether a three days symposium was recently held in Delhi on "Monsoons of the World";
- (b) if so, what specific points were discussed during the conference;
- (c) whether any such conference was previously held wherein India had participated;
- (d) whether any point of artificial rains was discussed; and
- (e) if so, the conclusions arrived at?

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): (a) Yes, Sir.

(b) 27 papers dealing with the various aspects of the monsoons under the following seven broad sections were presented and discussed at the symposium:—

- (1) Climatology of the monsoons—surface and upper air.
- (2) Monsoons and the general circulation.
- (3) Dynamics of the monsoons.
- (4) Depressions and perturbations in the monsoons.
- (5) Rain and clouds of the monsoons.
- (6) Variability of the monsoons.
- (7) Forecasting of the monsoons—extended and long range.

(c) No, Sir. This was the first international symposium to be held on the 'Monsoons of the World'.

(d) No, Sir.

(e) Does not arise.

Recruitment of Staff

1743. **Shrimati Renu Chakravarty:** Will the Minister of Railways be pleased to state whether it is a fact that recruitment to all posts in the Eastern Railway Press is not done in consultation with the Employment Exchange or through the Railway Service Commission, Calcutta?

The Deputy Minister of Railways (Shri Shahnawaz Khan): Recruitment of Class III staff, viz. Clerks, Typists, Copyholders etc. is done by the Railway Service Commission, Calcutta. Recruitment of skilled (Class III) semi-skilled and unskilled staff is done by the departmental Selection Board. As per practice obtaining on the Indian Railways a copy of the Employment Notice is sent to the linked Employment Exchange and candidates nominated by the Exchange are considered for appointments along with the applicants who submit their applications direct to the Railway administration.

Fair Price Shops in Bombay State

1744. **{ Shri Assar:**
Shri Pangarkar: ..

Will the Minister of Food and Agriculture be pleased to state:

- (a) the total number of fair price shops at present in the Bombay State;
- (b) how many out of these are in Bombay City; and
- (c) the prices at which food-grains are being sold there?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) On 1st March, 1958, 5,348 fair price shops were functioning in the Bombay State.

- (b) 1,496.

(c) The present retail issue prices of wheat and rice through fair price

Centre	wheat (per md.)	Ordinary rice such as Burma or American medium or Punjab. Dara (per md.)	Punjab Begni rice (per md.)	Fine American rice (per md.)
	Rs.	Rs.	Rs.	Rs.
1. Greater Bombay . . .	15.00	*17.00	19.00	..
2. In other parts of the State .	15.60	18.40	..	22.40 (where available).

*At present Punjab Begni rice is issued through the fair price shops. Since some of the shops have earlier stocks of Burma rice that variety of rice is also being issued.

Minor Irrigation Projects in Bombay State

1745. **Shri Assar:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether any new minor irrigation projects are proposed to be constructed in the Second Five Year Plan in Bombay State;

(b) if so, their names; and

(c) the amount allotted to the Bombay State for minor irrigation in the Second Five Year Plan?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) Yes, Sir.

(b) A statement showing the names of the schemes is attached. [See Appendix VI, annexure No. 31.]

(c) An amount of Rs. 1247.96 lakhs has been allotted to the Bombay State for Minor Irrigation Schemes in the Second Five Year Plan.

Development of Dairies and Animal Husbandry in Bombay State

1746. **Shri Assar:** Will the Minister of Food and Agriculture be pleased to state:

(a) the financial aid given by the Centre to Bombay State during the

First Five Year Plan to develop dairies and animal husbandry;

(b) the amount of aid sanctioned in the Second Five Year Plan for the same purpose; and

(c) the present estimated daily per capita average consumption of milk and milk products in Bombay State?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) Rs. 5.77 lakhs.

(b) Rs. 50.34 lakhs.

(c) The estimated daily per capita average consumption of milk (including milk products) in Bombay State based on 1951 human census is 3.71 ounces.

Preservation of Mangoes in Bombay

1747. **Shri Assar:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware that there is huge production of world famous mango-Alphonso in District Ratnagiri of Bombay State;

(b) whether Government are aware that as there is no scheme for preservation of these mangoes, nearly half of the quantity goes waste which results in heavy loss; and

(c) whether Government will consider any scheme for the preservation of these mangoes during the Second Five Year Plan period?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) The estimated area under Alphonso variety of mangoes in Ratnagiri district is about 8,000 acres.

(b) and (c). On the recommendation of the Panel set up by the Government of India to consider the development of the fruit preservation industry, a scheme for the grant of loan to State Governments, for the establishment of 200 small and 15 large-scale Fruit Preservation Canning Units has been prepared by this Ministry. A provision of Rs. 55 lakh has been made for this scheme in the Second Five Year Plan.

Construction of Building for Post Office at Nipani

1748. *Shri D. A. Katti:*
Shri Dige:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that sanction to construct a building for the post office at Nipani, District Belgaum, Mysore State had been given by Government; and

(b) if so, why the construction of the building has not been undertaken so far?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The question of making suitable additions and alterations to the existing rented building on payment of enhanced rent is under examination.

(b) Does not arise.

अंशदायी स्वास्थ्य सेवा योजना।

१७४९. श्री नरेन्द्र स्वातंक : क्या स्वास्थ्य मंत्री यह बताने की हुपा करेंगे कि :

(क) दिल्ली स्थित अंशदायी स्वास्थ्य सेवा ग्रीष्मधालय कर्मचारियों की सेवा के लिये प्रति दिन किनने धंडे खुले रहते हैं ;

(ख) यह ग्रीष्मधालय किन किन छुट्टियों के पूरे दिन और आधे दिन के लिये बन्द रहते हैं ;

(ग) क्या उपरोक्त व्यवस्था और काम के धंडे पर्याप्त हैं ; और

(घ) क्या अन्य भरकारी अस्पताल प्रणाली इनने ही धंडे खुले रहते हैं और इनने ही दिन नीं छुट्टियां मनाते हैं ?

स्वास्थ्य मंत्री (श्री करमरकर) : (क) अंशदायी स्वास्थ्य सेवा योजना के अधीन प्रारंभिक इनने ही धंडे खुले रहते हैं ; जैसे

प्रातः मायं

गर्मियों में : ७ बजे से ५.३० से ११ बजे तक ५.३० बजे तक

मर्दियों में : ८ बजे से ५.३० से १२ बजे तक ५.३० बजे तक

(ख) अंशदायी स्वास्थ्य सेवा ग्रीष्मधालयों में १६५७ के अनुरंगत मनाई गई छुट्टियों की एक सूची ममा की मेज पर रख दी गई है। [बैलिये परिशिष्ट ६, अनुबन्ध संख्या ३२] इसके अतिरिक्त रविवार के दिन ग्रीष्मधालय बन्द रहते हैं।

(ग) जी हां।

(घ) एक विवरण, जिसमें विलिंगड़न, सफदरजंग और अद्वित अस्पतालों में काम के धंडे तथा उनमें मनाई जाने वाली छुट्टियां दिलाई गई हैं, ममा की मेज पर रख दिया गया है। [बैलिये परिशिष्ट ६, अनुबन्ध संख्या ३२]

Freight Charges and Rice from Burma

1750. Shri Heda: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the Scindia Steam Navigation Co. have lodged a complaint that the rate of freight as agreed to by Government for the carriage of four lakh tons of rice from Burma was uneconomic;

(b) if so, whether Government have gone into the operating costs; and

(c) at what stage the matter stands at present?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (c). It is presumed that the Honourable Member is referring to the Agreement for the carriage of rice against the 1958 Contract with Burma. If so it cannot be said that the basic rate of Rs. 40 per ton offered by Government was uneconomic because the Great Eastern Shipping Co. accepted it and the other Indian Shipping Cos. including Scindias followed suit after some hard bargaining.

Bombay State Road Transport Corporation

1751. Shri Jadhav: Will the Minister of Transport and Communications be pleased to state:

(a) what capital has been invested by the Central Government in the Bombay State Road Transport Corporation;

(b) how many passenger and goods buses run in the various regions of the above State;

(c) what is the whole capital of the Corporation;

(d) what is the total income derived and the net profit made by the Corporation during the years 1956-57 and 1957-58; and

(e) how many employees have been engaged in the Corporation?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Rs. 387.30 lakhs as on the 31st March, 1957.

(b) The Bombay State Road Transport Corporation was operating 2,646 buses and 627 goods vehicles as on the 31st January, 1958, in the portions of the Bombay State served by it.

(c) Rs. 1475.29 lakhs (as on the 31st March, 1957).

(d) The total income and the net profit of the Corporation during the years 1956-57 and 1957-58 are Rs. 1157.78 lakhs and Rs. 66.13 lakhs and Rs. 1069.1 lakhs (estimated) and Rs. 25.1 lakhs (estimated) respectively. The information in respect of the year 1956-57 relates to the original Bombay State Road Transport Corporation for the first nine months (i.e. April to December, 1956) and the residual Corporation for the remaining three months (i.e. January to March, 1957). The figures for the year 1957-58 are based on the Budget Estimates of the Corporation for that year.

(e) 19,247.

Animal Husbandry and Veterinary Schemes in Orissa

1752. Shri Kumbhar: Will the Minister of Food and Agriculture be pleased to state:

(a) the nature of aid given by the Central Government to the Orissa State for animal husbandry and veterinary schemes during the First Five Year Plan and so far; and

(b) the nature of aid proposed to be given before the end of the Second Five Year Plan?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) A statement is attached. [See Appendix VI, Annexure No. 33.]

(b) Loans and Grants are given on demand by the State Government in respect of schemes which are eligible for financial assistance from the Government of India and within the ceilings approved for the schemes under the Second Five Year Plan.

Development of Nangal Dam as a Tourist Centre

1753. Shri Daljit Singh: Will the Minister of Transport and Communications be pleased to state:

(a) the steps taken so far to make Nangal Dam a tourist centre; and

(b) the money allotted for the same purpose during 1957-58?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The Government of the Punjab have posted a Public Relations Officer to provide facilities to the tourists at Nangal. He issues permits and arranges accommodation for the visitors. Because the number of visitors is very large it is proposed to open in co-operation with the State Government a tourist bureau with adequate information and guide staff so that visitors of various types are given full attention and information. Nangal has also been connected with bus services running throughout the State and Delhi.

The Second Five Year Plan for Tourism contains a provision of Rs. 1.50 lakhs for the construction of a low income group rest house (25 beds) at Bhakra Nangal to be financed jointly by the Central and State Governments. The scheme forms part of the State Plan and is proposed to be taken up by the State Government during the year 1958-59. They have been requested to proceed with it on an urgent basis. It is understood that the site for the rest house has been selected at Nangal.

(b) Money allotted by the Central Government for the development of Nangal dam as a tourist centre during the year 1957-58 was nil, as detailed

plans and estimates had not been received from the State Government. The provision made in the budget estimates for the year 1958-59 is Rs. 35,000 for meeting the Central Government share of the expenditure on the low income group rest house. Publicity programme for the year 1958-59 includes the printing of a folder "Chandigarh-Bhakra-Nangal-Amritsar" (two lakh copies) in English, Hindi and nine other regional languages.

Postal Services between Delhi and Bikaner

1754. Shri Karni Singhji: Will the Minister of Transport and Communications be pleased to state the reasons for the ordinary letters taking two days to reach Delhi from Bikaner and from Bikaner to Delhi whereas the duration of train time is only 12 hours?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): The present arrangements for the disposal of letters between Bikaner and Delhi are as in the attached statement. [See Appendix VI, annexure No. 34.]

Research Schemes

1755. Shri Karni Singhji: Will the Minister of Food and Agriculture be pleased to state the number and nature of research schemes received from the Rajasthan Government and approved by the Indian Council of Agricultural Research between April, 1949 and the 31st March, 1957?

The Minister of Food and Agriculture (Shri A. P. Jain): A statement showing the required information is appended. [See Appendix VI, annexure No. 35.]

Intensive Cultivation in Punjab

1756. Shri Daljit Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) the total amount allotted to Punjab for intensive cultivation under the First Five Year Plan;

(b) the total amount allotted for the same purpose under the Second Five Year Plan;

(c) whether the Punjab Government have approached the Central Government for additional funds for this purpose; and

(d) if so, the amount thereof?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) An amount of Rs. 509.46 lakhs was allotted during the First Five Year Plan.

(b) An amount of Rs. 587.46 lakhs has been allotted under the Second Five Year Plan.

(c) and (d). During the year 1957-58 an additional sum of Rs. 4.69 lakhs was asked for by the State Government for some Schemes but it could not be sanctioned as the ceiling fixed for the year was exhausted.

For the year 1958-59 the State Government had asked for Rs. 200.13 lakhs against which an amount of Rs. 145.43 lakhs has been approved in consultation with the Planning Commission.

Transport in Himachal Pradesh

1757. Shri Hem Raj: Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 448 on the 20th November, 1957 and state:

(a) whether any final decision has since been taken by the Himachal Pradesh Administration for starting passenger Transport Services between Aut and Banjar; and

(b) if so, when the service will start?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No.

(b) Does not arise.

Road Transport Corporation

1758. Shri Hem Raj: Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 447 on the 20th November, 1957 and state:

(a) whether the proposal for the setting up of a Road Transport Corporation jointly by the Punjab Government and the Himachal Pradesh Administration has been finalised; and

(b) if so, what are its main features?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No.

(b) Does not arise.

Warehouses in Punjab

1759. Shri Daljit Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) the places selected in Punjab for the construction of warehouses; and

(b) the details of cost of each?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) Final selection has not yet been made but it has been tentatively decided by the Central Warehousing Corporation to have the warehousing at the following places in Punjab State during 1958-59?

1. Moga.

2. Karnal or Abohar.

(b) The estimated cost including value of site and ancillary buildings of a warehouse of 5,000 tons capacity, would be about Rs. 5 lakhs each.

Forest Development in Himachal Pradesh.

1760. Shri Daljit Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) the amount allotted for the forest development of Himachal Pradesh during 1958-59; and

(b) the amount of grants given?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) A grant of Rs. 7.48 lakhs.

(b) The amount will be sanctioned on receipt of detailed schemes, after approval, upto the above limit.

Delhi-Madras De-Luxe Train Service

1761. Shri Tangamani: Will the Minister of Railways be pleased to state:

(a) whether average income per day in the De-Luxe Train from Delhi Madras has increased after introduction of the ordinary third class compartments; and

(b) if so, whether Government would consider introducing ordinary II class also along with the Air-conditioned Compartments?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) The information is being collected and will be laid on the table of the Sabha.

(b) The policy of the Government is to reduce the number of classes on the Railways to only two in addition to air-conditioned travel. In pursuance of that policy second class accommodation is being withdrawn by phases from the Railways. In the circumstances, the Government are unable to consider the question of introducing II class also on these trains.

Post Offices in South Arcot District (Madras)

1762. Shri Elayaperumal: Will the Minister of Transport and Communications be pleased to state:

(a) how many Post Offices are functioning in private buildings in South Arcot District, Madras State at present;

(b) what amount was paid by Government during the years 1952 to 1957 as rent;

(c) whether there is any proposal to construct buildings for these Post Offices;

(d) if so, how many of them are under construction; and

(e) what amount has been spent so far?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (e). A statement is laid on the Table of the Sabha. [See Appendix VI, annexure No. 36.]

Sugar Mills

1763. Sardar Iqbal Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) the number of sugar mills in the country that have started working in the month of November, 1957;

(b) the production of sugar from sugar-cane crushed during this month;

(c) the number of mills paying the sugar-cane price at the rate of Rs. 1/7/- per maund and the number of mills paying more or less than that; and

(d) the reasons for the disparity in prices if any?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) 90.

(b) 1.05 lakh tons including production of 15 factories which started crushing during October, 1957.

(c) Out of 105 factories which were in operation in November 1957, 92 paid at Rs. 1/7/- per maund for the cane delivered at the gate of the factory and Rs. 1/5/- for cane delivered at outstation rail centres. Out of the remaining 13 factories which are all in Bombay State, 8 paid at the rate of Rs. 1/11/- per maund of cane. 3 co-operative factories made advance payments to their grower-members and the exact price to be paid will be decided after the crushing season is over. 2 factories did not purchase any cane during the period from outside growers and crushed their own farm cane.

(d) The minimum price fixed by Government for cane delivered at outstation rail centres is Rs. 1/5/- per maund as against Rs. 1/7/- per maund fixed for delivery at the gate of the factory. A rebate of annas 2 per maund is allowed to meet cost of transport from outstation centres to factory. Most of the factories in Bombay State own sugarcane farms and on the average they purchase only about 20 per cent of their requirements from outside growers. The State Government has arranged, in consultation with the sugar factories concerned and with the approval of the Central Government that the factories in that State should pay for cane purchased by them from outside growers at a uniform increased rate of Rs. 1/11/- (or Rs. 46 per ton) per maund subject to the condition that these factories would not be called upon to pay any extra price as may be found due under the formula prescribed by the Central Government for linking price of cane with that of sugar.

Quarters for P. & T. Employees at Nangal Dam

1764. Shri Daljit Singh: Will the Minister of Transport and Communications be pleased to state:

(a) whether there is a proposal to construct quarters for the Post and Telegraph employees at Nangal Dam in Punjab; and

(b) if not, the reasons therefor?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No.

(b) Out of total strength of P. & T. employees of 48, 3 Sub-Postmasters and one Incharge Telegraph Office have residential quarters attached to their respective offices.

For the remaining 44 members of staff, 34 units of quarters have been allotted by the Irrigation Department of the Punjab P.W.D. to individual officials of the P. & T. Department on rent.

There appears to be no necessity of constructing departmental quarters at present.

12 hrs.

MOTIONS FOR ADJOURNMENT

FIRING AT RAICHUR RAILWAY STATION

Mr. Speaker: I have received notices of an adjournment motion Hon. Members seem to be agitated over the firing . . .

Shri Frank Anthony (Nominated-Anglo-Indians): Certainly.

Mr. Speaker: by armed forces on some persons in the Raichur railway station, injuring 14 and odd people. They have been given in the names of a number of hon. Members. Has the hon. Minister anything to say on this matter?

Shri Braj Raj Singh (Firozabad): The matter of firing is very important. We were hearing of it so far as the Pakistani army was concerned.

Mr. Speaker: Order, order.

Shri Braj Raj Singh: Now even in our own country, firing is taking place.

Mr. Speaker: Why is the hon. Member impatient? Let me come to it later whether the firing ought to be noticed now or not. Let us dispose of one firing.

The Deputy Minister of Defence (Sardar Majithia): Mr. Speaker, Sir, regarding this incident, about which we are very sorry, the facts are that one NCO fired three rounds at that station, as a result of which there were certain injuries. Now, we still do not know about the exact nature of the injuries. Admittedly, 14 persons were injured, but whether all of them were injured, as a result of these three bullets or some of them were injured by bullets and others in the pandemonium which took place later on—they received certain other injuries as a result of rushing about—we still do not know. But the fact is that it was only one NCO who was involved. It is not a whole platoon. This platoon did not belong to the Army; it is a platoon of the Ministry of Defence Security Corps (interruptions).

Mr. Speaker: He is saying that, technically, it does not belong to the Army.

Sardar Majithia: It is the Ministry of Defence Security Corps. We are not getting away from the responsibility in any case. But the fact is that it is only one NCO who was involved in this and not the whole lot of them. Therefore, there is no mutiny or anything of that type.

A Court of Inquiry is sitting, with which the Ministry of Railways is associated. At this stage, I should not like to say anything more, because that might influence the Court of Inquiry.

Dr. Ram Subhag Singh (Sasaram): Is it a public inquiry? Everyday incidents are happening. In Sagar District, the same sort of story was repeated about a fortnight ago. The Defence Minister had said here that nothing had happened there. Later it was criticised in the press and by the public.

Sardar Majithia: If I may be permitted to proceed . . .

Dr. Ram Subhag Singh: Not he, but the Defence Minister.

Sardar Majithia: The Court of Inquiry is sitting and they are taking evidence and all that. They will submit a report. I can only say this much, that the severest action will be taken against the person who has been found to have done this act of indiscretion. Beyond this, I should not like to go at the moment.

Dr. Ram Subhag Singh: Is the man who fired under arrest or not?

Shri Frank Anthony: Must be.

Sardar Majithia: Yes, that man was disarmed and he is there in custody.

Shri Sadhan Gupta (Calcutta-East): What is the composition of the Court of Inquiry?

Shri Sonavane (Sholapur-Reserved-Sch. Castes): May I ask a question?

Mr. Speaker: Order, order.

Shri Braj Raj Singh rose—

Mr. Speaker: What does he want?

Shri Braj Raj Singh: I want to know whether the report of the Court of Inquiry will be made available to the House.

Sardar Majithia: As soon as the report is received by the Ministry, we will go through it and make a detailed statement to the House, as soon as we possibly can.

Shri Vajpayee (Balrampur): May I know if the person concerned was drunk?

Mr. Speaker: Why does the hon. Member in the guise of a question go to extenuating circumstances?

Shri Vajpayee: I am seeking information.

Sardar Majithia: It is most unfair to start on presumptions. The Court of Inquiry is sitting. They will go into all the facts and details of the evidence that will come before them and come to certain conclusions and recommendations. I would only ask the House to bear with me and have

a little patience till we get the report. Then we will certainly report to the House.

Shri Narayanankutty Menon (Mukundapuram): We are very happy to hear from the Minister that all of them were not involved, but only one NCO was involved. I wish to make it quite clear that nobody in the House is happy over the incident. As far as our armed forces are concerned, they were maintaining very commendable discipline in their public life.

Mr. Speaker: What is it that he wants to ask?

Shri Narayanankutty Menon: We have given notice of the adjournment motion so that the whole cause of the entire incident may be gone into by the Court of Inquiry and some action taken to eliminate the cause of this trouble so that the whole chapter may be deleted from our own memory.

Shri Sonavane rose—

Mr. Speaker: He has not taken the trouble to table an adjournment motion.

Shri Sonavane: Why should an adjournment motion be tabled?

Mr. Speaker: The hon. Member need not take it seriously. As soon as anybody looked into this morning's papers, on the front page he would have found the news of this incident. The hon. Member comes from Bombay. He must be near Raichur. Why should I allow those hon. Members who did not get agitated and came here at the earliest opportunity, to ask questions? I have heard sufficiently—from four hon. Members and also the Deputy Defence Minister.

Shri Sonavane: Have those who have not tabled adjournment motions no chance to ask questions?

Mr. Speaker: Later on. He did not even ask questions separately. Nobody is happy over what has happened. Amongst so many people in the

Army or regular or other forces, if one or two young men commit some indiscretion, nobody is happy. An investigation is going on. The hon. Minister has said that after the report is received, they will look into it and take necessary action and also submit a detailed statement to the House.

Shri Prabhat Kar (Hooghly): What is the composition of the Court of Inquiry?

Mr. Speaker: Let us see. It is a departmental inquiry. What do we know about the details? It may be X Y Z in the Army.

Shri Sadhan Gupta: It is a Court of Inquiry.

Mr. Speaker: Is it a military one?

Sardar Majithia: May I reiterate that it is not the Army, but it is a different organisation? It is the Ministry of Defence Security Corps. Please do not mix up the Army with it.

This is about an incident. They will go into it.

Shri Frank Anthony: Who are the members?

Sardar Majithia: This Court of Inquiry is going into the facts of this incident (interruptions.)

An Hon. Member: Under what law?

Mr. Speaker: Why should hon. Members get excited? There is no wonder that one young man got excited.

Sardar Majithia: The personnel consists of three military officers, and co-opted a representative of the Ministry of Railways who is associated with this for going into this.

Mr. Speaker: In view of the statement made by the hon. Minister, I am not called upon to give my consent to the adjournment motion.

VIOLATION OF CEASE-FIRE AGREEMENT
ON ASSAM-PAKISTAN BORDER

Mr. Speaker: There is another set of adjournment motions tabled by some hon. Members regarding firing along the Assam-Pakistan border. *Prima facie*, they are out of order inasmuch as this is a continuing one. From time to time, they are making raids here. The hon. Prime Minister has explained it by saying that very often they come in not for any purpose of establishing a right to the border. Anyhow, one single case has been mentioned here, 'the incident of Mahisaadun-Madanpur area in Assam on the 26th March, 1958, in violation of the cease-fire agreement of 21st March.

Is the hon. Minister in a position to make any statement?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, this is in continuation of the firings which started on the 11th March on the border between East Pakistan and Assam. There have been constant firings since then and a cease-fire agreement between the two authorities had taken place on the 21st. And, this is in violation of that cease fire agreement. There have been no casualties. This has been almost an annual feature because it happens in a disputed area over which there is a boundary dispute between Pakistan and India. The river is regarded as the boundary between the two areas; but Pakistan claims the midstream as the boundary. Therefore, whenever char lands appear and cultivation begins, at the time of harvest the Pakistani civilians helped by the military personnel and police forces come and raid our territory.

A question has already been admitted for the 31st and the Prime Minister will make a detailed statement on the 31st of this month.

Shri Hem Barua (Gauhati): This incident, is not the first of its kind. I submit, Sir, this is a very serious matter because it disturbs the peace of the border there. I would just draw the attention of the hon. Minis-

ter to the fact that during the latter half of 1957, there were as many as 27 incidents of Pakistan vandalism on the Assam border. From now, from the 11th March, there had been frequent reports of shooting into Indian territory and it continued to, the 21st March. On the 21st March, we entered into a cease-fire agreement with the East Pakistan Government. But, then, no sooner the ink was dry on this agreement, they reported to firing once again on the 26 March.

The usual answer is given by Government—and we are accustomed to it—that we are lodging protests with the Pakistan Government. We have lodged protests with the Pakistan Government; but, if there is insecurity like this, insecurity to life and property, we should do something positive. We have no patrol corps whereas the Pakistan people have theirs using automatic weapons including eight machine guns as well in order to shoot into the Indian territory. We do not protect our border. We do not have our Army there. We do not shoot. We open our frontiers to them. The demarcation of the border line—609 miles which is the Assam-Pakistan border—has to be done out of which, during all these years, only 180 miles have been demarcated. The huge boundary line has not yet been demarcated. Why is it so? We have failed and we have proved our impotency against East Pakistan vandalism.

Mr. Speaker: As the question will come up on the 31st, further supplementary questions may be asked on that question. It is not a matter of recent occurrence. It is unfortunate; it has been continuing for a long time. Of course, the hon. Member has said that better and more sufficient precautions ought to be taken. If anything more has to be said, there will be opportunities during other debates to take up this matter more seriously. Therefore, I do not think I am called upon to give my consent to this adjournment motion.

PAPERS LAID ON THE TABLE
ALL INDIA INSTITUTE OF MEDICAL
SCIENCES RULES

The Minister of Health (Shri Karmarkar): Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the All India Institute of Medical Sciences Act, 1956, a copy of the All India Institute of Medical Sciences Rules, 1958, published in Notification No. G.S.R. 135 dated the 15th March, 1958. [Placed in Library. See No. LT-619/58.]

ANNUAL REPORT OF THE HINDUSTAN SHIPYARD PRIVATE LIMITED

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956 a copy of the Annual Report of the Hindustan Shipyard Private Limited along with the Audited Accounts for the year 1956-57 [Placed in Library. See No. LT-620/58.]

CORRECTION OF ANSWER TO SUPPLEMENTARY QUESTION

The Deputy Minister of Railways (Shri Shahnawaz Khan): Sir, I regret that there was an inaccuracy in my reply to a supplementary question by Shrimati Renu Chakravarty on 14th March, 1958, arising out of Starred Question No. 970 on the subject of corruption in Howrah Goods Account Office. I gave the information that one officer has been removed from service and one suspended. The correct position is that four employees have been placed under suspension.

ACCIDENT TO DAKOTA AIRCRAFT ON 24TH MARCH, 1958

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): Sir, I made a statement on 25th March, 1958 regarding the accident in which a Dakota aircraft operated by a private firm, I.A.C. Associates, was involved

on the previous day and promised to place before the House additional information when it was received.

The search for the missing Dakota was continued on the 25th March. At 13:35 I.S.T. on the 25th March 1958, aircraft VT-CVC located the wreckage of the aircraft at a point about 15 miles South/South East of Kathmandu (27°32' North 85°25' East). This point lies approximately 10 miles off the track and this explains the difficulty and delay experienced in locating the wreckage particularly bearing in mind the information given by the aircraft during the last radio contact. There are high mountains lying across the route. At the point where the crash has been located, the height of the mountains is approximately 9,000 ft. which is more than 1,500 ft. higher than the mountains on the direct route between Simra and Kathmandu. While it is premature to state the cause of the accident, the commonest cause of *en route* accidents is collision with high terrain when forward visibility is limited by clouds and rain.

The names of the passengers on board are given below—

1. Shri R. Mani.
2. Shri R. Prasad.
3. Shri K. Bhai.
4. Shri N. S. Goswami
5. Shri G. Das.
6. Shri P. Sagar.
7. Shri S. Lal.
8. Shri W. D. Prakash
9. Shri R. Das.
10. Shri S. M. Sarogi.
11. Shrimati S. Devi.
12. Master Basant.
13. Shri K. Lal.
14. Shri J. Lal.
15. Shri B. Bhai.
16. Shri S. N. Misra.
17. Shri B. Bahadur.

[Shri Humayun Kabir]

Shri Y. R. Malhotra, Cheif Inspector of Accidents of the Civil Aviation Department has already left for the site of the accident.

I deeply regret to add that from a message received from Kathmandu at about 4 P.M. on 26th March, 1958, it appears the ground search party has intimated that there are no survivors.

Shri Biren Roy (Calcutta-South West): Can anyone ask questions, Sir?

Mr. Speaker: No; not now.

Shri Joachim Alva (Kannara): Here so many people had crashed. Government had a proposal to automatically insure passengers by an extra payment. May I know how far that scheme has proceeded and whether passengers can be insured by extra payment?

Mr. Speaker: Hon. Members will elicit all this information by separate questions. After a statement, I do not want to make a departure by permitting questions.

Shri Biren Roy: Cannot anyone even ask why this aircraft went 15 miles off the route on a 20 minutes to flight?

Mr. Speaker: These are all separate questions. When an hon. Minister makes a statement, hon. Members will kindly look into the statement and put supplementaries not now, but by way of separate questions.

DEMANDS FOR GRANTS—Contd.

MINISTRY OF TRANSPORT AND COMMUNICATIONS—Contd.

Mr. Speaker: The House will now resume further discussion on the Demands for Grants relating to the Ministry of Transport and Communications. Out of 9 hours allotted for these Demands, 5 hours and 44 minutes now remain.

Shri Resham Lal Jangde may continue his speech.

श्री जांगड़े (बिलासपुर) : अध्यक्ष महोदय, कल मैं रेलवे मंत्रालय और परिवहन मंत्रालय के पृथक कर दिये जाने के सम्बन्ध में कह रहा था। मुझे आशा है कि शासन....

Mr. Speaker: Now, it is 12.15 or 12.20. There are 5 hours and 44 minutes left. The hon. Minister will reply tomorrow.

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): Yes, Sir, because I shall speak last. Therefore, I will speak tomorrow.

Mr. Speaker: Does any other hon. Minister want to speak?

Shri Lal Bahadur Shastri: Yes; both Shri Humayun Kabir and Shri Raj Bahadur will intervene. Shri Kabir will speak before lunch hour and Shri Raj Bahadur can reply at the end.

Mr. Speaker: 'At the end' does not mean tomorrow?

Shri Lal Bahadur Shastri: No, Sir; today in the evening.

श्री जांगड़े : अध्यक्ष महोदय, कल मैं कह रहा था कि रेलवे मंत्रालय में परिवहन मंत्रालय को पृथक कर दिया गया इस में हमारी यामीण जनता को विशेष लाभ होगा और शासन का ध्यान यामीण जनता को ओर विशेष रूप में आकर्षित होगा। सन् १९४३ में नागपुर योजना के अनुसार ३ लाख, ३१ हजार मील लम्बी मड़कें बनाने की योजना थी और हमें आशा है कि सन् १९६१ तक ३ लाख, ३१ हजार मील लम्बी मड़कों के निर्माण का जो हमारा निर्णय है वहाँ तक हम पहुँच जायेंगे। पर हमें इस बात का दुःख है कि राष्ट्रीय राजपथ, नैशनल हाईवे अभी तक हम केवल १३ हजार मील तक ही ले सके हैं और २० हजार मील जो कि नागपुर योजना में शामिल था वहाँ तक हम नहीं पहुँच सके हैं।

और न कोई राष्ट्रीय राजपथ बढ़ाया गया है। केवल छठी हुई सम्बन्धित सड़कों, मिर्सिंग लिंक्स, को और जो सड़कें सराब हो चुकी हैं उन की ही मरम्मत करने में हम ने थोड़ा सा लाभ किया है। इस तरीके से राष्ट्रीय राजपथों के सम्बन्ध में हमारी सरकार ने कोई विशेष उन्नति नहीं की है। हम ने देखा है कि सन् १९५१ में २ लाख ४८ हजार भील लम्बी सड़कें थीं और सन् १९५६ में २ लाख ८० हजार भील लम्बी सड़कें हुईं। इस प्रकार हम देखेंगे कि हम ने सड़कों की लम्बाई के बारे में कोई ज्यादा उन्नति नहीं की, हम ने सड़कें अधिक नहीं बनायीं। मुझे इस बात का दुःख है कि हम अपनी ग्रामीण सड़कों के आकड़े पूरे नहीं कर पाये हैं। और न शासन की तरफ से या निधि की तरफ से ही सड़कों की लम्बाई में कोई बढ़िया हुई है। इसके उपरान्त १८ करोड़ ८० जो अन्तप्रदिविशक और आर्थिक महत्व की सड़कों के लिये निधि के रूप में रखा गया था, उस के लिये भी हमारी एस्टिमेट्स कमेटी का कहना है, उस का निर्णय है, कि शासन ने कुछ लाभ नहीं किया। और अब तक उस में कोई प्रगति नहीं हुई है। इसी प्रवारार ने आप देखेंगे कि राष्ट्रीय सड़क निधि, सेंट्रल रोड फंड, जो कि विभिन्न राज्यों को दिया जाता है, उस का भी राज्यों ने कोई विशेष लाभ नहीं उठाया और हम ने सड़कों के मामले में कोई विशेष उन्नति नहीं की है।

इसके उपरान्त आप देखेंगे कि ग्रामीण सड़कों के लिये हम ने केवल ६० लाख ८० निधि में रखा है। ५ लाख देहातों के लिये ६० लाख ८० रखा गया। उस में भी एक तिहाई देहातों के द्वारा दिया जायेगा, एक तिहाई राज्य शासन के द्वारा और एक तिहाई केन्द्र द्वारा दिया जायेगा। यह बात मुझे अच्छी नहीं लगती। मैं समझता हूँ कि देहाती सड़कों के लिये केन्द्रीय शासन को काफी रुपया निधि के रूप में निर्धारित करना चाहिये।

हमें यह भी देखने को मिलता है कि जो सड़कें देहातों में बनाई गई हैं वे दूसरी बरसात

के बाने पर या तो धुल जाती हैं या सराब जाती हैं। उन को कायम रखने की प्रवृत्ति न प्राप्तीय शासन में दिखाई देती है और न केन्द्रीय शासन में दिखाई देती है। इस लिये जब तक हम देहाती सड़कों को कायम न रख सकें, जब तक हम उन को मेनटेन न कर सकें, तब तक उन का बनाना हमें फुजूल मालूम होता है। कुछ दिनों से बसों का, यानी सड़क यातायात, रोड ट्रास्पोर्ट का राष्ट्रीयकरण करने के सम्बन्ध में चर्चा चल रही थी, पर हमें दुःख के साथ कहना पड़ता है कि अभी भी इस देश में कई ऐसी राज्य सरकारें हैं जिन्होंने सड़क यातायात का राष्ट्रीयकरण नहीं किया है। यदि उन का राष्ट्रीयकरण नहीं हो सकता तो कम से कम उन को इस निधि में ज्यादा धन लगाने की जरूरत है। मैं यह सलाह देना चाहूँगा कि उस में कम से कम ५१ प्रतिशत नियंत्रण सरकार का होना चाहिये क्योंकि आज हम देखते हैं कि आज देहात के जो यात्री होते हैं उन की बड़ी दुर्दशा होती है। न उन के लिये बस स्टैन्ड हैं, न बस स्टाप हैं। न उन के लिये विश्वास की जगह होती है। यात्री ठूँस ठूँस कर भर दिये जाते हैं। और उन से जो किराया निया जाता है वह रेल यात्रा का ८ या १० गुना होता है। इस के उपरान्त भी प्राइवेट बस शोनसं है वे हमारे यात्रियों को पूरी सुविधा नहीं देते। इस लिये और मैं शासन से अनुरोध करूँगा कि वह हमारे सड़क यातायात का खास कर शीघ्र ही राष्ट्रीयकरण करें।

राज्य पुनर्गठन के बाद इस बात की ओर बड़ा जोर दिया गया था कि मध्य प्रदेश में परिवहन और यातायात की विशेष सुविधा दी जाय। हम देख रहे हैं कि चार पांच वर्षों से मध्य प्रदेश को सेंट्रल रोड फंड से या सेंट्रल रिसर्च फंड से या अन्तर्राजीय आर्थिक महत्व के फंड से कुछ ज्यादा नहीं मिला है और वह कोई नई सड़कें नहीं बनाई जा रही हैं। हम ने यह भी देखा है कि नवदा नदी पर होशंगाबाद, नरसिंहपुर और कंडवा में जो पुल बनने वे वे भी सटके पड़े हैं। उन में से एक भी पुल

[बो जांगड़]

नहीं बन रहा है। खंडवा में ८ पिलर्स बन गये हैं। मुझे पता लगा है कि जिस ठेकेदार को उस का ठेका दिया गया है उस को कुछ भी अनुभव नहीं है। इसलिये उस में वहां गति बहुत धीमी है। इस प्रकार से वहां पर काम चल रहा है। यदि आप मध्य प्रदेश में राष्ट्रीय राजपथ नहीं बनायेंगे तो इस से आप उस का महत्व कम करेंगे। आज राष्ट्रीय राजपथों की हालत बहुत खराब है। नैशनल हाईवे नं० ६ राजगांव से ले कर के रायपुर द्वारा की हालत बहुत खराब है। इस के उपरान्त नैशनल हाईवे नं० ४३ जो कि जांसी और सागर को जाता है, उस में भोपाल भी आता है जो कि मध्य प्रदेश की राजधानी हो गया। पर भोपाल को किसी भी राष्ट्रीय राजपथ में जोड़ा नहीं गया है। ग्वालियर का भी भोपाल से सीधा सम्बन्ध नहीं है। बरसात में भड़क यातायात बन्द हो जाता है। इस निये में अनुरोध करना कि सागर से भोपाल और जास्ती से ग्वालियर को राष्ट्रीय राजपथ के द्वारा जोड़ दिया जाय। आप देखेंगे कि पूर्वी हिस्सा स्वाभाविक कारणों से और दूसरे कारणों से भी मध्य प्रदेश से विलक्षण अलग हो जाता है। उस स्थान में एक भी राष्ट्रीय राजपथ नहीं है। अम्बिकापुर से जगदलपुर तक जिस की लम्बाई ४०० मील से अधिक है, वह भी राष्ट्रीय राजपथ नहीं है वह ६० फीसदी आदिवासियों और हरिजनों का क्षेत्र है। मैं अनुरोध करना बनारस से अम्बिकापुर, अम्बिकापुर से रायगढ़ और रायगढ़ से रायपुर तक एक राष्ट्रीय राजपथ निर्धारित किया जाय। एस्टिमेट करेंटी ने भी यह सुनाव दिया है कि हम ने राष्ट्रीय राजपथों के सम्बन्ध में कोई विशेष प्रगति नहीं की है। इसी प्रकार से आप देखेंगे मध्य प्रदेश, जो कि क्षेत्र के विचार से देश में दूसरे नम्बर का प्रदेश है, उस की राजधानी भोपाल से जो कमिशनरियों का केन्द्र है, अपने सभी भागों से कोई सीधा सम्पर्क नहीं है। भोपाल से विलासपुर, विलासपुर से रायपुर जाने के लिये

कोई सीधा मार्ग नहीं है। भोपाल से विलासपुर, विलासपुर से जबलपुर, जबलपुर से मांडला और मांडला से जबलपुर और विलासपुर का मार्ग जोड़ दिया जाय तो मेरा अनुमान यह है कि लोग रेल में जाने के बजाय बसों में जाना ज्यादा पसन्द करेंगे क्योंकि उन के सफर में कम से कम डेंड सौ मील की बचत हो सकती है। आज रेलगाड़ी में सफर करने से विलासपुर और भोपाल की लम्बाई ४६४ मील होती है। यदि भोपाल से जबलपुर और जबलपुर से मांडला जोड़ते हुए विलासपुर की सड़क को राष्ट्रीय राजपथ मान लिया जाय तो मेरा अनुमान है कि ३५० मील में ही हम इतने लम्बे दूर को पूरा कर सकेंगे। मैं समझता हूँ कि केन्द्रीय सरकार इस को मंजूर कर लेगी।

इस के उपरान्त में यह कहना चाहता हूँ कि बैलगाड़ियों के जो गाड़ीवान हैं उन की आज बहुत दुर्दशा है। देहात के लोग बैलगाड़ियों से अनुनी रोजी कमाने वाले हैं ट्रक वालों ने उन की बड़ी दुर्दशा कर डाली है। क्या अच्छा होता दम पंद्रह मील की लम्बाई तक केवल बैलगाड़ियों को ही सामान ढाने का एकाधिकार मिल जाता ताकि ट्रक वालों का दबाव उन पर न पड़ने पावे। मैं यह भी कहूँगा कि सेन्ट्रल रोड रिसर्च इन्स्टिट्यूट यानी केंद्रीय सड़क अनुसंधान संस्था ने जो खोज निकाली है, उस मीसां, पञ्चवस वर्षों से बैलगाड़ियों के चक्कों, डायर या बैलगाड़ियों के डिजाइन के सम्बन्ध में अनुसंधान कर के कोई खोज नहीं निकाली है और यदि निकाली भी है तो यह देहातों को उपलब्ध नहीं है। मैं चाहूँगा कि इस सम्बन्ध में भी केन्द्रीय रोड रिसर्च इन्स्टिट्यूट कोई खोज निकाले। इसी प्रकार से मैं ने मुना था कि राजस्थान में भी सड़कों की बड़ी दुर्दशा है। वहां पर ऐसा पता लगा है कि रेत को स्टैबिलाइज कर के उस का उपयोग सड़कों के लिये किया जा सकता है। मैं जानना चाहूँगा कि इस सम्बन्ध में कितनी प्रगति हुई है।

इस के उपरान्त में आप के द्वाक तार विभाग की ओर आता हूँ। इस के सम्बन्ध में

मूले यह कहना है कि हम ने डाकघरों की संख्या तो बढ़ा दी है, पर इस के साथ साथ शिकायतों की संख्या भी बढ़ती जा रही है। सेंचुल जौन में शिकायतों की संख्या पहले से ज्यादा बढ़ रही है। जो मनी आईर देहातों में भेजे जाते हैं वे महीनों तक प्राप्तकर्ता को नहीं मिल पाते हैं। इसका कारण क्या है यह मेरी समझ में नहीं आता।

इसके उपरान्त में यह कहना चाहता हूँ कि देहातों में डाक की डिलीवरी भी बहुत देर में होती है।

आपने देहातों में तार घर खोलने का प्रयत्न किया है और मैं समझता हूँ कि अभी हमारे देश में ५७०० तार घर और १२६ डिपार्ट-मेंटल टेलीग्राफ आफिसेज हैं, किर मी अभी बहुत से स्थान छूट गये हैं। तहमील हैडक्वार्टर्स में तार घर हैं पर ऐसे बहुत से क्षेत्र हैं जिनकी जनसंख्या दो दो और तीन तीन लाख है पर उस क्षेत्र में कोई तार घर नहीं है। यह दुःख का विषय है। आप देखेंगे कि कई स्थानों से तो पचास मील के भीतर कोई तार घर नहीं है। आपने डाकघरों के लिए यह नियम बनाया है कि दो मील के अन्दर डाक घर हो या २००० की जन संख्या के बीच एक डाकघर हो या किसी गांव से ५ मील से ज्यादा दूर डाक घर न हो। इसी तरह की शर्त आप को तार घर के लिए भी रखना चाहिए कि जिस क्षेत्र की आबादी ५० हजार हो वहां पर एक तार घर अवश्य हो या किसी भी गांव से तार घर १५ या २० मील से अधिक दूर न हों। यदि आप ऐसा नियम बनायेंगे तभी आप इस देश के उन क्षेत्रों में तार घर खोल सकने हैं जहां कि न रेल जाती है और न जहां सड़कें हैं। अगर ऐसी शर्त आप नहीं लगायेंगे तो अभी भी ऐसे बहुत से क्षेत्र रह जायेंगे कि जहां तार घर नहीं होगा।

हम ने यह भी देखा कि जहां रेलवे जाती है वहां वह भीस के अन्दर टेलीफोन एक्सचेंज

मिलेगा। पर ऐसे कम स्थान नहीं हैं जहां रेल नहीं गयी हैं। वहां पर ५० मील के अन्दर तार घर नहीं है। मैं उदाहरण के तौर पर कहूँगा कि रायपुर जिले में, बिलासपुर जिले में, मण्डला जिले में, बस्तरपुर जिले में, सरगोजा जिले में ऐसे स्थान हैं जहां २५ या ३० मील के अन्दर कोई तार घर नहीं है। ऐसे ऐसे क्षेत्र हैं जहां की जनसंख्या २ लाख है पर उस क्षेत्र में कोई तार घर नहीं है।

यह भी देखा गया है कि एक एक केन्द्रीय पोस्ट अफिस के अंदर में पचास पचास साठ साठ आफिसेज होते हैं। उन पर नियंत्रण की बहुत छिलाई होती है। इस कारण देहात बालों को पन्द्रह पन्द्रह दिन तक भनी आईर नहीं मिलते। आपको इन आफिसेज की जगह उप डाक घर बनाने चाहिए। मैं ने पिछले साल भी यह सुझाव दिया था पर इसपर कोई अमल नहीं हुआ। इन उप डाक घरों को बनाने के लिए आपने बहुत सी शर्तें रखी हैं। मैं समझता हूँ कि बिना शर्त के आपको इस प्रकार के उप डाकघर खोलने का प्रबन्ध करना चाहिए ताकि देहात बालों को सुविधा हो सके।

आप देखेंगे कि भोपाल मध्यप्रदेश की राजधानी तो बन गयी है पर वहां से तार का सीधा सम्बन्ध नहीं है। इसका परिणाम यह होता है कि अगर आप वहां के लिए तार भेजें तो उसके पहुँचने में २४ घंटे से ज्यादा देर तक हो जाती है। भोपाल से बिलासपुर और रायपुर कमिशनरी को सीधा तार का सम्बन्ध नहीं है। रायपुर से बिलासपुर को सीधा सम्बन्ध नहीं है। बिलासपुर में एक एप्रोड्रोम है। पिछली बार वहां पर हुमायूं कलीर साहब गये थे। वहां पर सीधा सम्बन्ध तार का न होने से मौसम की सूचना देने में कठिनाई हुई। यह छोटी सी बीज है। बिलासपुर एप्रोड्रोम को टेलीफोन करने का प्रबन्ध नहीं है। यह एप्रोड्रोम तो केन्द्रीय शासन द्वारा चलाया जाता है। यहां पर तो टेलीफोन कनेक्शन को सख्त आवश्यकता महसूस होती है।

[यो आणहे]

हमें खुशी है कि ग्वालियर और ओपाल को और राजकोट और भावलगर को आटो-वीटिक टेलीफोन एक्सचेंज दिया जा रहा है।

ओपाल के पोस्ट आफिस और तारचर की कार्यकुशलता को भी ज्यादा बढ़ाने की आवश्यकता हम भवसूस करते हैं।

मध्यभारत के रत्नाम और उज्जैन जिलों में धालोट और मणिपुर में पी० सी० ओव० जोमने की मांग दो साल से चली आ रही है। मत वर्ष भी इसके बारे में कहा गया था।

ग्वालियर में जो जनियर डाक इंस्पेक्टर रह गये हैं उनको लकड़ों के नीचे काम करना पड़ता है। यह तीहीन की बात है।

इसके अलावा मैं यह कहना चाहता हूँ कि डिवीजन में रेडियो सेट इंस्पेक्टर रहता है। उसे बहुत जगह आना पड़ता है। पर उसे मदद देने के लिए एक चपरासी तक नहीं दिया जाता।

जो उम्मीदवार डेपूटेशन पर बांध आफिसेज सेक्स से सरकिल आफिस को जाते हैं, यानी जो आपके एम्बाईज बांध आफिसेज से केन्द्रीय आफिसेज में आते हैं उनके बेतन में बढ़ि नहीं होती और न उनकी पदोन्नति ही होती है। इस प्रकार की शिकायतें आप के पास भी आयी होंगी।

जिन उम्मीदवारों को पोस्टल विभाग की ओर से टेलीफोन ट्रैनिंग के लिए भेजा जाता है उन को न बेतन भिलता है और उनकी पदोन्नति भी नहीं होती। इस प्रकार के उदाहरण आपको नागपुर में मिलेंगे।

इसी प्रकार से मैं यह कहना चाहता हूँ कि आपने जो डिपार्टमेंटल पोस्ट आफिसेज खोले हैं वहां पर भेल कैरियर काम कर रहे हैं। पुराने जमाने में जो भेल कैरियर काम करते थे उनका बेतन २५ रुपया मासिक है और वये काम पर आये हैं उनका बेतन ४० रुपया है। इसमें क्यों भेल किया जाता है यह भेरी

समझ में नहीं आता। सामन बेतन आवश्यक है। इस पर विचार करेगा।

बिलासपुर, रायपुर और रायगढ़ में पोस्ट आफिसों की इमारतें बड़ी खराब हैं। रायगढ़ में तो बरसात के दिनों में पानी अन्दर आ जाता है और दीमक फाइलों को चट कर जाती है। उन इमारतों में हवा की कमी है, बढ़ा कंजेशन है और वहां पर बहुत मच्छर हैं। इन इमारतों की हालत बहुत खराब है। इसके बलावा रायपुर, बिलासपुर और रायगढ़ में ड्रुपलीकेटर्स की आवश्यकता है। इनके बिना कारेसपार्डेंस को एक जगह से दूसरी जगह भेजने में कठिनाई होती है। इस कठिनाई को दूर करने के लिए इन स्थानों के पोस्ट आफिसों को शीघ्र ड्रुपलीकेटर मशीनें देने की व्यवस्था की जानी चाहिए।

तारों के पहुँचने में अक्सर बहुत देर लग जाती है। कहा जाता है कि अगर एक स्थान एक डिवीजन में है और दूसरा दूसरे डिवीजन में है तो देर लगती है। चाहे वे दोनों स्थान पास पास ही हों पर इस डिवीजन के मेद के कारण वहां तार पहुँचने में बहुत समय लग जाता है। यह कैसे होता है यह भेरी समझ में नहीं आता। पर इस कमी को दूर करना चाहिए।

हिन्दी तारों के बारे में कहा गया है कि उनमें बड़ोतरी हो रही है। आप देखेंगे कि सी दो सी तार भेजे गये हैं। इसमें क्या उभति की बात है। अक्सर यह देखा गया है कि अगर कोई हिन्दी में तार देना चाहता है तो बाबू लोग कहते हैं कि आप हिन्दी में तार क्यों देते हैं वह देर से पहुँचेगा। अंग्रेजी का तार जल्दी पहुँचता है और हिन्दी के तार में ज्यादा समय लगता है। इसीलिये सोग हिन्दी में तार कम भेजते हैं और हिन्दी के तार बरों की उभति नहीं हो रही है।

Shri M. B. Masani (Ranchi-East): Mr. Speaker, Sir, I rise to speak on my cut motion No. 861 relating to policy in regard to the development

of road transport. I think the fact that this debate started immediately after the very forceful and able speech by the Minister for Irrigation and Power, who is now going to take charge of this department, is a good augury for the development of transport and communications in this country. Shri Patil will undoubtedly bring a very dynamic approach to these problems, and I know that his understanding and awareness of road transport problems goes back over many years.

Sir, in anything that the new Minister will be able to do he will, however, only be building on the sure foundations that have been laid by the present popular Minister of Transport and Communications, who now moves on to another important assignment. Among the things that have been done in the recent past—for which I think the House would like to felicitate him and also his able lieutenant Shri Raj Bahadur who, we are glad, will continue with this particular aspect of our developmental activities—are three. The first is the raising of the development rebate from 25 per cent. to 40 per cent. for shipping; the second is what may be called a windfall of Rs. 9½ crores coming from the excessive profits—let us call them on trading in cement by the State Trading Corporation, which I am happy has come as a windfall, for the development of national highways, where it is greatly required; and the third development to be welcomed recently is the appointment of an Inter-State Transport Commission to develop and co-ordinate inter-State transport.

While, Sir, I am on this point, may I, however, say that the powers proposed to be given to this Commission do not appear to me to be adequate. There are many outstanding difficulties to which the Estimates Committee has drawn attention, and which the Sub-Committee set up by the Transport Commissioners' Conference at Mussoorie was unable to resolve. These are rather tough snags in the way of smooth transport between States, and I for one feel that, unless more powers

are given to this Commission, it may not be able to surmount the difficulties that arise between the various States.

My suggestion, therefore, would be that rules under Section 53(c) of the Motor Vehicles (Amendment) Act of 1956 need to be framed which will give the Commission the fullest possible powers. I realise that the Government of India have difficulties *visa-vis* the States to face, but it should be given the fullest possible powers to co-ordinate inter-State transport and carry out the functions of this Commission.

What we need, in fact, is something which will be the counterpart of the Railway Board in so far as roads are concerned. If it would be absurd for the Indian Railways to function with zonal arrangements which may be sovereign, surely it is obvious that where inter-State transport on roads and highways is concerned, it is equally unscientific to expect this to develop unless there is a central co-ordinating authority with powers in its hands.

The main point that I would like to make this morning is, however, of a somewhat different nature, and that is to ask the House and Government to consider the proportions in which the resources of the country are being applied, on the one hand, to Railways and, on the other, to road development.

Now, so far as the Railways are concerned, they spent Rs. 424 crores on development during the First Plan, of which Rs. 140 crores came from the general revenues of Government and Rs. 284 crores from the railways themselves. With this support it was possible for them to carry 115 million tons of goods in 1955-56 against 92 million tons in 1950-51. That is, over the period of the first Five Year Plan they carried 23 million tons more. In the second Plan, the railways are to get Rs. 750 crores from general revenues as against Rs. 140 crores in the first Plan. In other words, the country

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will subsidise the railways to the extent of five times as much as in the first Five Year Plan.

Now, what are we going to get in return? We are told that the railways are expected to carry 162 million tons by 1960-61, against 115 million tons in 1955-56, an increase of 47 million tons only twice as much as last time. So, in the investment of five times the amount from the general revenue of Government, the railways will be able to give a double increase, nothing like a five-fold increase. This shows that the allotment made to the railways is not only heavy but is also disproportionate to the volume of traffic.

Now, take two other indices. First, the foreign exchange that the railways are absorbing. The Planning Commission's "Approach to the second Five Year Plan" mentions that the estimated deficit in our foreign exchange would be of the order of Rs. 1100 crores. After withdrawing Rs. 200 crores from foreign exchange reserves, there will be a net deficit of Rs. 900 crores. The railway requirements of foreign exchange in the second Plan are Rs. 425 crores, nearly half the entire foreign exchange gap of this country. Secondly, out of a total production of 1.32 million tons of steel in our country, the railway requirements come to almost a million tons of steel, leaving very little for our industries.

We say this is a terrific drain on the resources of the country. I would like to suggest to the Transport Minister that if the Transport Ministry were to assert itself and put its position before the country, they would be entitled to show that with a much lesser investment of foreign capital and finances they can give much better dividends to the country in the movement of traffic.

We have today only 14,000 miles of national highways, of which 2,000 miles are expected to have two-line carriage-ways by 1960-61 and the rest one-line carriage-ways. These roads, the national highways, are capable of

carrying 70,000 to 75,000 additional trucks with a traffic capacity of 40 million to 50 million tons per year, that is, if these highways can be properly and fully utilised. And this is the same quantum of traffic that the railways propose or offer to carry at the inordinate cost to which I have referred.

It may be asked by the House why then are the highways not carrying this traffic? There are two difficulties in the way. I shall come to the lack of availability of trucks later. But first, the primary and the most fundamental bottleneck is the absence of through communications. These bottlenecks are mostly in the form of 122 major bridges which are planned. Out of the 122 major bridges which are missing 66 are in the second Plan, and the remaining 56 major bridges under the third Plan.

Recently, only last week-end, I had occasion to go to Rampur by car and I came across one of these missing links in our through communication—the Morababad railway bridge. I made enquiries on the spot because I had a lot of leisure, since I had to wait until the bridge could be opened for road traffic. I learnt from the local officials that this bridge is the only means of crossing the river in the absence of a road bridge. The bridge is closed for a minimum of one hour apiece. That is, it is hardly ever opened after a shorter interval of closure than one hour. It is closed for about two hours at a time once or twice in 24 hours, and during that time road transport comes to a stop on the grand trunk road, the main artery of road communication between Calcutta and Delhi. This is one of the main arteries of this country's road traffic.

Then, the local officials also admitted that from 12 midnight to 3 a.m. the bridge is closed; that is it is closed for three hours at a time. I

met in Rampur more than one person who told me from their own personal experience that from 9 p.m. till 3 or 4 a.m. in the morning they have been kept waiting in order to cross this river from Moradabad to Rampur, a neighbouring town. So, from 9 p.m. to 3 or 4 a.m. this bridge never opened, because every half-hour or 45 minutes some train or goods train or a train of some nature was due to pass. This is also a three-quarter mile bridge, and there are no electric lights on that bridge. These are the conditions on the grand trunk road which connects Calcutta and Delhi. We can imagine what the conditions are in more obscure parts of the country.

A provision for bridges is made in the second Plan, but it is so inadequate that only a small proportion for surveying and materials is being provided for, and the larger part of it will be completed in the third Plan. That is, to carry an additional 40 million to 50 million tons of goods on our roads, we must wait for another seven years. We must wait for that period for these 122 bottlenecks to be removed.

This appears to me to be a situation which I cannot believe that our present, and particularly our dynamic new Transport Minister can view with equanimity. I expect that Government will take a different view of this position and not expect the country to wait for seven years for these essential links which would transform and revolutionise the transport situation in our country.

I understand that there is a list of 75 Second Plan priority projects which Government are discussing in the United States and other countries from which foreign exchange help is being expected. I understand that out of this list, 60 per cent. of the total cost has been earmarked for transportation. Let us be glad that it is so. But, having said that, let me say that my understanding is that out of this, 900 million dollars are for railways. 84

million dollars are for ports; 63 million dollars are for shipping. But there is not one dollar earmarked for these bridges or roads. I may be wrong and I hope the Minister will correct me, as I have got this information only second-hand. But I do understand that there is an allocation of 189 million dollars for a road transport development project which will be for the procurement of vehicle components for the manufacture, in India, of trucks. So far, so good. But it does seem to me, Sir, a very lamentable gap in this estimate that for the removal of these bottlenecks in the shape of bridges which are required, a certain amount of steel is required from abroad and a very modest amount of steel is required, but no allocation has been made for it. I still suggest that the highest priority be given to the few million dollars required for buying steel from abroad to make the building of these bridges possible earlier than at present planned.

In any case, even if this is taken in hand today, some time and some years will elapse before we have these 122 bridges, with all the drive that may be applied to the problem. Therefore, it becomes necessary for us to consider interim solutions. I would like to suggest to the Government that there are interim solutions which can be immediately brought into effect. There are many rivers and nullas that run dry for the greater part of the year. You can provide diversions on them through the river beds till bridges are built or repaired. This will hold good for eight months in the year, I mean these diversions through the bed of the rivers which are dry.

Secondly, in the case of the big rivers there are two expedients. One is by using the ferry-boats, and the other is what is called 'piggy back', that is, by putting the cars in railway trucks and ferrying them across the railway bridge that is in existence. If these measures are carried out—they do not cost anything like one per cent.

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of the huge cost the railways are absorbing—certainly a great deal of relief can be given and a great deal of the country's work done.

Sir, may I quote an extract from Dr. J. C. Ghosh's reply to a discussion in Committee B on the second Five Year Plan on 18th July, 1956? I am quoting him because it seems to me that, while he raised the problem, no answer has been attempted by Government. This is what he said:

"In the existing roads of 2,50,000 miles we find on the most optimistic calculations that there are 1,25,000 trucks plying, i.e., about 0.5 truck per mile of roads.... This figure of 0.5 truck per mile compare very unfavourably with the figure of 5 to 10 trucks per mile in other parts of the world. This is a matter to which the attention of Parliament and also State Governments should be drawn. We feel that roads in India are not being properly used. Empty roads may be a source of delight to foreign tourists or Indians enjoying excursions, etc., but obviously these empty roads are a question mark to the Indian tax-payer who is persuaded to believe that all his monies are being used to create utilities and not luxuries."

This brings one to the problem of the absence of adequate vehicles to which my hon. friend behind referred earlier. The Minister of Shipping at a Press Conference recently gave the figure of three lakhs of commercial vehicles which are required by the end of the second Plan. This happens to be the same estimate that was made by the Indian Roads and Transport Development Association sometime earlier and later by the Road Transport Development Committee of the Indian Road Congress. Now that this has received ministerial blessing, we can consider this to be an authoritative and cautious figure.

But how are these missing vehicles going to be found? Where are they to come from? We have at present only 180,000 vehicles, I am sorry, a capacity of 130,000 vehicles. There is a gap of 170,000 vehicles to fill up and it seems to me that a part of our foreign exchange will be well utilised in importing, say, 75,000 trucks from abroad. It is true this would cost Rs. 75 crores, but if these trucks are imported and if these bridges are put right then we will get at a lower cost than the railways are capable of giving the entire 40 to 50 million tons of extra traffic a year, which is all that the railways can hope to satisfy. In that way, with economy to the country, the essential transport requirements would be met. If the railway allotment were to be reduced by 20 per cent. of Rs. 425 crores during the second Plan, you effect a saving of Rs. 80 crores and I suggest that these Rs. 80 crores can be much better utilised for the import into this country of 75,000 trucks to fill up the gap in our essential requirements.

Road transport also has one fine advantage, which is in human terms. So far I have talked in monetary terms. That is its employment potential. That is much higher in the case of roads than in the case of railways. If we are looking for Gandhian and labour-intensive solutions to our problems, then its application to this problem would mean that we should invest more in roads, because roads can provide more employment for more people than the railways can possibly do. Let me give the figures.

The President of the Indian Roads Congress in his address on 5th January, 1958, mentioned the number of persons employed in road transport to be 2.7 million, of whom 1.2 million were on road construction and maintenance and 1.5 million were on vehicles. This is 2-1/3 times the entire number of employees on the railways. If the measures I have suggested are carried out, this employment potential will go up several times over, because

for every truck you put on the roads, a lot of ancillary industries and services will spring up. For a mile of road you expand, more people are put on the road construction. So, even from the point of view of providing employment, road development gives a much better return than the railways.

Finally, there is the consumers' point of view. Roads provide a quicker turnover since trucks can cover 150 to 200 miles in a day—I am giving averages now—an average, say, of 175 miles per day. It may interest the House and perhaps surprise it too to find that the average for a railway wagon is only 48 miles per day—I am talking of goods. Thus, the goods produced in a factory can be delivered by road transport in 48/175, i.e., less than 1/3, of the time. Here again, it means that for every road facility you create, the turnover is so much faster than the railways and you carry very much more of goods in a particular period of time.

Recently I was reading a talk given by a man experienced in management and distribution in this country to the management trainees of Madras University. Let me just quote two sentences before I conclude. This is what he said:

"The cost in India of sending a maund over 300 miles in 5 or 6 days is three times higher by rail than by road, since the shorter delivery time can only be achieved alternatively by passenger train (and not by goods train). One can well realise the tremendous saving this means to the consumer public."

Then he goes on to say:

"Even only a year ago, some businesses were still sending over 90 per cent. of their goods by rail, whereas today the position has been entirely reversed and road transport companies are taking up as much as 80 to 90 per cent. of the small parcel traffic in South India."

He concludes by saying:

"And finally back to the manager's viewpoint. Road delivery has in many instances halved our costs and slashed delivery times. Yet, there is also another potent advantage of road over rail delivery and that is the absence of pilferage. No loss, no ill-will and no unduly expensive method of packing is involved."

Sir, I have taken the liberty and the time of the House in drawing attention to those facts, because while I realise that our Minister of Transport and the Ministry of Transport, as I have said at the beginning, have done an excellent job of laying the foundations for further development, I do feel that the House would give them support if they were to adopt an even more assertive policy in claiming from the funds of this country a larger share than they are getting today.

I am sure that the public and the House will support the Minister of Transport if he were to say that what is being done is not enough; that the railways are absorbing a great deal of treasure that this country cannot afford; that if the treasure that they are absorbing were to be diverted to roads, roads can give better value and a better return than railways are able to give. I hope what I have said will be considered as "a shot in the arm" or a little more encouragement to the Ministry of Transport and Communications in the good work that they are doing for road development in this country.

Mr. Speaker: Shall I call Shri Raghunath Singh? I think he will take only fifteen minutes. But if the hon. Minister wants, he may speak now, and I shall call Shri Raghunath Singh later.

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): Out of the speeches delivered till now, most of the people have concentrated their

[Shri Humayun Kabir]

attention on problems of road transport, shipping and P. & T. I wish my hon. friend who has just spoken and lent such valuable support to the cause of road transport had also paid a little attention to civil aviation and the other departments with which I am associated...

Shri M. R. Masani: I shall do so next year.

Shri Humayun Kabir:so that we can ask for more funds.

Shri C. R. Pattabhi Raman (Kumbakonam): Quite a few of the hon. Members want to discuss air transport, but they have not yet spoken.

Mr. Speaker: There is one hon. Member here. Unless the hon. Minister proposes to go out, I will call him later. There is no purpose in the Minister intervening if he does not hear other hon. Members. Shri Raghunath Singh.

श्री रघुनाथ सिंह (वाराणसी) : अध्यक्ष महोदय, मसानी साहब ने वडे सुन्दर शब्दों में रोड ट्रांस्पोर्ट के बारे में कहा है। मैं इस हाउस को यह बताना चाहता हूँ कि रोड ट्रांस्पोर्ट के ऊपर कुल १३२२ करोड़ रुपया लगा है, जब कि रेलवे में ६७५ करोड़ रुपया लगा है और शिपिंग पर सिर्फ़ २०५ करोड़ रुपये का इन्वेस्टमेंट है। इस तरह आप देखेंगे कि हिन्दुस्तान में सब से ज्यादा रुपया रोड ट्रांस्पोर्ट पर लगा है, उम्में: बाद रेलवे आता है और यह सब से कम इन्वेस्टमेंट शिपिंग पर है।

श्री बलराम सिंह (किरोजावाद) : रेलवे पर १५०० करोड़ रुपया है।

श्री रघुनाथ सिंह: कैपिटल इनवेस्टमेंट केवल ६७५ करोड़ है। मैं इस सदन का अध्यक्ष इस बात की तरफ दिलाना चाहता हूँ

कि शिपिंग के बारे में बितनी तरफकी होती चाहिये थी, वह अभी तक नहीं हुई है। दुनिया इस समय एटामिक एज में है और वह स्पूटनिक की रफ्तार से जल रही है, जब कि हमारी शिपिंग की स्पीड एक स्टीम इंजिन—और वह भी एक थड़ क्लास स्टीम इंजिन—की तरह है। यह बात में थोड़ में यथाता आहता है।

इस समय दुनिया में २०५६७ जहाज हैं, जिन में हमारा कोटा सिर्फ़ १३१ जहाजों का है। इस से आप जरा स्थान करे कि हम कहाँ स्टैंड करते हैं। इस के अलावा इस बक्स दुनिया में ११ करोड़ जी० आर० टी० के जहाज हैं, जिस में हमारा कोटा ५.७६,००० जी० आर० टी० का है, अर्थात् आध परमेंट में भी कम। इस के अलावा हमने इस साल फारेन शिपियार्ड्स में २३ जहाजों का आर्डर दिया है, जिस का टनेज है ६३,७०० जी० आर० टी० और इस देश के शिपियार्ड्ज में ६ शिप्स बन रहे हैं, जिन का टनेज २१,२०० जी० आर० टी० है। ११ करोड़ जी० आर० टी० के बल्ड टनेज में पार साल ४४ लाख जी० आर० टी० की दृष्टि हुई, अर्थात् दुनिया ने १६५६ की अपेक्षा १६५७ में ५० लाख जी० आर० टी० के जहाज ज्यादा बनाये, जब कि हिन्दुस्तान की तादाद, जो कि ट्रांसपोर्ट कम्पनी की तरफ से दी गई है, सिर्फ़ ५५ हजार जी० आर० टी० के करीब है। यह हमारी अवस्था है। और इस के अधार पर हम मोर्चां हैं कि हम दुनिया की शिपिंग मार्केट में कामीट करें। इस के मुकाबले में आप देखिये कि २५ लाख टन के जहाज जापान ने बनाये, १४ लाख टन के जहाज जर्मनी ने बनाये।

13 hrs.

इस के बाद आप यह देखिये कि इस बक्स दुनिया में टैकरों की परमेंट ४६.१ है

प्रधान बुखिया में जिसने जहाज बन रहे हैं, उन में आधी तादाद टैकरों की है। हिन्दुस्तान में तीन रिफाइनरीज हैं, लेकिन हमारे पास सिर्फ एक टैकर है, जो टैकर है वे फारेन कम्पनियों के हैं और हम उन को रुपया दे रहे हैं। वह क्यों दे रहे हैं? हम लोग पिछले पांच छः साल से चिल्ला चिल्ला कर परेशान हैं कि हिन्दुस्तान ओवर-सी फ्लेट में १५५ करोड रुपया देता है, जिस में से हिन्दुस्तानी कम्पनियों का हिस्सा सिर्फ १६ करोड रुपया है और १३० करोड रुपया हम फारेन कम्पनियों को देते हैं। वह हम क्यों देते हैं? क्यों नहीं हम दस, बीस, पचास करोड रुपये इन्वेस्ट कर के: टैकरों की व्यवस्था करते और रिफाइनरीज को तेल सप्लाई करते? आप को कहीं बाहर नहीं जाना है—मार्केट आप के घर में है। फारेन कम्पनियों के बजाये हिन्दुस्तानी कम्पनियों के डारा तेल सप्लाई कर के आप काफी फारेन एक्सचेंज सेव कर सकते हैं। लेकिन ऐसा नहीं किया जा रहा है। पता नहीं क्या मामला है।

मैं यह भी कहना चाहता हूँ कि हमारे सामने जो सब से बड़ी समस्या है, वह सिर्फ हमारे सामने ही नहीं है, वह सारी बर्ड के सामने है। पनामा, लाइब्रेरिया आदि पांच छः नेशन्ज को पैनली बैंकों कहा जाता है। उन का चिक्का मैं इसलिये करना चाहता हूँ कि इन देशों में न इनकम-टैक्स है, न बैल्य-टैक्स है और न कैपिटल गेन्ड्र टैक्स है—कोई टैक्स नहीं है। यह तो एक मुसल्लमा बात है—मानी हुई बात है कि जो लोग जहाजों से काम लेना चाहते हैं, वे उन कम्पनियों से सौदा पटा लेंगे, जिन के: रेट सस्ते हैं। लेकिन हमारे यहां शिपिंग के: ऊपर कैपिटल गेन्ड्र टैक्स लगा हुआ है। हम ने लास्ट बीघर बड़ी कोशिश की, तो शिपिंग को बैल्य टैक्स से एग्जेम्प्ट कर दिया गया, लेकिन कैपिटल गेन्ड्र टैक्स भी उस पर लगा हुआ है। मैं यह चाहता हूँ कि शिपिंग पर से कैपिटल गेन्ड्र टैक्स को भी हटा देना

चाहिये। ८० एस० ए०, १०० के०, जमंनी या जापान में कहीं भी कैपिटल गेन्ड्र टैक्स शिपिंग पर नहीं लगाया गया है। आप टैक्स लगा कर शिपिंग की हत्या न करें। एक तरफ आप ४० परसेंट रीबैट की बात करते हैं और दूसरी तरफ इनकम टैक्स के: रूप में कैपिटल गेन्ड्र टैक्स के: रूप में आप शिपिंग कम्पनियों से रुपया लेते हैं। यह बात ठीक नहीं है और मैं इस्तदुआ करता हूँ कि इस को हटा दिया जाय।

बर्ड शिपिंग में हमारा अंगर आधा परमेंट है और पनामा आदि ओटे ओटे देशों का शेयर माडे ग्यारह परमेंट है। ऐसा क्यों है? फारेन शिपिंग कम्पनियां—१०० के०, अमरीका, जमंनी की शिपिंग कम्पनियां—ओटे ओटे मुक्कों में अपनी शिपिंग का रजिस्ट्रेशन कराती हैं। आप भी अपनी मार्केट को खोलिये—ग्रागर दुनिया का कोई मुल्क आप के: पास आये और रजिस्ट्रेशन करना चाहे, तो उस को एलाऊ कीजिये। उस में नुकसान क्या है? ग्रागर कोई देश आता है, आप के: साथ मह-योग करना चाहता है, और इस देश में अपनी कम्पनी फ्लोट करना चाहता है, तो उस को पूरा सहयोग देना चाहिये। इस बबत रिफाइनरीज में ६० परसेंट फारेन कैपिटल है। जब आप रिफाइनरीज के: लिये ६० परसेंट एलाऊ करते हैं, तो ऐरी समझ में नहीं आता कि शिपिंग की उन्नति के: लिये ५१ परसेंट, ६६ परसेंट आप क्यों नहीं रखते? क्यों नहीं आप फारेन कैपिटल को इनवाइट करते कि वह हिन्दुस्तान में फारेन शिपिंग कम्पनियों को फ्लोट करे। आप को उग में अधिकार होंगा और फारेन एक्सचेंज आप के: हाथ में आयेगा।

सेकंड शिपिंग बात हम बहुन दिनों से मुनते रहे हैं। हम पहाड़ खोदने चले थे, उस में से चुहिया निकली। जुलाई, १९५७ में १०० के० से यहां कुछ लोग आये कि

[क्षी रघुनाथ सिंह]

एन्कावादीरी की जाय कि वह शिपयार्ड कहां हो । किर वे नवम्बर में आये । साल भर हो रहा है, लेकिन आज तक उस की रिपोर्ट देखने का हम लोगों को सीमान्य नहीं मिला । एक वर्ष का समय हम ने यह फ़ैसला करने में बिता दिया कि सैकंड शिपयार्ड कहां होगा और एक वर्ष में दुनिया ने २० लाख टन के जहाज बना कर फेंक दिये । आप एक शिपयार्ड की बात करते हैं । मैं कहना चाहता हूं कि हिन्दुस्तान में दस शिपयार्ड हो सकते हैं । आप की व्योरी क्या है ? व्योरी यह है कि हम अपना आयरन और जापान को एक्सपोर्ट करेंगे, यानी हम हिन्दुस्तान के घन को दूसरों को देना चाहते हैं । मैं यह कहना चाहता हूं कि हमारे यहां तीन स्टील प्लांट हैं, उनका स्टील शिरिंग इंडस्ट्री में लगाइये । जब जापान, इटली, जर्मनी और यू० के० अपनी शिरिंग इंडस्ट्री को डेवेलप कर सकते हैं, तो आप भी हिन्दुस्तान में जहाज बनाइये और अगर आप के जहाज सस्ते होंगे, तो सारी दुनिया उनको खरीदने के लिये आप के पास आय ती । इस बात का स्थाल रखना चाहिये कि जल्दी से जल्दी सैकंड शिपयार्ड ही नहीं, दो तीन और शिपयार्ड हिन्दुस्तान में बनाये जायें । इस बात को भुला देना चाहिये कि हमारे यहां जो आयरन और होगा, उसको हम जापान को एक्सपोर्ट करेंगे । बहुत से माननीय सदस्य अपनी सारी व्योरी ही इस बात पर बेस करते हैं कि तो पोर्ट बनेगा, उस के द्वारा हम अपने आयरन और को एक्सपोर्ट करेंगे । मैं तो यह कहना चाहता हूं कि हमारे यहां स्टील तैयार हो, उस के जहाज बनाइये, उनको बेचिये और दूसरे देशों का रुपया अपने पास लाइये ।

मुझे एक बात भी कहनी है । शास्त्री जी पर हम लोगों ने बहुत बार जोर डाला है कि कुछ लोन ले लीजिये । २४३ करोड़ और ६३ लाख रुपये का फ़ारेन लोन हिन्दुस्तान पर है, जिस का डाई से छः परसेंट

सूब हम देते हैं । १३० करोड़ रुपया आप फ़ोरस्टी फेट के रूप में फ़ारेन कम्पनियों को देते हैं । व्योरी नहीं आप १००, २०० करोड़ रुपया बाहर से लोन लें ? आप ने २४३ करोड़ रुपया लोन लिया है । डाई परसेंट से ले कर छः परसेंट तक इंटिरेस्ट आप देते हैं व्योरी नहीं शिरिंग इंडस्ट्री की उन्नति के लिये लोन लेते और लोन लेकर के आप शिपयार्ड बनाते । आप को चाहिये कि आप लोन से कर भी शिरिंग इंडस्ट्री की उन्नति करें । अगर आप शिरिंग की उन्नति करेंगे तो आप की आमदनी बढ़ेगी, आप को लक्ष्मी हिन्दुस्तान से बाहर नहीं जायेगी, जो लक्ष्मी इस समय बाहर जा रही है वह यहीं रहेगी, आप के घन में बुद्धि होगी, आप देश की रक्षा अच्छी तरह से कर सकेंगे । मैं चाहता हूं आप उदार नीति अखलत्यार करें और अगर बाहर से लोन मिल सकता हो तो उसको प्राप्त करने की जेटा करें ।

जहां फ़ारेन पार्टिसिपेशन का ताल्लुक है शास्त्री जी ने तथा राज बहादुर जी ने एक कदम उठाया है । लेकिन मैं चाहता हूं वह बोल्ड स्टेप लें । मैं कहना चाहता हूं कि हिन्दुस्तान की बहुत सी कम्पनियां ऐसी हैं जोकि यह नहीं चाहतीं कि दूसरी कम्पनियां यहां पर कायम हों, वे यहां पर आवें क्योंकि यह उन के इंटिरेस्ट में नहीं है । मैं इस बात को नहीं मानता हूं और आप को भी इसे नहीं मानना चाहिये । अगर रिफाइनरीज में फ़ारेन कैपिटल लग सकता है, लिवर ब्रावस में लग सकता है, रिपिंगटन में लग सकता है, तो शिरिंग में भी फ़ारेन कैपिटल आ सकता है, उस को शिरिंग के मामले में आमंत्रित किया जा सकता है और इस में कोई हृज की बात नहीं है ।

शास्त्री जी ने एक सवाल पूछा था जोकि स्टार्ड क्वोइन नम्बर १२७२ था ।

उस में उन्होंने गवर्नरेंट से यह पूछा था कि फारेव शिर्पिंग कम्पनीज को कितना डेमोरेज अदा करना पड़ा है। इस के जवाब में यह बताया गया था कि दो करोड़ चौबीस लाख रुपये एक बरस के अनंदर देने पड़े हैं। इस में रेले शामिल नहीं हैं। शिर्पिंग का जहां तक ताल्सुक है दो करोड़ चौबीस लाख रुपया बातीर डेमोरेज के आप को फारेव कम्पनियों को अदा करना पड़ा है। मैं इस बात को मानता हूँ कि स्वेज कैनाल डिम्प्लूट की बजह से भी यहां कुछ कन्वेंशन बढ़ गया होगा। लेकिन सन् १९५६ के जो आंकड़े दिये गये थे वे भी इसी तरह के थे। १९५७ में भी यही हाल रहा। मैं पूछना चाहता हूँ कि यह किस का रुपया है जो इस तरह से जाया किया जा रहा है? यह हिन्दुस्तान का ही तो रुपया है। यह रुपया चाहे आप की जेब में से जाय चाहे हमारी जेब में से जाय, जाता यह समुद्र पार ही है। यह विदेशों को ही जाता है। आप को इस बात का प्रयास करना है कि यह रुपया बाहर न जाय, यह यहीं रहे। यह तभी हो सकता है जब पोटेंस का हम सुन्दर ढंग से डिलेप्मेंट करें।

जहां तक शिपयाडम्स का सम्बन्ध है, आप अक्सर विश्वासापत्तनम का जिक्र करते हैं। सभी माननीय सदस्य जानते हैं और अव्यक्त महोदय आप भी जानते हैं, कि विश्वासापत्तनम से किसी भी आदमी को संतोष नहीं हुआ है। वहां पर जिस तरह से कार्य हो रहा है, उस से कोई भी संतुष्ट नहीं है। हम वहां साल में बनायेंगे ५-६ जहाज? ७५,००० टन का हमारे दूसरे प्लान में टारोट है और हम ने कहा है कि हम इतने जहाज बनायेंगे। आपका एक शिपयार्ड से काम नहीं चलेगा। उस विश्वासापत्तनम की या तो आप तरकी करें, उस का विकास करें ताकि वहां पर पांच पांच छः छः जहाज एक साथ बन सकें ताकि भारत जो आज ३१ जहाज बाहर से भेजा रहा है, उनको उसे बाहर

से बंगाने की ज़रूरत न रहे। यह जो जहाज हम बाहर से भेजा रहे हैं, इस का मूल्य हिन्दुस्तान को ही तो अदा करना है। हमारा रुपया ही बाहर जायेगा हमारी लक्ष्मी ही बाहर जायेगी। इसलिये क्यों न हम इस बात का प्रयास करें कि ३१ जहाज या २० जहाज या ४० जहाज जितने भी जहाजों की हमें आवश्यकता हो। हम हिन्दुस्तान में ही तैयार करें। हम तीन-तीन स्टील प्लांट्स लगाने जा रहे हैं। आज चारों तरफ से यह आवाज उठ रही है कि स्टील चाहिये और आप बाहर भेजने की सोच रहे हैं। क्या यह मब आप इसलिये कर रहे हैं कि आप विदेशों की मदद करना चाहते हैं? अमरीका में अध्यक्ष महोदय एक कहावत है :

The scrap which we have sold to the Japanese is returned to us in the shape of bullets.

इस का मतलब यह है कि अमरीका ने जब जापान को स्कैप बेचा था, वही बुलेट्स के रूप में, बन्दूकों के रूप में जापानी सिपाहियों के हाथ में आया और लेकिन बल्ड बार में उमी को उन्होंने ने अमरीकी सिपाहियों की छातियों में दागा, उसका उन्हीं के लिलाक उपयोग किया। आज आप स्टील बनाना चाहते हैं, क्या यह सब इसलिये करना चाहते हैं कि आप दूसरों का घर भरें? क्या आप यह सब कुछ दूसरे देशों को शक्तिशाली बनाने के लिये कर रहे हैं? अगर आप इसलिये यह सब कुछ कर रहे हैं तो मैं यह कहूँगा कि आप की पालिसी गलत है, आप को इस नीति पर नहीं जलना चाहिये, यह नीति देश के लिये बातक सिद्ध होगी। जो स्टील होगा और जो और होगी, उस का उपयोग हमें ही करना चाहिये और उस का उपयोग हम तभी कर सकते हैं जब हिन्दुस्तान में शिर्पिंग इंडस्ट्री की उभ्रत होगी, हम ज्यादा से ज्यादा शिपयार्ड हिन्दुस्तान में बनायेंगे।

आप को इस काम में जापान से सहयोग लेना चाहिये, इटली से लेना चाहिये, जर्मनी

[वर्ष रक्षणात्मक फॉर्म]

के लेना चाहिये। आप ने एक मिशन यू० के० से बुलाया। आप को यू० के० की हालत मालूम है? वह अद्भुत पीछे है, वे आर प्रोद्यूसिंग दी लीस्ट। यू० के० ने सिर्फ १४ लाख टन के जहाज १६५७ में बनाये जबकि जापान ने २४ लाख टन के जहाज बनाये। आज जापान सारे वर्ल्ड की शिपिंग मार्किट को कैपचर करता जा रहा है। उस से आप क्यों सहयोग प्राप्त नहीं करते हैं? एशियाई देशों से ही हमें पहले सहयोग करने की कोशिश करनी चाहिये। क्यों नहीं आज हम उस के साथ हाथ मिलाते हैं? क्यों नहीं हम उन के टैक्सीशिप्स को यहां बुलाते हैं या अपने टैक्सीशिप्स को वहां भेजते हैं। क्यों नहीं हम इटली, जर्मनी इत्यादि से कहते हैं कि हम तुम्हारे सहयोग के साथ हिन्दुस्तान में शिपिंग बनाने के इन्ड्रुक हैं और आपको हम आपस में सहयोग करें?

मैं ने एक प्रश्न किया था जिस में मैं ने यह कहा था कि अगर शिपिंग प्राइवेट सेक्टर में हो तो क्या है? अगर हिन्दुस्तान में कुछ लोग फारेन कम्पनियों के साथ मिल कर के शिपिंग बनाना चाहते हैं तो क्यों नहीं उनको ऐसा करने का भीका दिया जाता है? अगर आप लिवर ब्राइंस को इस तरह का भीका प्रदान करते हैं, रिमिंगटंस को भीका देते हैं तो आप को ऐसी कम्पनियों को भी अवश्य भीका देना चाहिये जोकि आप के देश के विकास में सहायक सिद्ध हो सकती हैं जोकि आप के लिये फारेन एक्सचेंज कमा सकती है, जोकि आपका कृपया दूसरे मुद्राओं में जाने से बचा सकती है? मैं चाहता हूँ आप इस पर संजोदगी से विचार करें।

अन्त में मैं इतना ही कहना चाहता हूँ कि शास्त्री जी ने जो ठोस कदम उठाया है वह राज बहादुर जी के समय में जारी रखेगा और पाटिल साहब जो इस मंत्रालय

का कायबाहर संभालने वा रहे हैं, उन के समय में भी शिपिंग का काफी तरक्की होगी। इस का एक बड़ा कारण यह भी है कि वह बन्धी के रहने वाले हैं और बन्धी में शिपिंग इंडस्ट्री को बड़ा महत्वपूर्ण स्थान प्राप्त है।

Mr. Speaker: I am now calling Mr. Pattabhi Raman. Then I will call Pandit Thakur Das Bhargava.

Shri Braj Raj Singh: What about me?

Mr. Speaker: The hon. Member has been speaking on almost every occasion. Then, the party is also such a small party.

Shri Braj Raj Singh: No, sir. It is not so.

Mr. Speaker: Anyhow, I have got a list of persons who have not spoken at all. Hon. Members must remember that they have two functions to discharge—not only to speak but also to hear. I shall try to accommodate everyone.

Shri C. R. Pattabhi Raman: I rise to support the Demands of the Ministry of Transport and Communications, and in doing so I shall confine myself to three or four aspects of the Ministry's administration, putting my stress on what I consider important.

Firstly, I shall deal with inland water transport. We have envisaged in our Constitution that certain waterways should be declared as national waterways. Most of the perennial rivers, Jeeva nadis, have to be declared as national waterways, and the sooner it is done the better. I find that the survey work, so far as the inland water transport is concerned, is going on. But I would say with some respect that it should be expedited, it should be continuous and some real good work should be done in that department.

If those waterways are declared as national waterways, it will not only relieve the congestion so far as rail and road traffic is concerned, but it will keep thousands of people on the canal areas busy and they will take water to dry areas. The present Bellary district and the outlying districts formed part of the Dandakaranya, and whenever reference was made in the Ramayana days to Dandakaranya it was to that area. Now it is a barren land; almost a desert land. If a waterway is taken along that area, which can easily be done, it will help not only to relieve the congestion in rail and road transport but also to take water to very dry areas.

Then, the moment a waterway is declared a national waterway, it will help in keeping a number of boatmen and fishermen in trim. Then most of the country-crafts will be subject to examination. Frequently we hear about a big tragedy either in Godavari or in river Ganges; some boat capsizing with a lot of pilgrims, and there is a lot of hullabaloo in the country. But nothing of this nature will happen if there is a periodical examination of the country-craft, which will be necessary the moment they are declared as national waterways.

Some of them may be multi-purpose projects. The Volga canal in Russia is a magnificent example of inland waterways. I have already referred to it earlier in my speeches also. Then, in modern China they are doing very good work, so far as inland water transport is concerned. Why should we lag behind those countries? An elder statesman has referred to connecting the Cauvery and Tambraparni in the South with the Ganges in the north. That is not an idle dream; it is possible. You may start it in stages. There is already a blue-print so far as the Godavari system is concerned. I believe Mr. Venkatakrishna Aiyar, the Chief Engineer of Andhra Pradesh has already prepared a blue-print. Why is it that no steps have

been taken in the matter? The Cauvery system is there. Why is it that we have not taken any action in the matter of the Krishna-Pennar project?

I hope the Minister will take note of a feeling—I do not share that feeling—in the South, to which Dr. Subbarayan also referred the other day, that the southern area has been neglected. If these projects are not taken up, there will be a suspicion that one area has been neglected. Therefore, start some survey and give some details. It may even go to the Third Plan; I am not in a frightful hurry. But do not keep quiet, so far as this area is concerned. The Krishna-Pennar Project and the Godavari Project deserve a lot of attention and I hope that the Ministry will give it.

Then I come to the Buckingham Canal. That is a magnificent gift from the British days. This canal was started in 1830, more than a century ago by Mr. Cochrane. Nearly 100 miles of it is in present day Andhra Pradesh and about 30 to 50 miles in Madras. What is its position now? It is a disgrace. It goes right through the heart of Madras city. It is silted and has become a stinking moat. Very small craft go on it. You do not remove the silt. You do not connect it to the harbour. You do not even widen it at some places. You can easily have it for better craft than what is now being plied on it. By a little effort it will be an excellent canal. It will not only relieve the road and rail traffic but will also give employment to thousands of boatmen who are now plying on that canal.

Similarly, there is the old Vedaranyam Canal. It is referred to in many Greek classics—Vedaranyam is called *nigama* in Greek classics. That was a magnificent canal where Cauvery joins the sea. Round about that place you have that canal. That is silted up. It exists only in name.

Having said so much for inland water transport, I shall, with your

[Shri C. R. Pattabhi Raman]

leave, go to ports. Here a good deal of transport bottleneck can be avoided if the projects already surveyed are taken in hand. I am glad that good work is being done in Madras and in Visakhapatnam. Kandla is already there. But that is not enough. There is a port, Malpe, to which Shri Mohamed Imam and Shri Dasappa refer. There are two or three ports which can become available so far as Mysore State is concerned and it will be magnificent so far as ocean traffic is concerned. There is also a tactical aspect of it. The moment Sethusamudram, which has now been resurveyed—I suspect it is being put into cold storage—is taken up, you can straightway visualise what will happen. If Tuticorin improves, I know it will be a headache to Ceylon. Then Ceylon will at least realise that she cannot treat Indians in the way in which she is doing. Why not take up the Sethusamudram project? Improve Tuticorin harbour. Similarly, Malpe harbour will be a real check to Goa. The Portuguese will be hit very severely, if you start this scheme. Does not matter if a few crores are wasted there. There is enough room for all these ports so far as the west and east coasts are concerned. Similarly, Negapatnam Port has been neglected so far as the eastern coast is concerned. I do not see why some good work should not be done so far as those ports are concerned.

Now, shipping is one department where frequently, hon. Members have expressed themselves and quite strongly. It is true. Yesterday, there was a reference to the old shipping days. There was that pioneer of shipping, Mr. V. O. Chidambaram Pillai of Tuticorin. Dr. Annie Besant and so many others supported him. He started the India Steam Navigation Company. What the British did then was that the moment the India Steam Navigation Company came into being they started halving the fare to kill this company. The India Steam Navigation Company also started halving

its fare. Then the British Government started giving one dhoti and one towel to each passenger who went to Singapore and to Africa. That is how this company was killed. But a magnificent pioneering work was done by Chidambaram Pillai and Dr. Annie Besant. In fact, my family also had invested money in that company in the early part of the century. But those days are gone. Let us welcome foreign capital so far as shipping companies are concerned. Let us have more shipping companies. Let us have an enlarged merchant shipping. There is no harm in this. The moment that comes you will not have the pathetic figure of your having to pay crores of rupees by way of demurrage for not moving goods from Visakhapatnam harbour.

18.25 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Only the other day we realised that whatever foreign exchange we got in the one hand we have to spend that with the other in the payment of demurrage. There is such a great bottleneck in Visakhapatnam. So with a huge coastal area, the Indian peninsula deserves many more ports than what there are now. I again repeat that either by amending the Merchant Shipping Bill, which is now before us, or by doing something or the other we will be able to check even the country-craft. It is peculiar when every motor car or a bus plying on the road is continuously examined and so many other crafts are examined, country boats & craft are not examined. That is why, I repeat, you frequently have these accidents—boats capsizing and a number of people dying, pilgrims and others.

I now rush to another aspect of the matter, namely, road transport. So far as this is concerned, here also we must have a strong national movement. You must declare many national highways—you are already doing it, I am very happy, Shri Patil yesterday referred to the roadways. I

am glad these National Highways are coming. They are essential even for security reasons. I find that though a good amount of work is being done so far as Madras Rameshwaram Cape Comorin Road is concerned, still on account of one or two bridges being delayed there is some sort of delay. I sincerely hope that these delays will end as soon as the new change takes place and that will be given priority. From Calcutta right up to Rameshwaram and Cape Comorin you will have a magnificent road. Similarly, I also feel that so far as the delta area is concerned—I plead guilty; I represent the delta area Tanjore. So I am feeling guilty for this reason. I do not want to sound parochial or furthering my own interests, but I do say that what is happening so far as delta area is concerned is that roads there are very poor. The outlay is very heavy and so the State is not able to lay good roads in the delta area—Tanjore, Krishna, Godavari and all these delta areas. I submit that it is necessary for the Union to take up that matter of having really good roads in the delta area. Actually in Tanjore—I need not repeat it, it is right there—two bridges are being held up. If those bridges come into being across the Cauvery and its tributaries, it will relieve the traffic and it will be a tremendous help to those agricultural areas. I sincerely hope that that also will be given high priority.

I find that there is a very big bottleneck so far as road transport is concerned. The over-bridges belong to the Railway Department. The Transport Ministry comes in only when there is an accident to take evidence and enquire what action is necessary. Why should they not also take up the road bridges? Why go so far? Take Delhi, near the Safdarjang Aerodrome—the other day I had to go to a function somewhere near Vinaya Nagar. I was just choked up I had to be helpless on account of the plane—this is a new phenomenon—having to come. There is also a train going across very near the Safdarjang Aerodrome. Traffic is being held up. Why are you not making that part of

the Transport Ministry take up the overbridges work? After all, over-bridges and underbridges are only for relieving the road traffic. I sincerely hope, if not by taking it up, at least by co-ordinating with the Railway Ministry the work on overbridges—there are many in my constituency, in Madras, in Andhra, in Delhi, in Bombay there are so many overbridges—will be expedited.

Mr. Deputy-Speaker: I think perhaps the hon. Member wants an underbridge in this case because in this case there is a plane above and the train on the road.

Shri C. R. Pattabhi Raman: I am very much indebted to the Deputy-Speaker for pointing that out. Actually I find that it is a mad man's scheme—the present Safdarjang Aerodrome. You have got the Ashoka Hotel. Most of us who have to come from Madras have to get down at Safdarjang if we come by Dakota and if we come by Viscount we go to Palam. You have got a huge Ashoka Hotel there with red lights. You have got the Nizamuddin with red lights and then new electric posts coming up. I think it is a serious matter. When you go to New York or London, what happens is that when there is an aerodrome, it is given first priority. You do not have a number of electric and telegraph posts round about the aerodrome. If you have to have those aerodromes and if they are near the city, take them somewhere else. It does not matter even if you have to spend some money. It is far better to take Safdarjang away than have it here. I have found people waiting there for hours simply because of the lack of an overbridge in that area, or as you say, an underbridge in that area.

I shall, with your leave, deal with two other matters, i.e. tourism and posts and telegraphs. So far as tourism is concerned, may I congratulate the Ministry on the excellent work they are doing. I find however that some places are being omitted. For example, in our area,—it is my hon. friend Shri Narayanaswami's con-

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tituency—Kodaikanal is omitted. The Periyar range comes there. It is a cardamom area. You have a magnificent lake. The place is 6,000 or 7,000 feet above the sea level. You have a fine sanatorium. There are motorable roads. That has not been declared a tourist centre. You do not have good post and telegraph offices in that locality. This is a matter which should engage the attention of the Ministry. It is an excellent place. It will be a place which will relieve the congestion in Ooty and other places.

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Kodai?

Shri C. R. Pattabhi Raman: Yes; Kodai or Kodaikanal. It is very near the Palni hills.

Shri Raj Bahadur: I have seen it.

Shri C. R. Pattabhi Raman: Lastly, I shall deal with the Posts and Telegraphs Department. I had reserved it to the last. They are doing good work; I have no doubt about that. The hon. Minister has had a difficult period. Magnificently he negotiated the truce which came into being last year. All my compliments, if I may be permitted to say so, must go to the hon. Minister. I find however, that there are one or two aspects of the Posts and Telegraphs department which require urgent attention.

India is the only country where if you book a trunk call, the bell rings in the other end and nobody is taking it up. Actually, you are trying to book a trunk call; you will find—probably there is not enough staff or they are otherwise busy; I do not know the reason—the bell is ringing in the other end for two or three minutes; a person comes and with some reluctance, registers your trunk call. God help you if you get it in good time. Actually what happens in America? You go to New York and register a trunk call to San Francisco which is about twice the distance from Delhi to Madras. You get the call in two minutes or 1-1/2 minutes. Actually

you make a mistake. You think you are speaking to the operator. You are actually put through and you are speaking to Los Angeles or San Francisco. That millennium may take some time to come in India. But, why should we be halting? When you are charging the people and you are giving service, why don't you give good service? Why don't you instil into these operators that they have to be courteous? They should have not a courtesy week, but courtesy day after day, year after year. Let them realise that the people are very anxious, and maybe, they want to speak about a very important matter. Let them be courteous; let them register the call and attend to it promptly. Service delayed is service denied. Let them give quick service.

With these words, I beg to conclude by saying that I support the Grants.

पंडित ठाकुर दास भागवत (हिंसार) : उपाध्यक्ष महोदय, धारा इस मिनिस्ट्री की डिमांड्स के ऊपर बोलते हुए मैं एक ऐसे मामले की तरफ तवज्ज्ञ हिलाना चाहता हूँ जिस के कि बारे में मामला बहुत दफ्तों एपारिटीज के पास गया तो लेकिन उस को ठीक से हल नहीं किया गया और उस के लिये जरूरी कदम नहीं उठाये गये।

श्री मसानी ने अभी थोड़ी देर पहले इस हाउस में रोड्स सरकेस ट्रान्सपोर्ट का काफ़ी डिटेल में चिक्क किया। उस के अलावा यहां पर एरोस्लेन्स का और विपिन का भी चिक्क हम ने सुना। लेकिन मैं उस मामले की तरफ तवज्ज्ञ हिलाना चाहता हूँ जोकि दर असल कीमत मैन का मामला है।

इस देश में एक करोड़ बैलगाड़ियां चलती हैं और शायद उस से भी ज्यादा चलती हैं और वह बैलगाड़ियां शायद सारी रेलवे, सारे इनसैण्ट बाटरवेज और चिल्से भी जौन (Known) भीन्त आक्रमण-

पिसेन्सन्ह है उन को सब को मिला कर भी ज्यादा कारामद साधित होती है और ज्यादा वैसेजस और माल होती है। बमुकावके रेलवे के और दूसरे मीन्स आफ ट्रैकिक के उन की तरफ सब से कम तबज्जह दी जाती है। लालों करोड़ों आदमी उन बैलगाड़ियों पर यात्रा करते हैं और उन के जरिये अपने सब तरह के काम चलाते हैं। बोझा ढोने के सम्बन्ध में बहुत से लोग नहीं जानते कि किस तरीके से देश का काम चलता है। लोग यहां रेलों को देखते हैं, जहाजों को देखते हैं या नई नई लारीज को देखते हैं।

मैं ने अभी एक किताब को पढ़ा जिस में कि लारियों का जिक्र किया गया है। श्री मसानी ने लारीज के बास्ते ७५ करोड़ की मांग की है जबकि उस किताब में लारियों के बास्ते ४०० करोड़ रुपये की मांग थी ताकि इस देश में अधिक से अधिक लारियों आयें और हमारा सारा काम इन लारियों के जरिये चलाया जाय। अब मैं पूछता क्या है कि हमारे देश में जो बलककार्डन और बैल मोजूद हैं उन का क्या बनेगा? यह नहीं हो सकता कि इस देश के अन्दर बैलों में काम न लिया जाय। अगर हमारे देश के अन्दर बैल न हों तो नव लोग भूमि ही मर जायें क्योंकि हमारे देश में खेतों बाड़ी इन्हीं बैलों के जरिये होती है। यह कहना कि हमारे देश में बैलों की तादाद ज्यादा है दुरुस्त नहीं है। आज भी दोनों नहीं है कि मैं उस के बारे में और कुछ ज्यादा डिटेल में आप को बताऊं। लेकिन यह बाक़या है कि आज भी हमारे देश में बैलों की कमी है और सारे लोग खेती नहीं कर सकते क्योंकि सब के पास बुलकस नहीं होते। बैलों के एक्सिशिएंट यूज की तरफ तबज्जह दी जानी बहुत जल्दी है और उन का एक्सिशिएंट यूज इसी तरीके पर हो सकता है कि हम बैलगाड़ियों की और अधिक तबज्जह हैं। मह गवर्नरेंट की भीगत है कि लारियों

और दीगर रेल बैरो की बनिस्टर इस देश में बैलगाड़ियां ज्यादा चलती हैं और हर साल तकरीबन २ लाख बैलगाड़ियां और बढ़ जाती हैं। दिल्ली के अन्दर जो लोग बाहर में आते हैं वे शायद ऊंटगाड़ियों को देख कर यह समझते होंगे कि जैसे यह कोई म्युजियम की चीज़ हो लेकिन मैं बताना चाहता हूँ कि आज भी हमारे मूँक में बहुत तादाद में ऊंट गाड़ियां चलती हैं और उन के जरिये बोझा ढोया जाता है और लोग यात्रा करते हैं। आज भी यह बैल गाड़ियां और ऊंट गाड़ियां बहुत मुँहीद काम कर रही हैं और देश के अन्दर अगर यह गाड़ियां न होती तो यहां का कामकाज चलना नामुमानिक था। इस बास्ते हमारा सब का फँज़ है कि हम इस तरीके से काम करें जिस में यह बैलगाड़ियां इसी न हों और उन की बेहतरी के बास्ते जो कुछ हम कर सकते हैं करें।

जनावराना, यह मामला गवर्नरेंट के सामने आया और गवर्नरेंट ने मन् १९५४ में एक बुलक-कार्ड अम्य-कर्मटी दसाउं और उम बुलक काट्ट्यं सब कर्मटी ने ३ वर्ष तक काम किया, पांच अपर्यं निकाल। उम की एक बड़ी भारी तजरीज यह थी कि बजटी के परियों पर जो लोहे के टायर नहीं वे ३ इंच या माढ़े ३ इंच हों ताकि रोड़न सरफेम को भी नुकसान न पहुँचे और आगानी में माल ढाने का काम उन में लिया जा सके। इस के बाद मन् १९५१ में यह नजरीज हुई कि उन के टायर्स बढ़ कर दिये जायें और उम के लिये ड्रान्सरोटं एंड वाइज़री कौमिल ने ५०,००० सप्ता मंजूर किया लेकिन आज सात वर्ष उस को गुजर गये अभी तक एक पहिया भी उस नमूने का नहीं बन पाया है जिस नमूने का पहिया बनाने की तजरीज थी। यहां पर यह मामला खत्म नहीं हुआ। उस के बाद जब हमारे प्राइम मिनिस्टर साहब चीन देश तकरीफ़ ले गये और उन्होंने देखा कि वहां की कंटी कार्डेज में रवर

[पंडित ठाकुर दास भार्गव]

के टायर लगे हुए हैं और उस के कारण जानवरों को बहुत सहलियत होती थी और वे आसानी से काफ़ी अधिक बोझा रबर टायर लगे होने की वजह से ढो लेते थे। आज भी इस बात का अंदाज़ा लगाया गया है कि एक बैल जोकि १६ से २५ मन तक बोझा ढोता है वहाँ बैल अगर उस की गाड़ी के टायर्स रबर के बन जायें तो वह ५० से ६५ मन तक बोझा ढो सकता है। आज भी भेरठ जिले में और रायबरेली जिले में बहुत सी गाड़ियाँ रबर टायर्स से चलती हैं लेकिन देखना यह है कि यह रबर टायर्स हमारे देश में कहाँ से आ सकते हैं। ५६० रुपये में रबर के टायर्स का एक मैट मिलता है और आज हमारे देश की जमीं हालत है उस में हर एक जमीं-दार की फ़ाइनेंशिएल पोजीशन ऐसी नहीं है कि वह ५६० रुपये लगा कर के एक गाड़ी तैयार करे और उस को काम में लायें। इस का इलाज यही हो सकता था कि यहाँ पर रबर टायर्स कहीं से सेकिंड हैंड मगवाये जाते या यहाँ पर हासिल किये जावें—गच्छा तो यह होता कि रबर की प्लान्टेशन बड़ाई जाती और इस देश में रबर टायर बनते और गाड़ियों में रबर टायर्स लगाये जाते। यह तजबीज़ भी की गई कि २ करोड़ रुपये से एक लाख बुलक-कार्ट्स के बास्ते रबर के टायर्स बनाये जायें या मगवाये जायें। इस के ऊपर रोड्स कमेटी ने यह ऐतराज़ उठाया कि चूंकि यह रुपया रोड्स फंड का है इसलिये वह इस काम में नहीं आ सकता। एक तरीके में फ़ंडामेंटल आज्जेक्शन कमेटी ने कर दिया। जब यह मामला ला भिनिस्ट्री के पास गया तो उन्होंने इस आज्जेक्शन से एकी नहीं किया और कहा कि चूंकि यह रुपया कंसालिडेट फंड आफ़ इंडिया का है इसलिये इस का इस्तेमाल किया जा सकता है। लेकिन मामला तो तय हो गया लेकिन वह काम कुछ आगे बढ़ा नहींकर्यों के शहरों

के लोग जोकि भोटरों में बैठ कर जाने वाले हैं वे जमींदारों की क्षा समस्याएँ और क्या कठिनाइयाँ हैं और उन को कैसे हल किया जा सकता है इस को क्या जारै। प्लानिंग कमीशन को यह मामला दिया गया और उस ने सन् १९५२ में यह राय दी कि यह प्रैक्टिकेबल प्रापोजीशन नहीं है और वह खर्च कर दिया गया। एस्टी-मेट्स कमेटी ने अपनी ६०वीं रिपोर्ट में इस को देखा। सन् १९५६ में यह तजबीज़ हुई कि २ लाख रुपये से इस को नये सिरे से इस में जान डाल कर चलाया जाय और जैसे हमारी पंजाबी ममल मशहूर है “सौ का सौ”, पिछले साल केवल ६६ हजार रुपये की इस काम के लिये मंजूरी हुई कि ५० कार्ट्स के ऊपर इस का तजुर्बा किया जाय लेकिन आज तक वह तजुर्बा नहीं किया गया। कई एक आदमी उस के पीछे पड़े हुए हैं और हमारे राज बहादुर साहब कई दफ़ा इस हाउस में फ़रमा चुके हैं, मड़हाउस में वे पैदा हुए थे और इस नाते वे किसानों और हमारे जमींदारों की तकलीफ़ों को बखूबी जानते हैं और उन्होंने इस मिलिसिले में अपने डिपार्टमेंट बैंगों कोशिश की कि इस मामले को फ़रोग दिया जाय लेकिन माहौल कुछ इस तरीके का बना हुआ है कि बाबजूद उन की कोशिशों के कोई एप्रीशिएशन नहीं हो पाई है।

दूसरे मुल्कों से मसलन् अमरीका वर्गीरह में मैकेड हैंड टायर्स १०० रुपये के अन्दर दस्तेवाब हो सकते हैं और ५० रुपये उस के ऊपर ड्यटी लगेगी और मैं समझता हूँ कि हमारे मुल्क में उन सेकेंड हैंड टायर्स का इस्तेमाल हो सकता है और इस तरह काफ़ी रुपये को बचत हो सकती है। मुझे मालूम हुआ है कि इस डिपार्टमेंट के सफ्रेटरी साहब जा कि पोर्ट्स वर्गीरह का सामान खरीदने के सम्बन्ध में अमरीका तशरीक ले गये हैं, वे इस बारे में भी वहाँ पर तहको-कात कर लेंगे। लेकिन मैं अर्ज करना चाहता

हूँ कि यह मामला इस तरीके से तय होने वाला नहीं है। उसके लिये खास तौर पर एक तजबीज की जानी चाहिये थी। मुझे अफसोस के साथ यह चीज कहनी पड़ती है कि हमारे जो आफिसर्स हैं और ज्यादातर वे शहर के होते हैं उन का ज्यादातर ध्यान बड़ी बड़ी बोर्डों जैसे, बाइकांट, सुपर कॉस्टलेशन और स्काई मास्टर्स को और रहता है और उन के सामने बुलकाट्टम् को कान पूछे। लेकिन मैं अर्ज करना चाहता हूँ कि अगर जानवर न हों और आप भले हो २,३०० सिद्धी फैक्टरीज क्यों न यहां पर बना लें तब भी इस देश में उतनी खाद को भी पेशावार नहीं हो सकता जितनी कि यहां पर जानवरों से पैदा होती है। आप को अपने देश के कैटिल को तरफ तवज्ज्ञ ह करनी होगी। आज रेलों के ऊपर करोड़ों रुपये खर्च किये जाते हैं तब भी रेलों के अन्दर वह तमाम सहृदयित्व नहीं मिल सकता। ज. कि इन पशुओं द्वारा दोषी जने वाला ग।। इयों में मिलते हैं। आप यह वयों भूल जाते हैं कि हमारा भारत देश गांवों का देश है और यह किसानों और जमोदारों का देश है। यहां पर लारियां लाने की बात कही जाती है और मारा ट्रॉम्पोर्ट लारियों के जरिये ढोने की बात कही जाती है लेकिन उम्म में कितने देश का खर्च होगा इस को तरफ किसी का ध्यान नहो जाता है।

दो तीन वर्ष हुए श्री मोहन जाल सभ्यमेना ने अपनी जगह से यह आवाज उठाई थी और उन्होंने ने यह तजबीज पेश की थी कि २०० मोल के ऊपर जहां माल ले जाना हो वहां पर रेल गाड़ियों का इस्तेमाल किया जाय। ३० मोल से ले कर २०० मोल तक का जहां तक सवाल है, आप लारीज का इस्तेमाल करें, लेकिन ३० मोल से नीचे यह काम बैल गाड़ियों से लिया जाये ताकि देश के अन्दर ठोक से कंप्राइंसेन्शन हो सके और सब मामला ठीक हो सके। लेकिन आप को तरफ से कोई तवज्ज्ञ ह नहीं हुई है। मैं अर्ज करना चाहता हूँ कि यह मामला बड़ी बड़ी अहमियत का है और हम

चाहते हैं कि जहां तक हो सके हमारी मिनिस्ट्री इस की तरफ पूरी तवज्ज्ञ ह दे। यह मिनिस्ट्री रात दिन सिवा कामन मेन के फायदे के और कोई जिक्र नहीं करतो, लेकिन जब रियली कामनमेन का सवाल आता है तो चश्म पोशी हो जाती है। इस को तरफ उस ने कोई तवज्ज्ञ ह नहीं को। अगर हमारे यहां दूसरे मुक्तों से लेकिन हैं रबर का माल नहीं आ सकता तो यहां जितने रबर टायर खराब हो जाते हैं उन के ऊपर गवर्नर्मेंट अपना कब्जा जमाये और जितनी बैलगाड़ियां हों उन के पहिये के लिये उन को ठोक कर के मुहैया करे। और अगर दूसरे मुक्तों में आना मुमकिन हो तो उन को मंगवाना चाहिये, जिस से यह कंजेशन भी कम होगा और जो तरह तरह के कंजेशन चल रहे हैं वह सब रिलीव हो जायेंगे। मैं अर्ज करना चाहता हूँ कि उन बैलों की जानवरों की आवाज का बुनन्द करता हूँ, उन बैलकाट्ट मानिकों की आवाज का बुनन्द करता हूँ जिन को मेरे जैसा एक निकम्मा नुमाइन्दा ही मिला है। मैं यहां पर एक भी आवाज नहीं सुनी जो बैलगाड़ियों के बारे में कुछ कह रही हो। इस बैलगाड़ों के बारे में जबर तवज्ज्ञ ही जानी चाहिये। जितनी तवज्ज्ञ ही जायेगी, इस तरफ उतनी ही कम होगी। आज इस बा तजुर्बा भी हो गया, आप मेरठ जा कर देखिये। जनाब वाला, आप को मानूम है कि जोटा जां होता है वह काटने के ही काम में आता है। ५ रु में वह कसाइयों को दे दिया जाता है। लेकिन बैलगाड़ी में रबर टायर लगाने के बाद आज वही जोटा उन बग्गी में चलता है। अभी यह काम सिर्फ दो तीन जिलों में हुआ है। लेकिन जब तक इस को युनिवर्सिली नहीं किया जायेगा, सब जगह बैलगाड़ियों में रबर टायर नहीं लगेंगे, तब तक यह मामला तय नहीं होगा। अब तक जो तजबीज है, उन में से किसी को तो अमल में लाया जाये। मैं अर्ज करना चाहता हूँ कि इस को बिल्कुल नजरअन्दाज न किया जाये।

इन अल्फाज के साथ मैं अपने मिनिस्टर साहब को लिदलत में अर्ज करूँगा कि इस की

[विंडिट ठाकुर दास भार्गव]

तहफ खास तबज्जह दें और जो उन के संकेतरी साहब जो अमेरीका गये हुए हैं, उन को हुक्म दे दिया जाये कि इस मामले की पूरी तहकीकात कर के आये कि वहां पर रेवर टायर मिल सकते हैं या नहीं। ऐसा न हो कि वह और कामों में भस्तृक रहें और इस का तरफ तबज्जह न दें।

Shri Narayananarkutty Menon (Mukandapuram): While speaking on the Demands of this Ministry, I would have liked very much to have confined myself to the highly disorganised way in which the whole Ministry has been functioning from the very onset of the First Five Year Plan, but I am very sorry that, because there are more important things to be spoken, I cannot go into the details of the working of the Transport Ministry.

The other day in the last session when an hon. Member gave an amendment to the resolution on the Planning Commission, the hon. Prime Minister flew into a rage, because the amendment was that there should be a two-year gap in our planning after the Second Five Year Plan. When we in India today say that there should be a gap in the planning, certainly it is quite right that somebody gets angry, but before getting angry with somebody else, I feel the Prime Minister should have looked into his own department, the way in which planning is done in the department.

Speaker after speaker has pointed out, with the experience of things going on in the last one year, how disorganised the whole planning is as far as the country's transport is concerned. The other day, the hon. Minister of Transport was pointing out to the Railway Minister, that in spite of his repeated requests, he was not able to get the assistance of the Railway Ministry as far as the Kandla port was concerned, and that he proposed to approach the Railway Minis-

try through the Planning Commission to get the needs of transport for the Kandla port. Yesterday a senior member of the Cabinet, the hon. Minister of Irrigation and Power, complained that there was lack of co-ordination as far as the Irrigation and Power Ministry and the Food and Agriculture Ministry are concerned. But looking into this very Ministry which deals with the country's transport—the very arteries of the Plan—we find there is disorganisation and lack of co-ordination as far as shipping and transport are concerned. I will confine myself to saying that it is high time that the Ministry looked into this matter and had a co-ordinated policy of road transport, railways and shipping so that the Plan would not get into a bottleneck, and this artery does not become so much plugged down that the whole transport system towards the end of the Plan is faced with coronary thrombosis.

We have pointed out certain deeds of this Ministry in the past, and we find the convention has developed that when certain misdeeds are pointed out in this House, they are taken into consideration for the time being. Assurances are given that the matter will be looked into. Later on, the whole thing, after it goes out of this House, vanishes into thin air and everybody forgets about those misdeeds.

I have now to point out a very important thing which happened in the Ministry in the year 1955. It relates to the purchase of eight Heron aircrafts. Last session we found that when the hon. Minister of Finance was involved in purchasing Mundhra shares, resulting in a loss of Rs. 40 lakhs, there was eloquent shouting from the other benches stating it was a scandal which required to be looked into immediately, and the hon. Prime Minister, in his own words, was hustled into an enquiry which resulted in the resignation of the Minister. Taking the purchase of these Heron aircrafts, everybody knows very well

that they have not got the value of junk, they are lying in our aerodromes without one pie being their junk value.

Who ordered the purchase of these Heron aircrafts when it is well known that the purchase of Dakotas would have been far better, far cheaper than these aircrafts which we could not utilise? I would ask the Minister to look into the files and see whether the relevant information was supplied to him, *viz.*, that the purchase of Dakotas was desirable in preference to Herons and that we would be running into a loss if we purchased the Herons. I will supply him with figures.

After this matter had been raised in this House, the hon. Minister promised that the matter would be enquired into, an enquiry would be conducted.

The Estimates Committee of this House went into the whole problem, heard all the answers that the Ministry had to give, and they found out that there was something wrong with the purchase of Herons. All the promises made by the Ministers could not be sustained. And the Estimates Committee recommended vehemently that a full-scale inquiry should be conducted and the responsibility for this bargain or for the loss of Rs. 74 lakhs should be fixed on somebody who is responsible for this. After the Estimates Committee has gone into this matter and has found out positively that this was a wrong purchase and that State money had been mishandled, what has this Ministry done? What has happened? There is no noise; and there is no voice that is coming from them.

When we talk of scandal, I might mention one thing. When the scandal arises, there is no form for the scandal, because the purchases are made without the knowledge of the House and without the knowledge of responsible authorities. But later on, when the purchases are made, and we

incur losses, and State money is mishandled, the scandal assumes of form, but immediately after it assumes a form, the scandal disappears, and there is monotonous silence on that. I am reminded of a passage in the *Bhagavad Gita* in which Lord Krishna has said that in the beginning, beings are unmanifested, in the middle beings become manifested, and in the end again beings get transformed into the unmanifested. Regarding every accusation that is made, and regarding the mishandling of State money, that passage is directly applicable.

I request the Minister to clear himself of the allegations namely that the Herons were purchased with the definite information that they would be a loss to the exchequer, that junks were being purchased out of State money and that they would be useless for the Indian Airlines Corporation. In view of this, I have every right to demand that an inquiry should be conducted and responsibility fixed on the heads of those individuals who have been responsible for mishandling Rs. 74 lakhs of State money. I hope that the Minister will clear himself of this accusation that this has been done with the deliberate knowledge that Herons will not work profitably.

I could give the Minister some figures, which his files contain, of a comparative study of the Dakota aircraft and the Heron aircraft and how far the Heron would be profitable. The cost of operation of the Heron per ton-mile was calculated before at Rs. 1-8-0 while the cost of operation of the Dakota aircraft was calculated at Rs. 1-1-6. Further, the Dakota aircraft has got a seating capacity of 21 whereas the Heron aircraft has got a seating capacity of only 14. Regarding the profitable running of these two aircraft, it has been found out, and it is there in his files, that both the Dakota and the Heron break even with a seating capacity of 12 passengers. That means that when a Heron is run, or a Dakota is run, if there are 12 passengers, you can run the airline without loss or profit.

[Shri Narayankutty Menon]

Under these circumstances, if I accuse Government that State money has been mishandled, knowing all these facts, I shall be only justified in making such an allegation. Therefore, I demand that the whole deed should be gone into, and as the Estimates Committee has recommended, a full-scale inquiry should be conducted, and those who are responsible for the mishandling of this money should be brought to book. Because of want of time I am not going into this deal in detail.

I now come to the sorry and miserable state of affairs that is going on in the Hindustan Shipyard, the only shipyard that the country could boast of in the eleventh year of our freedom. It is well known to every Member of this House that not one ship that is going out of the Hindustan Shipyard does not list in the waters; and after the whole work has been completed, and the ship goes out into the waters, the ships will have to be brought back for putting deadweight on this side or that side at a cost of lakhs of rupees.

And we have got at the cost of lakhs and lakhs of rupees the French engineers or the French consultants. Who verified the credentials of this firm? Who verified the credentials of the engineering and technical capacity of these advisers before we entered into a contract with them? The only answer that this Government have to give is: 'We have got a contract entered into with them, and as long as the contract subsists, we cannot terminate the contract of these advisers.' If somebody had gone into the credentials of these advisers in the past and the engineering and technical capacity of these engineers before the contract was entered into with them, we would not have got into this miserable and sorrowful state of affairs where novices from kindergarten have been put in charge of the most vital industry in the State. Therefore, whoever has been responsible

for entering into the contract with the French firm who did not know even the alpha and omega of shipbuilding should answer to this House for mishandling of the State money for all the period of the contract. We saw the other day how the *s.s. Andamans* ordered by the Home Ministry for running between the eastern coast and the Andamans, when it went into operation, had so listed that it had to be redocked at a cost of several lakhs of rupees. This is another scandal. I say this is a scandal because State money has been deliberately misused. I would not say that the Minister is responsible, but anyone who is responsible for employing these novices at lakhs of rupees to advise in the shipbuilding yard should be brought to book; an inquiry should be conducted for all the ships, and how these things happened will have to be told to Parliament so that the Minister may escape the responsibility and say, 'I am not involved', which was not the case as far as the former Finance Minister was concerned.

The most important thing is this. Whenever we from this side or any other side say that there is mismanagement going on, and State money is being squandered, what is the attitude that these people are taking? That is the most pitiable of matters. We will not, because of political prejudice, accuse any of the hon. Ministers there of mishandling State money. But when records come to our hands, when we know things personally that State money is being squandered and there is misappropriation, then with all honesty, as a matter of duty, we bring those factors to the notice of the Ministers. But they take a very miserable attitude in regard to them.

The other day, Rs. 27 lakhs have been allotted for constructing a bridge near the Cochin Harbour, which is called the Arur bridge. This bridge was the most vital as far as the

Kerala State was concerned, and it was one which linked the main roads of the Kerala State. Now, after one year of the starting of operation on that bridge, what has happened? The whole construction has been stopped, and the bridge is floating half-way in the backwaters. Why? A question was asked in this House the other day to know what the cause of stoppage of work on this bridge was; and the Minister in charge of shipping, knowing very well that only truth could be said in this House and that he is responsible to this House said that because of labour trouble, the contractor had to stop work. Before the Ministers answer these questions, whatever responsibility they may fix on the Opposition or the working classes who are outside, they should think twice before and look into the truth of the matter. What the Minister said in this case that because of labour trouble, the bridge was stopped. But what is the truth? The whole contract for Rs. 27 lakhs....

Shri Raj Bahadur: On a point of personal explanation. The hon. Member is misquoting me.....

Shri Narayananakutty Menon: I am quoting him.

Shri Raj Bahadur: He should read the whole statement. I shall have my full say at the end, and he will get what he deserves.

Shri Narayananakutty Menon: I seek your indulgence, and I shall take just one minute to read out that statement, and that may be given as an addition to me. This was the answer that he gave:

"The workmen employed by the contractor....."

Mr. Deputy-Speaker: The hon. Member only four minutes' time left, and he can utilise it in any way he likes.

Shri Narayananakutty Menon: This was what he said:

"The workmen employed by the contractor resorted to go-slow

tactics on 16th July, 1957. On the removal of those workmen, the labour went on strike and resorted to picketing on 24th September. As a result of subsequent negotiations carried on with the help of labour leaders, the workmen who have been removed were re-employed and the strike ended on 27th October, 1957. Although the strike ended, the go-slow tactics continued, due to which the output of work slowed down considerably. It is now reported that due to financial difficulties which must have been aggravated by labour trouble....

Shri Raj Bahadur: Underline those words.

Shri Narayananakutty Menon:

"....the contractor practically suspended the work about four weeks back."

I am not going into the statement. But one thing I may tell this House....

Shri Raj Bahadur: The hon. Member should withdraw what he said about this.

Shri Narayananakutty Menon: I will not, because you have placed the entire responsibility on the working classes.

Mr. Deputy-Speaker: The hon. Member should continue to address the Chair.

Shri Narayananakutty Menon: I may tell you what the story of this contractor is. This contractor has not got even Rs. 32,000 to pay the bills of one merchant at Ernakulam, and just about the 12th of this month a civil suit had to be filed; and the entire machinery of the contractor is under attachment, and, therefore, the work cannot go on. I may state this that before the contract was entered into, there was reliable information in the file of the Minister that this contractor had not got the financial capacity

[Shri Narayananarkutty Menon]

to fulfil the contract, and, therefore, the contract should not be given. Somebody overruled this. I do not know why the Administrator at Port Cochin who is responsible had to give the contract to this man overruling the objection that the financial capacity of the contractor was in question. I put the whole responsibility on all those who are responsible for this, who, knowing very well that this firm could not execute the contract and that this firm was not even worth Rs. 33,000 to be in a position to pay its own debtors, gave a contract of Rs. 27 lakhs to this firm. Somebody should be responsible for this. So, you need not put the blame on the workmen who have executed that work with commendable precision and speed because the workmen say that within six months the entire piling operation was completed. So, this is a bad comment on the working classes. If you have bungled yourself, and if you have given the contract.....

Mr. Deputy-Speaker: Again, the hon. Member goes over to the other side.

Shri Narayananarkutty Menon: I am asking him through you. If Government have given a contract, if somebody else has given the contract to someone whom he wanted to favour, the whole blame should not be put on the working classes. So, in this case also, it is better that the truth is brought out.

14 hrs.

The last point I want to deal with is about the approach of this Ministry to labour. Now the All India Port and Dock Workers' Federation has given notice of a strike. What is their demand? The demand is only regarding implementation of the Choudhuri Committee's Report. The Federation had negotiations with the Ministry for a long time. But the Ministry is sitting tight over that and

a strike is coming. What is the attitude taken up by the Ministry? Government could not come to a compromise with even so reasonable a leader as the late lamented DeMello, who was General Secretary of the Port and Dock Workers' Federation, in whose death the Indian working class has lost a trusted leader and indomitable fighter. Government could not come to a compromise even though he fell down to the lowest minimum possible.

In the port of Cochin, a satyagraha is going from January 30. The hon. Minister has said twice in this House that no satyagraha is going on.

Shri Raj Bahadur: I still maintain that, Sir.

Shri Narayananarkutty Menon: There is a strike going on from 30th January to this day. 410 workmen have been charge-sheeted for taking part in satyagraha in the port and the workmen are answering the charges. But the hon. Minister maintains here that it is not true and there is no satyagraha.

The workmen have been waiting these long years to settle this dispute. Now, they have been compelled to give a strike notice. Why? Because the Administration wants only some 'pocket' union which should fiddle, talk and sing to the tune of Government. With this type of labour policy, the Ministry cannot function. They cannot with this approach tell the working class that the Plan must be fulfilled. With this attitude, what sort of co-operation do Government expect from the workmen?

This Ministry, as the second biggest employer in the country, will do well to read the decisions of the 15th Indian Labour Conference presided over by the Labour Minister, which the hon. Minister himself attended. There it has been laid down—and Government are a party to that—that whenever there is a labour dispute, it will

be looked into and all peaceful avenues of settlement will be explored. We have solemnly agreed on behalf of workers that we will not precipitate action until and unless all avenues of a peaceful settlement have been gone through. But when the question of exploring peaceful avenues comes, you won't find any of the Government Ministers. They will be simply absent. They drive the workers to action, and when the action comes, what will they do. Half-heartedly, they accuse the workers of treason!

I appeal to the Government—not because the workmen will be put into much trouble because they will have to go for action—for a reconsideration of their labour policy. When strikes are started or threatened, only when they have been held to ransom by strikes, will Government move to look into the grievances of workers. This policy will have to go, because they will have to give whatever is demanded in the end, just as they did in the case of the threatened strike of Government employees, when a Pay Commission was appointed, and when Government mobilised the entire police force in the country.

But if Government look into the grievances of the working class in time, they will get their goodwill. Today what do Government get? The working class sits like a volcano and sees that you are not looking to their interest. You want their co-operation for the fulfilment of the Plan.

Mr. Deputy-Speaker: He would be more temperate if he addressed me.

Shrimati Parvathi Krishnan (Coimbatore): He is addressing the Minister.

Mr. Deputy-Speaker: He cannot do that. It is a wholesome rule in a democracy. We have laid it down here that all talking should be addressed to the Chair. It has some virtue in it because in that case you keep moderate.

Shri Narayanankey Menon: The way in which I have spoken is the most moderate way as far as these things are concerned. I assure you of that.

Mr. Deputy-Speaker: Judgment should not be reserve to oneself.

Shri Narayanankey Menon: That is my argument; that is not the judgment.

If the goodwill of the working class is dear to the Government, if Government rely upon the enthusiasm, energy and co-operation of the workers for the fulfilment of the Plan, they should not hold the working class to ransom and drive them to strikes. They will have to look into the grievances of the working class.

I therefore appeal to the Ministry that workers' grievances in the ports, in posts and telegraphs and also in civil aviation should be looked into genuinely and a quick settlement will have to be reached. Thereby, they gain the confidence and also goodwill of the working class.

I appeal to Government to take some immediate steps to settle the disputes—which are very minor—in the port of Cochin and to come to an agreement with the All India Port and Dock Workers' Federation, so that a strike will not come up and a new chapter will be opened.

In conclusion, I reiterate my demand that the story of the purchase of Heron aircraft, the story of what happened in the Hindustan Shipyard as also the story of the contract for the bridge at Arur should be reviewed, an inquiry should be instituted and those responsible should be brought to book.

Shri A. Vairavan (Tanjore): Mr. Speaker, Sir, while appreciating that the Minister of Transport and Communications has well served the country, I regret to point out that the 'East Coastal Road' connecting many towns does not exist.

*English translation of the speech in Tamil.

[Shri A. Vairavan.]

It has been eagerly felt by the public that a coastal from Madras to Cape Comerin via Ramanathapuram, Kodikarai, Vedaranyam, Manamellkudi, Kattumavadi, Kattapattinum, Meenfusal, Thiruvadani along the East coast is necessary. By the efforts of many, it had been included for implementation in the First Five Year Plan, and then it has been left out.

This coastal road, I say, is not to be constructed newly in full. Already some roads have been maintained by the local boards and highways. So the East Coastal road should be built by connecting all the roads maintained by the above said bodies, by constructing bridges along small culverts, by remetalling 50 to 60 miles road and by changing the mud roads into metal roads. Then this road should be brought under the National Highways.

As the importance of the country and the growth of some industries depends mainly upon this road, I am speaking emphatically here.

Defence is essential for the approximately 500 to 600 miles East Coast. It will be much useful in emergencies. There is no certainty of defence if there is no road along the long coast. So the coastal road is essential.

It is said in the meeting of the Central Excise department that they are not able to check smuggling efficiently along the coast due to the lack of a coastal road. Therefore, the coastal road is essential to check the smuggling along the very long East Coast.

There are so many salt factories along the coast. As there are inadequate road facilities for transport of the salt produced for sale, the people involved are suffering much and the salt factories are not able to flourish. So the coastal road is

essential for expanding and developing these salt factories.

There are no transport facilities for commercial products along the coast between Madras port and many towns as there is no coastal road. A coastal road will help the transport of commercial products.

In the East Coast, fishing is the main occupation of the people. It is their means of livelihood. If fish is transported immediately to town after catch, the industry as well as the fishermen will flourish. But due to lack of a road, they are struggling hard with their lives. The East Coastal Road is essential to develop the industry as well as to improve the economic condition of fishermen.

Cyclone is usual in the East coast. Due to the lack of roads, so many villages are cut off from others which is the evil effect of the cyclone. As some villages were cut off during the last cyclone, food etc. had to be air-dropped in those villages due to the non-existence of this road.

Further the coastal people are living 20 to 30 miles apart from the towns. They have to cross this vast distance full of sand if they wish to go to the towns. Bullock carts will not serve the purpose due to sandy road. They have to walk all the distance before the sun gets hot, i.e. before 9 A.M. This coastal road is fulfilling the elementary needs of the coastal people.

I am concluding my speech requesting to include this East Coastal Road in the implementation of the Second Five Year Plan itself as this road is the backbone of the defence of the country, uplifts the Salt factories and fishing, checks smuggling and uplifts the life of coastal people.

Shri Bangshi Thakur (Tripura-Reserved-Sch. Tribes): Mr. Deputy-Speaker, Sir, first of all I thank you

for giving me the chance to speak. We have to our credit 11 years of our independence. We have finished the First Five Year Plan and we are passing through the Second Five Year Plan. During this period of time, which is more than a decade, India has been marching forward aiming at the socialistic pattern of society. Accordingly, many changes, befitting the time, place and circumstances, have taken place and more are going to take place in the near future. Transport and communications also are not lagging behind.

Many new roads have been constructed and more are to be constructed. New ocean-going ships have been built and more are going to be built. More facilities to the travellers by air are also contemplated. But, as far as the transport and communication facilities are concerned, the under-developed and backward parts of the country still remain behind. They are groaning under the difficulty of transport and communication facilities since the time of partition.

Industries, big, medium, small, village and cottage which could solve the unemployment and rehabilitation problem and could raise the economic standard of the people of Tripura to a great extent could not be established without transport and communication facilities. As long as this difficulty remains, the development and progress of Tripura will remain unsolved.

In the Second Five Year Plan, they have allowed Rs. 3 crores for the road construction and some amount has been spent since the time of independence and now. But, what is the picture? Still, the Assam-Agartala road, the main road which links Tripura with Assam and the rest of India is incomplete. The Agartala-Sabroom road is also incomplete.

All the roads which have been constructed so far are seasonal roads.

They permit traffic during winter but they do not permit traffic during the rainy season. Though, under heavy pressure of urgency, the vehicles have to be set in motion, that has to be done under great risk. News of accidents are very often heard. Nearly all the roads of Agartala are awaiting repair. They were damaged by the floods which came in the month of June, 1956 and today we are in March, 1958, and March is going out.

Three hundred miles of road constructed by the people of the different parts of Tripura themselves have been waiting for a long time for the finishing touches of the Government and a few bridges have also to be constructed in order to have those roads jeepable.

Owing to the transport difficulty everyday life in Tripura has become troublesome beyond measure. Exports and imports via the Pak Railway have become impossible owing to the high-handedness of the Pak military men and the station staff. Yet, these are not all. The merchants of Tripura have to pay various charges such as demurrage, fine and so on and even the Tripura Government cannot escape from all these. Yet, having no other alternative, the merchants of Tripura and the Government have still to take recourse to the Pak Railway. As such, the Pak Railway has to be paid a few crores every year. The burden of all these charges is being borne by the people naturally.

Under such circumstances, both way booking via the Pak Railway was suspended for a few months. Having been cut off from the supply of essential commodities the people had to suffer much. As a remedial measure, the Tripura Government made arrangements for lifting goods by air. But, how can the air-borne supply satisfy the demands of the people? On the other hand, if the commodities are to be supplied via

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Kalkalighat of Assam, then, supply of food by the Centre via Kalkalighat has to be postponed, which means starvation death of the people of Tripura. A few lakh maunds of jute are still lying in the godowns of jute merchants and in the possession of local peasants due to transport difficulty. Fruits like orange, banana, jack fruit, pineapple, mango etc. which are in abundance in Tripura have to rot in the trees, markets and godowns due to the same reasons, every year.

Under these circumstances, I should like to request the hon. Minister of Transport and Communications to pay attention to the following matters:

Construction of the Kailasahar-Dharmanagar link road of 17 miles via Unakuti hills and Udaypur-Amarpur road should be started forthwith. The I.A.C. which is the only connecting link between Tripura and the rest of India should start Janata service with janata fares and janata freight charges which should be within the bearable limit of the people of Tripura.

Shri M. B. Thakore (Patan): Sir, I thank you very much for giving me time to speak on the Demands of the Ministry of Transport and Communications. We talk of democracy. We talk of Panchsheel. We talk too much. Our communist friends talk of labour and see nothing but labour. At the same time, they forget the cream of society—agriculturists. It is a bad day for democracy and for India when the leaders talk too much and are not devoid of the speech-making disease. We talk in the House and outside and think that our work is finished and are satisfied. We must see that Panchsheel is successfully and sincerely applied at home to our internal problems from top. I feel that it is not applied at home as it should be. We talk and proclaim that the agriculturists should be

assisted and given all kinds of incentives and say that they should grow more food. But in fact this is wholly on paper and it remains on the paper. It is only propaganda which will not satisfy the agriculturists. We say that without agriculture our Second Plan would be a failure. But are we taking any care for the agriculturists and their families? Not at all.

We have monopolised all luxuries and comforts of life. We have bungalows and bars, gardens and galleries, buses and boats, roads and rickshaws, telephones, viscounts, hospitals, maternity homes, posts and telegraphs, cars and cup-boards, Ashoka, Ambulances. But what for all those poor people reside in the villages? Only to starve and produce more food. They do not even get the cost price of agriculture. Produce more is the slogan, even though they may starve. That is what we are giving to the agriculturists. It is not democracy if we deliberately ignore the majority of the population of agriculturists in our country who comprise about 80-90 per cent of the population. Unless we develop agriculture and provide all kinds of transport and communications in the villages, I do not think that we can go further and fulfil our Second Plan. First, we must fix a fair, equitable and reasonable price for the agricultural produce. We rarely find any hospital or post and telegraph facilities in the villages. No maternity homes are there though we talked too much about these before we got Independence.

It is shocking not to find even foot path-bridges essential for connecting the remote villages in the districts of Mehsana, Banaskantha, Sabarkantha and Radhanpur area where I come from. We do not find foot-path bridges over big rivers. At the time of emergency, people cannot go to the cities and towns and having no communications they suffered and at many times, the lives of their dear ones are

lost. I know in Banaskantha district, there is a river Banas in North Gujarat near Radhanpur. There is no such bridge to cross that river to go to the town where there is a hospital. There are no private hospitals in villages unless they go to big cities. There are no maternity homes. Many agriculturists fall sick and get fever in rainy season. They have to remain in their homes and ail for years on account of inadequacy of transport. They have to remain in bed for months together. Many of the villagers in Gujarat suffer from T.B. and other contagious diseases but there are no hospitals or adequate means of transport. Eighty per cent. of the T.B. patients die a horrible death. The poor villagers are looted by middlemen. There are no adequate transport facilities to bring the agricultural produce to the cities and towns. The middleman charges all kinds of expenses, including Tulai, Dalami, adath, etc. and many other charges. These charges come to nearly two annas in a rupee. These middlemen could easily be discarded if there are easy and sufficient transport arrangements. These poor agriculturists bring their produce in bullock carts from the interior to towns nearly 20 to 25 miles away. The middlemen may even take away for doing nothing two annas in a rupee. The agriculturists have no other go but to sell their produce, because they cannot take it back to their homes which will be very expensive and troublesome.

I now want to say a few words about the roads, especially in the rural areas of Gujarat. We are now constructing the Bombay-Delhi highway road. In Mehsana District there is a village called Brahmanwada near Sidhpur. Sir, the purpose of having a highway road is to shorten the distance, but in this case that purpose has been completely ignored and destroyed. At village Maktupur near Sidhpur two big curves are made in the high road just to satisfy and

please some leaders of that District. It is shocking, Sir, that to avoid a plot of land of some interested party they influenced the engineers and the officers of the Highway Road Authority. I request the hon. Minister to look into this matter. I approached the then Minister, but he was blind not to accede to my simple request; on the contrary, he said that it is a highway and people must sacrifice for it.

Shri Raj Bahadur: To which Minister is the hon. Member referring?

Shri M. B. Thakore: The State Minister of the Bombay State and not the hon. Minister here; it is a State subject and it is not in his hands.

Shri Braj Raj Singh: Not the Minister of State here. We have Ministers of State in the Transport Ministry.

Mr. Deputy-Speaker: Then the complaint should also be made there.

Shri M. B. Thakore: Yes, Sir; that is what I did. I did approach the State Minister.

Mr. Deputy-Speaker: Now it is an appeal.

Shri M. B. Thakore: I said that the Minister was blind to my request. He went there but he was approached by the leaders and he was silent.

Then, in North Gujarat a portion of the highway has been newly constructed near Sidhpur in the west. The metal used there is very thin. I am told that it should be, according to specifications, at least about two inches, but it is not even half inch and the road is now nothing but heaps of sand. It is no road at all; it is worse than even a kutcha road.

In Gujarat, we find very little progress done in the matter of road construction, especially damar concrete roads. The hon. Minister knows very well that the west coast of Gujarat is very near to Pakistan border. If

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the roads there are not developed and, if—God forbid the war breaks out, what will be our position. I know that our defence there is very weak. There are no roads. Except for a rail link between Kandla and Palanpur, there is no road linking Kutch with Ahmedabad or any other town like Palanpur, Deesa and other places. Therefore, I request the hon. Minister to look into the matter and see that proper roads are constructed in that area.

Mr. Deputy-Speaker: The hon. Member should conclude now.

Shri M. B. Thakore: Sir, I want only two or three minutes more.

Mr. Deputy-Speaker: He has already exhausted those two minutes. He may have another minute if he wants.

Shri M. B. Thakore: Sir, after so many days and after much penance, with your kindness and blessings I have got this chance to speak; otherwise I do not get any chance at all.

Mr. Deputy-Speaker: He himself has been leaving certain silent intervals.

Shri M. B. Thakore: I am sorry, Sir.

Mr. Deputy-Speaker: He may go on; why should he lose time now?

Shri M. B. Thakore: I will now talk about civil aviation just for two minutes or so. There was a question unstarred on my name on the 24th March, 1958, regarding the viscount service starting from Bombay for Delhi on 17-12-1957. The Minister concerned was kind enough to reply but, with all respect to him, Sir, it was an evasive reply. What I wanted to know was whether passengers other than the V.I.P.s were made to stand outside the gangway. With all humility and sincerity I say that it is

a fact, but the Minister was not pleased to accept it. If the rules permit the V.I.P.s to come 20 minutes late I do not mind that—what about the other passengers who came 10 minutes earlier than the scheduled time? The scheduled time was 7.00 whereas the Viscount started at 7.20; it was detained for the Chief Minister, the Revenue Minister and other very important persons.

It is all right if we make exceptions to rules and laws but why should the other passengers be made to stand outside the gangway? One of the passengers who travelled by that plane told me that it is a fact. He just declared on oath before me.

Mr. Deputy-Speaker: It is enough if the hon. Member believes it; otherwise there is no question of taking an oath.

Shri M. B. Thakore: I just wanted to support my contention; that is all.

Mr. Deputy-Speaker: The hon. Member's time is up.

पंडित द्वारा नारो लिखारी (केसरिया) : उपाध्यक्ष महोदय, मैं आप का ध्यान बिहार को ओर ले जाना चाहता हूँ।

An Hon. Member: Sir, there is no quorum in the House.

Mr. Deputy-Speaker: The bell is being rung. There is quorum—the hon. Member may continue his speech.

पंडित द्वारा नारो लिखारी : उपाध्यक्ष जी, मैं आभी आप का ध्यान पटना की ओर ले जाना चाहता था। जब मैं पटला में जाता हूँ तो देखता हूँ कि एक भक्तान परांगा ब्रह्मपुर ट्रांस्पोर्ट बोर्ड का साइनबोर्ड लगा हुआ है। वह साइन बोर्ड बसों से टंगा हुआ है। सभी मैं नहीं आता कि वहां पर कोई आदमी भी रहता है या कुछ काम भी होता है या कि ऐसे ही दिल्लाने के लिये ही साइनबोर्ड लिए हुए हैं।

दिया गया है। बिहार में हालत यह है कि नार्थ और साउथ बिहार को मिलाने वाली गंगा नदी दिन बदिन सूखती जा रही है, बालू भरता जा रहा है। जो रेलवे का स्टीमर चल रहा है वह मुश्किल से इस पार से उस पार आ जा सकता है। कभी कभी तो उस की अपनी जेटी पर लगाने के लिये बंटों लग जाते हैं। गवर्नर्मेंट से यह मालूम हुआ कि गंगा बहापुत्र ट्रांस्पोर्ट बोर्ड का तरफ से सबै हो गया है और इंजिंग होगा और इस नदी को इलाहाबाद से कलकता तक नेवीगेबिल बनाया जाएगा, लेकिन दो तीन वर्षों से यह बोर्ड बना है कुछ काम दुम्हा या नहीं इस का कोई ब्यौरा हम लोगों को मिलता नहीं है। अगर यह काम साइनबोर्ड तक ही होना है तो इस को बन्द कर देना अच्छा होगा जिस में कि पैसा तो बरबाद न हो। अगर ऐसा नहीं है तो वहां का काम मुचाह रूप से चलना चाहिये।

अभी बिहार असेम्बली से एक रिज्योल्यूशन पास हुआ कि जो कम्पनी बिहार में गंगा में यातायात के लिये जहाज चलाती है उस कम्पनी ने नोटिस दिया है कि वह ३१ दिसंबर से अपना जहाज बन्द कर देगी। बहुत से लोग गवर्नर्मेंट के पास आये, रिप्रेटेशन दिये, कि उस रास्ते को बन्द न किया जाये और किसी भी उपाय से उस को चालू रखा जाये। लेकिन अफोस के साथ कहाना पड़ता है कि अभी तक कोई उपाय नहीं निकाला गया है। नार्थ बिहार और साउथ बिहार में यों तो अन्तर के बीच गंगा का है लेकिन अगर किसी चीज को धन मार्ग में नार्थ बिहार से साउथ बिहार को भेजना हो तो उस के बाद बड़े लम्बे रास्ते से भेजना पड़ता है और उस को सैकड़ों मील का चक्कर लगाना पड़ता है। उस को मुगल सराय बनारस, छपरा हो कर जाना होगा। यदि गवर्नर्मेंट के पास जहाज न हों तो हमारे कंट्री काफ़ हैं, देशी नौकायें हैं, उन का ही कुछ एसा इन्तजाम किया जाये कि इस पार से उस पार सामान, आ जा सके और हम लोगों को सुविधा हो जाये। इस के बाहे से हम लोगों को जो नार्थ बिहार में

रहते हैं वही विकल्प उठानी पड़ती है। न कभी समय पर सीमेंट मिलता है न लोहा मिलता है। चूंकि मुकामा पर कोई पुल नहीं बना है इसलिये गाड़ियां सीधी नहीं जा सकती और बनारस व महामाडी होकर आती हैं और उस लाइन की ट्रांस्पोर्ट की शक्ति इतनी कम है कि कुछ स्टेशनों को छोड़ कर वह अधिक स्टेशनों को डिमांड भी नहीं कर सकती। लेकिन गंगा में इस पार से उस पार तक नाव का यातायात होने से हम लोगों का काम बन सकता था। मैं मिनिस्टर साहब से कहांगा कि जब तक वह छोटे छोटे जहाजों का इन्तजाम नहीं कर सकते तो इस का कुछ दूसरा इन्तजाम करें। कुछ लाइसेंस बोट्स रखें जो गवर्नर्मेंट के कंट्रोल में इस पार से उस पार सामान ला और ले जा सकें। इस से भी हम लोगों को बहुत सुविधा हो जायेगी।

नार्थ बिहार में रोडट्रांस्पोर्ट की बड़ी कमी है। एक तो सड़कें अच्छी नहीं हैं। दूसरे जो यहां से सड़कों के लिये पसा मिलता है वह इतना कम होता है कि जिस से वहां पर लोगों का काम नहीं चल सकता। मैं यह नहीं कहता कि आप वहां पर सारी सड़कें पक्की कर दें। लेकिन जिस तरह से देश के दूसरे हिस्सों में आप सड़कें बनाते हैं उसी तरह से नार्थ बिहार में भी रोड ट्रांस्पोर्ट के लिये कुछ सड़कें बना दें जिस में कि जहां पर न जहाज जाता है और न रेल जाती है। वहां पर रोड ट्रांस्पोर्ट से काम चल सके।

पोस्ट अफिसेज़ : जो लोग अखबार पढ़ने वाले हैं और खास कर जब ट्रांस्पोर्ट मिनिस्ट्री के लोग बिहार के पेपर देखते होंगे, और खास कर इंडियन नेशन, तो वे रोज ही एक लम्बा चिट्ठा पोस्ट अफिसेज़ की शिकायतों का देखते होंगे। अमुक को मनीशाईर नहीं मिला इतने लोगों को रजिस्ट्री चिट्ठियां नहीं मिलती, सात दिन के बाद तार मिला, एक्सप्रेस डिलीवरी लैटर आर्डिनरी डिलीवरी लैटर से बाद में मिलता है। कई बार यहां पर प्रश्न भी किये गये। न मालूम उन की इन्कायरी होती है या नहीं। अखबार में जो छपता है उस की तरफ

[पंडित द्वारा नां० तिवार]

कोई तबज्ज्ञ दी जाती है या नहीं दी जाती । मालूम हुआ कि इकायरी तो होती ही है । तब किर उस में सुधार क्यों नहीं हो रहा ? हम और राज्यों के अस्वारों में इस तरह की चीजें नहीं देखते जितनी कि पटना में हुआ करती हैं ।

श्री बज राज सिंह : लखनऊ में भी होती है ।

पंडित द्वारा नां० तिवारी : लखनऊ के अस्वारों में तो यह बात मिलती नहीं ।

श्री बज राज सिंह : कल ही निकला है ।

पंडित द्वारा नां० तिवारी : लेकिन पटना में यह बहुत ज्यादा हुआ करता है । क्या पटना का जोन अन्यैनेजिएबिल हो गया है कि कंट्रोल नहीं किया जा सकता ? वहां पर ऐसी ज्यादा गतियां क्या होती हैं ।

पोस्ट आफिस का रूप यह है कि अगर आप मनीआर्डर भेजें और आप का मनीआर्डर न पहुंचे आं० आप एक बरम तक लिखा पढ़ी न करें तो वह रूपया आप को नहीं मिलता, लिखा पढ़ी करने के बाद भी । इस रूप में यह होता है कि जो देहान के रहने वाले नियम हैं जिन के पास मनीआर्डर नहीं पहुंचता और अगर कहीं एक बरम बीत गया और उस के बाद वे लिखा पढ़ी करते हैं तो यिक्ते लिखते हार जाते हैं उन को रूपया नहीं मिलता । उन की डिपार्टमेंट की तरफ में जबाब मिलता है कि चूंकि आप का मामला टाइम बाड़ हो गया इसलिये आप को रूपया नहीं मिल सकता इस नियम को तो बदलना चाहिये । और सब जगह तीन साल में तमादी होती है परं पोस्ट आफिस में एक ही बरस में तमादी हो जाती है । इस नियम को बदलना चाहिये जिस में लोगों की तकलीफ दूर हो सके ।

मैं समझता हूं कि पोस्ट आफिस के समान ईमानदार डिपार्टमेंट गवर्नरेट में कोई दूसरा नहीं है । सात आठ बरस पहले कभी कोई शिकायत नहीं मिलती थी ; लेकिन अब इधर कुछ ऐसी शिकायतें आने लगी हैं । रेलवे में चूस को दस्तूरी कहा जाता है और उस के नाम से कुछ लिया जाता है । लेकिन अब पोस्ट आफिस में तो मनीआर्डर के मनीआर्डर ही गायब हो जाते हैं । इन्योरेंस गायब हो जाते हैं । पटना के एक एडवोकेट हैं श्री बजरंग महाय । उन्होंने अपने सब इन लाको दों भी रूपये का मनीआर्डर भेजा था, पर उसे डंड भी रूपये ही मिला और ५० रुपये नहीं मिला । न मालूम यह कैसे हो गया । मनीआर्डर फार्म में जब दो सौ रूपया लिखा था तो कम कैसे दिया गया । मालूम होता है कि फार्म ही बदल दिया गया था । वह बेचारे लिखा पढ़ी करते करते रह गये । आखिर उन को नोटिस देना पड़ा । मालूम नहीं उन को रूपया मिला या नहीं । तो ऐसी ऐसी हरकतें होती हैं जिस में इस डिपार्टमेंट का जो ऊंचा नाम था वह नीचा गिरता जाना है । मैं मिनिस्टर मादाब में कहूंगा कि पटना में जो इस तरह की बातियां पायी जाती हैं उन की तरफ अधिक ध्यान दें जिस में कि आज जो सभ्या भेजने वालों और पाने वालों को दिवकर होती है वह दूर हो सके ।

पोस्ट आफिस एक्सप्रेसन : मैं मानता हूं कि आजादी के बाद वडे धड़ल्ले ने पोस्ट आफिसों का एक्सप्रेसन हुआ है । बहुत नये पोस्ट आफिस खोले गये हैं । अगर मन् ४७ के और आज के पोस्ट आफिसों की तुलना की जाये तो आज मन् ४७ से पोस्ट आफिसों की संख्या दूनी से भी अधिक होगी । लेकिन मैं कहता हूं कि इस दौड़ को अब बन्द कीजिये । आप इन पोस्ट आफिसों को कंसलिडेट कीजिये । मैं नहीं चाहता कि आप इनएफिसेंट पोस्ट आसिफसेज कायम करें जहां कि लोगों की चिट्ठियां एक एक हृसे

तक नहीं भिलतीं। पहले औं पोस्ट आफिस में चिट्ठियां आती थीं उन के लिये बीट के दिन बढ़े हुए थे। यह निवेदन रहता था कि अमुक दिन को अमुक गांव में चिट्ठियां पहुंचेंगी, लेकिन अधिक पोस्ट आफिस खुलने से यह अवस्था हट गई है। अब यह सब पोस्ट आफिसिज की जवाब-देही नहीं है—यह अब १० डी० आफिसिज की जवाबदेही है। ये लोग पाकेट में चिट्ठियां रखते हैं और बाजारों में जाते हैं। अगर कोई भिला, तो दिया नहीं तो वे चिट्ठियां फिर पाकेट में बची आती हैं। पहले दो तीन दिन में चिट्ठी भिलती थी, लेकिन आज वे हफ्तों बाद भिलती है। मैं यह निवेदन करता चाहता हूँ कि लोग सुविधा चाहते हैं—वे केवल संस्था नहीं चाहते। वे यह नहीं चाहते कि पोस्ट-आफिसेज की संस्था में बृद्धि तो हो जाय, लेकिन उनको भिलने वाली सुविधाओं में कमी हो। यह केवल चिट्ठियों की ही बात नहीं है, मनीआर्डज के बारे में भी यही शिकायत है। इस सदन में कई माननीय सदस्यों में कहा है कि मनीआर्डज महीनों बाद भिलत हैं। इससे अच्छा तो यह होगा कि हर एक पोस्ट-आफिस में दो चार साइकलिस्ट्स रखे जायें, जो कि चिट्ठियों को समय पर बांट सकें। मेरे कहने का तात्पर्य यह है कि आप पोस्ट-आफिसेज को न बढ़ा कर उनको कानसालिडेट करें, इस बात का स्थाल रखें कि उनमें एफिशेन्सी आई है या नहीं। जब यह हो जाय तब कदम आगे बढ़ाइये। ऐसा न हो कि हम आग बढ़ते जायें और पीछे सफाया होता जाय, पीछे काम खत्म होता जाय।

जहां तक पब्लिक काल आफिसेज का सम्बन्ध है, जहां जहां इम्पार्टेन्ट पोस्ट-आफिसिज हैं, वहां वे खोले जाते हैं, लेकिन उसमें भी कोई एक सिलसिला नहीं है। जो

बड़ी इम्पार्टेन्ट जगहें हैं, वहां तो खोलते नहीं हैं और जहां के लोग जरा कोशिश कर सकते हैं उन सैस इम्पार्टेन्ट जगहों में भी पब्लिक काल आफिसिज खोल दिए जाते हैं। चल्य मिनट पहले मैंने एक चिट्ठी भिलिस्टर साहब को दिलाई थी, जो कि मर्चेंट्स एसोसिएशन, दिव्यांग, डिस्ट्रिक्ट सारन, बिहार को सिली गई। पहले मार्च, १९५७ में मन्जूरी हुई थी। बाद में जब उन्होंने सिला कि हमारे यहां पब्लिक काल आफिस क्यों नहीं खोलते हैं, तो उनको जवाब दिया गया :

"The public call office at Dighwara will be opened after the stores for the work are received."

इतना समय अतीत हो चुका है, लेकिन कुछ नहीं किया गया है। चिट्ठी सिली आती है, तो उसका कोई जवाब नहीं भिलता कि कितने दिनों में स्टोर्ज आयेंगे। आज भी बहुत से पब्लिक काल आफिस ऐसी जगहों पर खुले हुए हैं, जो आर्डिनरी जगहें हैं, जो बहुत इम्पार्टेन्ट नहीं हैं, लेकिन वह स्थान एक बहुत इम्पार्टेन्ट मार्केट है, तो भी वहां कुछ नहीं किया गया है। मैं कहूँगा कि इस बारे में भी कोई एक सिलसिला रखिए। गवर्नरमेंट के पास सब इन्फर्मेशन है, उसको मालूम है कि कौन इम्पार्टेन्ट जगह है। यह कोई छिपी हुई बात नहीं है। उन जगहों पर आप पब्लिक काल आफिस खोलने की अवस्था कीजिए। लोगों की तरफ से पैरबी के लिए न ठहरिये।

मन्त्र में दो बातें कहता चाहता हूँ कि गंगा ब्रह्मपुत्र इनलेड ट्रांसपोर्ट बोर्ड के काम को इम्प्रूव करने का प्रयत्न कीजिए।

श्री अवराम सिंह : बाईंड अप कर दीजिए।

पंचित द्वां० लां० सिलारी : अगर वह इम्प्रूव न हो सके, तो उसको बाईंड अप

[पंचिंत छा० ना० तिवारी]

कर दीजिए। पटना में इस पार से उस पार आने की सुविधाओं में बुद्धि करने का प्रयत्न किया जाय। बिहार का प्रदेश नार्थ बिहार और साउथ बिहार में बंटा हुआ है। उनकी द्वारी को मिटाने और वहाँ यातायात साथन बढ़ाने की व्यवस्था की जानी चाहिए। हमारे यहाँ स पोस्ट-आफिसेज की शिकायतें आ रही हैं। अवारारों में आप पढ़ते होंगे। उनको दूर करने की कोशिश कीजिए।

श्री बालपेडी (बलरामपुर): उपाध्यक्ष महोदय, इस विवाद में....

श्री भक्त दर्शन (गढ़वाल): विवाद नहीं, बाद-विवाद।

श्री बालपेडी: अनेक सदस्यों ने इस बात पर बल दिया है कि पंच-बर्चीय योजना के काल में अधिक यात्रियों और बढ़ते हुए भाल को ढोने के लिए रेलों पर जो भार पड़ेगा, उसका वितरण जिस मात्रा म जल-मार्गों और सड़कों में होना चाहिए था, उनमा नहीं किया गया है। जल-मार्गों के विस्तार के सम्बन्ध में जो भी नीति अपनाई गई है, उसमें काफी सुधार की गुंवायशा है। सभूर्ण देश में सड़कों का जाल फैलाने के लिए जो प्रयत्न होना चाहिए था, वह अभी तक नहीं किया गया है। मुझे आशा है कि इस सम्बन्ध में सरकार एक राष्ट्रीय यातायात नीति का निर्वारण करने का प्रयत्न करेगी, जिस में रेल-मार्गों के साथ साथ जल और थल मार्गों से यातायात की व्यवस्था को भी संतुलित स्थान दिया जायगा।

कुछ दिन हुए इसी सदन में पोस्ट-एंड टेलीफोन एक्ट में एक संशोधन लाया गया था। उस समय कुछ विरोधी सदस्यों ने सरकार का ध्यान इस तथ्य की ओर आकृष्ट किया था कि उक्त अधिनियम के अन्तर्गत चिट्ठियों को हैन्सर करने की जो व्यवस्था है, उसका दुरु-खोग किया जाता है। मैं उस दिन इस सदन

में उपस्थित नहीं था, अन्यथा उनकी आवाज के साथ अपनी आवाज मिला कर मैं भी यह कहता....

श्री राज बहादुर: मैं माननीय सदस्य की जानकारी के लिए इतना निवेदन कर दूँ कि उस अधिनियम में सैन्सरशिप का तनिक सा भी अधिकार विभाग को नहीं दिया गया है।

श्री बबराज सिंह: इसकी चर्चा की गई थी।

श्री राज बहादुर: चर्चा चली थी, लेकिन मेरे स्थाल में वह चर्चा न्यायसंगत नहीं थी।

श्री बालपेडी: खैर, अगर उस दिन न्यायसंगत नहीं थी, तो आज तो न्यायसंगत है।

मेरा आरोप है कि विरोधी दलों की ओर जहाँ तक मेरे दल का सम्बन्ध है....

श्री रामपूर (नरसापर): अध्यक्ष महोदय, "विरोधी" शब्द अनपालियमेंटरी है। इस शब्द का प्रयोग संस्कृत, तैलगु और अन्य भाषाओं में "एनिमी" के रूप में हुआ है। "अपोजीशन" को "एनिमी" नहीं मानते हैं। इसके लिए "प्रतिपक्षी" शब्द उपयुक्त है।

उपाध्यक्ष महोदय: जब वह "विरोधी सदस्य" कहते हैं, तो इस हाउस के सारे सदस्य "आपोजीशन" ही समझते हैं।

श्री बालपेडी: मैं भी विरोधियों में से हूँ।

सरकार-विरोधी सदस्यों की चिट्ठियाँ—
विशेषकर राजनीतिक दलों के प्रमुख कार्य-कर्ताओं की चिट्ठियाँ—सैन्सर की जाती हैं। यह मेरा स्पष्ट आरोप है और यदि मधी महोदय उन कर्मचारियों को अभय-दान दें, जो इस कार्य में संलग्न हैं, तो मैं इस

आरोप को प्रमाणित करने के लिए तैयार है। अधिनियम के अन्तर्गत जो व्यवस्था की गई है, उसमें सैन्सराशिप के लिए जो नियम बनाए गए हैं, उन नियमों का भी पालन नहीं किया जाता है और इन्टीलिजेंस डिपार्टमेंट की ओर से कुछ नाम भेज दिए जाते हैं, जिनके नामों पर प्राने वाली चिट्ठियाँ खोली जाती हैं और देर से डिलिवर की जाती हैं। मैं नहीं समझता कि यह किस कारण, किया जाता है। स्वतन्त्र देश में शान्तिपूर्ण, वैधानिक मालों से शासन में परिवर्तन करने वाले दल अपनी गतिविधियाँ स्वतन्त्र रूप से चला रहे, इस बात की गारंटी देना शासन का कर्तव्य है।

लेकिन अभी तक अंग्रेजी रज के समय का कानून बना हुआ है। कानून से संगोष्ठन करना तो अलग रहा, ऐने तरीके अपनाये जाते हैं जिन्हें लोकतंत्र के अनकूल नहीं कहा जा सकता है। मैं भमझता हूँ इस सम्बन्ध में शासन को अपनी नीति स्पष्ट करनी चाहिए। अगर वह भरकार विरोधी दलों के प्रमुख कार्यकर्ताओं की चिट्ठियों को भेंट करना चाहती है तो खलने रूप में यह काम करे और हमें भी इसकी सूचना दे। हम कोई गुप्त काम नहीं करते। जो भी विरोध चलता है वैवानिक मर्यादाओं के भीतर चलता है। अगर आप को यह है कि हम कोई गुप्त काम करते हैं तो जो अधिनियम में व्यवस्था की गई है, भेंट गियर के अन्तर्गत, उसका पालन किया जाना चाहिए। मेरा आरोप यह है कि उम्म व्यवस्था का भी पालन नहीं किया जाता।

15 hrs.

अनेक माननीय सदस्यों ने मम्पूर्ण देश में यातायात के साधनों की कैसी कमी है, इसका उल्लेख किया है। उपाध्यक्ष महोदय, मैं इस सम्बन्ध में दिल्ली और नई दिल्ली की जो कठिनाइयाँ हैं उनकी ओर माननीय मंत्री महोदय का ध्यान आकर्षित करना चाहता हूँ। जो भी हमारे सामने रिपोर्ट रखी

गई है, उसके अनुसार दिल्ली में जबी तक यातायात की कोई संतोषजनक व्यवस्था नहीं की जा सकी है। ५३४ बसें चल रही हैं जो केवल २६,४७५ आदिमियों को एक समय ढोती हैं। जिस गति से दिल्ली की आबादी बढ़ी है, सम्पूर्ण देश के कोने-कोने से व्यक्ति भारत की राजधानी में आते हैं, उसे देखने हुए जो भी बसों की व्यवस्था है, बड़ी अपर्याप्त है। आवश्यकता इस बात की है कि बसों की संख्या बढ़ाई जाए। आधा-आधा घंटा लगे रहने के बाद भी आप बस पकड़ सकेंगे यह निश्चयपूर्वक नहीं कहा जा सकता है।

इसके साथ ही जो बारह साल में कम उम्र के बच्चे हैं, उनके लिए बसों में आधी टिकट की व्यवस्था नहीं की गई है। मैं समझता हूँ रिपोर्ट के अनुसार दिल्ली ट्रांसपोर्ट आयोरिटी को लाभ हो रहा है। १९५७-५८ में काफी नाम दिलाया गया है। यदि बसों को इस प्रकार की सुविधा दी जाए तो बहुत अच्छा होगा।

कुछ दिन ही मेरे मित्र श्री नवल प्रभाकर ने इस तरह का एक प्रस्तुत किया था कि बम्बई और कलकत्ता में बसों के जो किराये हैं उनमें और दिल्ली के किरायों में क्या अन्तर है। इसके उत्तर में जो विवरण मदन में रखा गया उम्म में यह पता लगता है कि यहाँ पर किराये अधिक हैं। उस उत्तर से यह नहीं जात होता कि शामन के सामने ऐसी कौन सी कठिनाइयाँ हैं जिनके कारण यहाँ की बसों के किराये मध्ये मध्ये मार्गों पर बम्बई और कलकत्ता के किरायों के अनुरूप नहीं नाम जा सकते हैं।

बसों से यात्रा करने वालों को और भी कठिनाइयों का अनुभव होता है। देखा ऐसा जाता है कि अगर कोई यात्री बस में शिकायत किताब मांगता है तो उसे शिकायत की किताब नहीं दी जाती और यदि किसी तरह से शिकायत लिख भी दी जाती है तो उसकी जांच नहीं की जाती। मैं अपने व्यक्तिगत अनुभव से

[भी वाचयें]

कह उठता हूँ कि मैंने दो विकायतें बचे की भी और उनके सम्बन्ध में क्या हुआ, इसकी कम से कम मुझे जानकारी नहीं है। भगर १०० टी० एस० के अधिकारी जनता की विकायतों के प्रति इसी प्रकार उपेक्षा की नीति अपनायेंगे तो कभी संवर्धन की स्थिति भी पैदा हो सकती है।

जो रिपोर्ट रखी गई है उसमें १०० टी० एस० के कर्मचारियों द्वारा विनय सप्ताह मनाने की बात कही गई है। विनय सप्ताह प्रतिवर्ष चलता रहता है और कर्मचारियों ने विनय का अभाव ही देखा जाता है।

१०० टी० एस० में अष्टावार भी काफी मात्रा में है। हमारे गृह-कार्य मंत्रालय के राज्य-मंत्री श्री दातार साहब ने इस बात को स्वीकार किया कि जब मंत्री महोदय हास-पल-रसीद की तरह से वेश बदल कर १०० टी० एस० की बतों में सफर करते गये तो उन्हें पता लगा कि बहुत से विद्यार्थी बसों में कम दाम देकर बिना टिकट लिए हुए लम्बी लम्बी यात्रा करते हैं और जो भी पैसा होता है उसमें से कुछ तो विद्यार्थियों के लिए बच जाता है और कुछ जो बस को चलाने वाले कंडक्टर होते हैं उनकी जेबों में चला जाता है। इस सम्बन्ध में दृढ़ता की नीति अपनाई जानी चाहिए। इस तरह से विद्यार्थियों की नीतिकाता भी गिरती है और कर्मचारियों को भी अष्टावार का मौका मिलता है।

बसों के कुछ ऐसे स्टाप हैं जहां पर हाथ का इशारा देने से बस लड़ी होती है। वहां पर लिखा हुआ है "वार्ड रिक्वेस्ट"। लेकिन मैंने स्वयं देखा है कि बस लाली है, स्टाप पर लोग लड़े हैं और बस की प्रतीक्षा कर रहे हैं, भगर हाथ देने के बाद भी बस नहीं लड़ती और आगे लड़ती चली जाती है। जहां बते कम हैं तो इस सम्बन्ध में कर्म-

चारियों को दृढ़ता से हिंसावत दी जानी चाहिए।

धन्त में मैं एक बात कहना चाहता हूँ जिसका संकेत मैंने अपने कटीती प्रस्ताव में किया है। पोस्ट एंड टेलीफ्राफ़ के डायरेक्टरेट में जो सेकेंड डिविजन के पेड़ के बलाक हैं उनकी कुछ कनफर्मेंशंस की गई हैं। कनफर्मेंशंस किस आधार पर की गई हैं, न तो कर्मचारी समझते हैं और न शायद जिन्होंने कनफर्मेंशंस किये हैं, वे ही उनको ठीक तरह से समझा सकते हैं। जो लोग पुराने सर्विस में हैं उनकी उपेक्षा कर दी गई है और १०-१०, १२-१२ साल से काम करने वाले कर्मचारी जो डायरेक्टरेट में ले लिए गए उनको यह कह करके कनफर्म नहीं किया गया है कि जब से वह डायरेक्टरेट से आये हैं तब से उनकी सर्विस मानी जायगी। घब उन्होंने डायरेक्टरेट में प्राकर तो सर्विस शुरू नहीं की। वे छोटे २ पोस्ट अफिसेज में थे, अपनी बोयता के कारण वह डायरेक्टरेट में बुलाये गये। उनके बाद जो लोग नियुक्त किये गये हैं उन्हें कनफर्म कर दिया गया है।

प्रमोशंस के सम्बन्ध में भी इसी प्रकार की नीति अपनाई गई है जो कि गृह मंत्रालय द्वारा निर्धारित नियमों के भी विरुद्ध है। मैं मंत्री महोदय से निवेदन करूँगा कि इस तरह की जहां भी कठिनाइयां उत्पन्न होती हैं, कर्मचारियों में जो असन्तोष पैदा होता है उसकी ठीक तरीके से जांच की जानी चाहिए और उनका असतोष यदि उचित हो तो उसके निराकरण का प्रयत्न किया जाना चाहिए।

श्री दातार ने इस बात को स्वीकार किया था कि डायरेक्टरेट में जो कनफर्मेंशंस किये गये हैं उनमें से ६ कनफर्मेंशंस गलत हैं और उन्होंने आवासन दिया था कि उनको ठीक कर दिया जायेगा भगर ठीक ऐसे किया

गया है कि जो ६ नये लोग कनफर्म किये गये हैं वे भी सोनियारिटो के हिसाब से कनफर्म नहीं किये गये हैं। अगर पुराने कर्मचारियों की उपेक्षा होगी तो हम उनसे अच्छे कार्य की आशा नहीं कर सकते। इस ओर मंत्री महोदय का ध्यान आकर्षित करते हुए मैं समाप्त करता हूँ।

Mr. Deputy-Speaker: I now call the hon. Minister.

Shri Harish Chandra Mathur (Pali): Will you not permit other speakers? We have not had anybody from Rajasthan.

Mr. Deputy-Speaker: He is not winding up.

Shri Harish Chandra Mathur: True, he is not winding up but if you are giving him an opportunity, I also was to refer to air services.....

Mr. Deputy-Speaker: Three hon. Ministers have to speak. When the hon. Member makes that reference, I am sure the hon. Minister in his closing speech will certainly reply.

Shri Humayun Kabir: Mr. Deputy-Speaker, Sir, my association with this Ministry has been very brief. The references to the departments with which I have been associated have also been very brief and I shall try to be as brief as I can.

Mr. Deputy-Speaker: The hon. Minister has sensed the feelings of hon. Members who are very anxious to have more time.

Shri Humayun Kabir: I will be very brief. Of the five departments with which I have been associated, three have not been mentioned at all. Two of them are scientific departments—the Overseas Communications Department and the Department of Meteorology. I would only like to say that here we have a band of very

devoted and competent technical officers who have done an excellent job. Our Director-General of Observatories has received international recognition and has been elected twice to be the chairman of a very important international committee. Our officers of the Overseas Communication Department have designed and set up very complicated machinery of radio communication and that, I think, should bring a compliment to them.

There is also the third department of Railway Inspectorate, which has not been mentioned. I would only like to say that we have recently had discussions with all the senior officers of this department to devise better measures of safety on railways. They have made certain very valuable suggestions which are now under the examination of this Ministry and the Ministry of Railways. One of the suggestions is for the constitution of a Railway Safety Advisory Board. Some of the suggestions that they have made are inexpensive while others are expensive, but I am sure that if all these are adopted, we will be able to achieve a much greater degree of safety on the railways.

Then I come to the two departments to which certain references have been made. I will take inland waterways first. So far as inland waterways are concerned, I would like to make it clear at the outset that the Government of India has concurrent jurisdiction in certain respects, but so far as the question of country boats, which carry the major portion of traffic on rivers, is concerned, it is entirely the concern of the State Governments. The unfortunate accidents which have taken place from time to time and to which reference has been made by various hon. Members today generally take place in country boats. We can only advise the State Governments in these respects. Three suggestions which we have recently made to them,

[**Shri Humayun Kabir**]

I think, may go some way in avoiding some of these accidents in future. One suggestion is that there should be more frequent inspection of these boats which are used for carrying passengers or goods. Another is that just as in the case of sea-going vessels, country craft plying on rivers should also show clearly a safe water mark for each vessel. The third suggestion which we have made is that very often these accidents take place because people rush from one side of the boat to another precipitately. We have therefore asked the State Governments to examine if some kind of fences could be built on the platform on which the passengers stand so that they cannot rush from one side to another. This will mean a slower movement in embarkation and disembarkation, but it may remove major cause of accidents.

My hon. friend from Bihar referred to the question of the Ganges and the Ganga Brahmaputra Water Transport Board. He knows that the position in this area has been difficult for a long time. The steamer company which was serving this area has been suffering fairly heavy losses for a number of years and they have wanted to withdraw. When other people said that the traffic is profitable, we had no answer to the observation of the steamer company that if they were profitable why should not somebody else come forward? We asked the Bihar Government and we asked a number of companies.

Pandit D. N. Tiwary: Before the partition of the country and before independence, these companies were running at profit and not at loss. After that they are having losses. I say, they are manipulating things so that a loss may be shown.

Shri Humayun Kabir: Supposing what my hon. friend says is true, even then this private company is not willing to operate the particular line. You

cannot force them. There is no monopoly for this company. We have asked the Bihar Government if they are willing to take it up as a State concern, or if any firm is willing to take it up. No one is coming forward. That itself shows that there is something wrong with the matter. Unless somebody is willing to come forward we cannot by ourselves solve that problem. Nevertheless, certain measures have been taken and I would like to tell the House the suggestion which we have made to the Bihar Government. We have Pusher Tugs, which were recommended for experiment in upper Ganges; we will be willing to loan their services for traffic in lower Ganges between Patna and Rajmahal. We have not yet received the reply of the Bihar Government and when we receive a reply, action will be taken regarding this loan. The question of surveying and dredging the river was raised. There I have pleasure in informing that a 12 inch cutter suction dredger has been built and taken to Patna. If my hon. friend goes back to Patna and makes enquiries there, he will find.....

Pandit D. N. Tiwary: It is not working as yet.

Shri Humayun Kabir: It may not work, but it has arrived. It will take some time to start operations.

Shri Braj Raj Singh: It is not meant for working.

Shri Humayun Kabir: Dredgers have arrived there and two Pusher tugs will also be available by July or August this year. It takes some time to set up a machine. You cannot just order a dredger and have it. It takes eighteen months, I believe, to construct a dredger. Nevertheless, this action has been taken and we will see how we can solve the problem of water transport in Bihar.

Certain other friends from the South referred to the question of

irrigation facilities in that area. I have once before told this House about something which has been vaguely called a master plan. I would make bold to say, it is neither a plan and certainly not a master plan, but is only a statement of certain aspirations for connecting the Brahmaputra, and the Ganga and the Cauvery, Godavari, Narmada and Tapti. It has not taken into consideration the physical difficulties on the way. An aspiration has been stated but before we undertake heavy expenditure in the building of irrigation and navigational canals, a proper traffic survey will have to be made.

I confess that I am not very happy about the development of inland water transport in this country and this is the one section of the different departments with which I have been associated where I am not feeling happy and where I have a certain sense of frustration. But that frustration also has been partly due to the fact that it is the spirit of the times all over the world that inland water transport is losing in competition with trucks, with lorries and buses. Now-a-days we go a step further and we talk of transport by air. In view of all these factors, the problem is very difficult as regards inland water transport and I think the House will agree that before crores of rupees are invested, a thorough traffic survey should be made. We have tried to help the Governments of Andhra and Madras by providing funds so that proper survey can be made. The Buckingham Canal and the Vedaranyam Canal are under examination at the moment. We have also taken up the question of the canal system in Orissa. So all these measures are being taken. But, I am sure hon. Members of this House will not want any precipitate expenditure. For, if these funds are sunk, we cannot recover them. At the same time, I concede that we should not allow this form of transport to die out and

everything that is possible will be done.

Shri Achar (Managalore): May I just ask one thing? With regard to the proposal for a canal from Calcutta to Cape Comorin and from Cape Comorin to Mangalore, has anything been done in the west coast?

Shri Humayun Kabir: I have just now stated that theoretically it is possible to dig a canal from somewhere in the North Pole through the Himalayas right up to Cape Comorin. If sufficient money is given and if sufficient time and ingenuity are exercised on it, anything can be done. The question is, with our limited resources and with the requirements of our traffic, is it possible to dig a canal today from Brahmaputra right up to Mangalore?

Then, I come to civil aviation on which a number of remarks have been made or a certain number of remarks were intended to be made. I shall also try to answer some of the points which have been given to me either through questions or by Members who intended to speak and who did not get a chance. I will take first and foremost the question of the I.A.C. losses. This has become almost a perennial question in this House. This has been repeated again this year, even though I tried to place the picture as clearly as I could before the House last year and I thought that last year I had satisfied the House. It seems that either our memories are very short or probably I was mistaken in my idea that the House was satisfied, because, the same questions have been repeated.

The first point is about the top heavy administration. Last year, I told the House that in the place of 24 officers who drew salaries of Rs. 2500 or more before nationalisation, last year the I. A. C. had 11 officers in such categories and the maximum salary of any of them excepting the Chairman was Rs. 2300. I believe

[Shri Humayun Kabir]

there has been some further reduction since then. I expect that this process of reduction through combination of functions or through better utilisation of the officer material which we have, will continue and the I.A.C. will be able to give even more satisfactory reports in the future.

An hon. Member mentioned in the House yesterday that while the former private companies were making a profit, the I.A.C. has been showing losses.

Shri Biren Roy (Calcutta South-West): I did not.

Shri Humayun Kabir: Not you. I am not referring to you.

Shri Biren Roy: Yesterday nobody else spoke.

Shri Humayun Kabir: I am speaking of an hon. Member who made this statement yesterday. The hon. Member from Calcutta should not think that the cap fits only him. After all, there are many hon. Members who have spoken.

I am sorry that this thing has been repeated. Because, last year I told the House that in the year 1952 when the private companies operated, they suffered in all a total loss of Rs. 75 lakhs. Operations have since then greatly increased. In 1956-57, the latest year for which figures are available, the I.A.C. carried in scheduled services alone 20 per cent. more of passengers, 5 per cent. more of cargo, 47 per cent. more of mail and 22 per cent. more of revenue ton miles than in 1952. Then, there were a large number of non-scheduled services of the I.A.C. In spite of this, in 1956-57, the cash losses of the I.A.C. were only Rs. 35.74 lakhs as against Rs. 75 lakhs suffered by the private companies. Even if we take the gross losses, these were Rs. 108 lakhs. As against this, the I.A.C. paid taxes on fuel amounting to Rs. 112 lakhs. That is why I told the House last year that

even though from one point of view, the I.A.C. was running at a loss, from another point of view, the I.A.C. was not running at a loss because the loss was made up of taxes paid and no additional funds were being provided by the public revenues in order to enable the I.A.C. to discharge its obligations.

I also mentioned in the House at that time that there were two major policy decisions as a result of which the administrative costs had gone up. We have, I think rightly,—I hope every Member of the House will support the I.A.C. in this decision—given better conditions of service and better emoluments to the low paid staff than was the case with the private operators. This is something which one expects from a public corporation.

Secondly, as a public corporation, the I.A.C. has been maintaining certain services and providing facilities even in uneconomic sectors. If there were a private operating company, as soon as there is any loss, it would withdraw from that particular line. As a public corporation which is intended to serve the country and the community, the I.A.C. cannot withdraw. Therefore, the I.A.C. has been continuing such services in spite of certain losses.

I would take this opportunity, while I am dealing with the I.A.C., to mention two very healthy developments which have taken place recently. Last year, I paid a tribute to the Chairman of the I.A.C. and his colleagues for the way in which they have been able to integrate a number of different services. They have carried out a very difficult task with a good deal of competence. I think we should pay them a compliment for that. Since then, we have today as the head of I.A.C. as its General Manager one of our most brilliant officers from the Air Force, who is a technical man. Being a technical man, he has certain advantages over other civilian officers who have been dealing with the I.A.C.

till now. The result is, as a pilot, he can talk to the pilots on equal terms.

One salutary development which has taken place in the last few months is that the I.A.C. has come back to operate in the N.E.F.A. This N.E.F.A. is a region from which the I.A.C. had withdrawn a year or a year and a half ago. That meant not only financial loss but also a kind of loss of morale in certain sections of the I.A.C., the pilots and other flying staff. It was a kind of implicit confession that the I.A.C. could not do a certain type of work which private companies were doing. I know that certain supporters of private operators have placed a very great emphasis on this fact. They have said that the private operators could keep the life line open with N.E.F.A. and therefore, they should receive every encouragement. The I.A.C. has resumed operations there and I am very glad to inform the House that they have actually exceeded their and our expectations. It was originally estimated that they would probably lift 500 tons a month for the first two or three months. After they started operating on the 1st of February, already, I think they have gone beyond that limit. I believe in the month of April, it will be possible for the I.A.C. to lift almost 1,000 tons, which will be as good a figure as any private operator has done.

Shri Hem Barua (Gauhati): May I know why is it that the I.A.C. withdrew from the N.E.F.A?

Shri Humayun Kabir: I have already said that they come back. This is a sign of the restoration of morale and a sign of increasing co-operation and confidence. It is not always very desirable to go into post mortem into all that might have been there in the past. If the situation is healthy today, if health has been restored, it is not always right to dig into the past.

The second point is, I believe there has also been considerable improvement in the relations between the staff and the management. I was particularly pleased to find that even my

friends from the left of the House who are usually very critical about labour relations, did not have much to say about labour relations in the I.A.C. I hope that these relations will be maintained and improved.

We made a suggestion some time ago that any employee, whatever may be his position, whether he is an unskilled mechanic or a highly skilled technical officer, whoever he may be, should be free to make suggestions for the improvement of the operations of the I.A.C. and if such suggestions are accepted, the man should be honoured duly in various ways. I think another recent decision which we have taken has also probably had something to do with the improvement in morale. I believe that if officers are brought on deputation for too long a period from other fields, to some extent it acts as a damper on the people who are in the organization. Therefore, when we were able to secure the services of a very able officer from the Indian Air Force, as I have said, he has already shown certain results—I told him that I would judge him not by what he does himself, for I was sure he would do brilliantly, but I would judge him by one sole test: if at the end of two or three years of his tenure, he cannot give me a General manager from the I.A.C. staff itself, I would hold that he has failed. That would be my test, and I think if this kind of test is applied, and if the people in the organization feel that even the man in the lowest rank or category can look forward to holding the highest post, that will do more for restoring the morale of any organisation or service than anything else that we can do. I hope that this policy will be continued, and the IAC will be strengthened in this way, so that every officer, every permanent employee of the IAC will feel that herein lies his future, herein lies his whole career, and once that feeling develops in every member of the IAC, I am sure this House will not have to worry very much about the future operation of this organisation.

[Shri Humayun Kabir]

References have also been made....

Shri Biren Roy: Before he leaves the subject of I.A.C., may I ask one question?

Shri Humayun Kabir: I have not finished with IAC yet.

There was a reference made in a question to the purchase of the Herons and the Viscounts. So far as the Herons are concerned, the House should remember that the decision was taken some time towards the end of 1954, and they were purchased fairly early in 1955. I do not know if hon. Members of this House will remember the kind of sentiment which had been created at that time in the country. Quite unjustifiably to my mind, some people had questioned the safety and the air-worthiness of the Dakota. I will have something to say about the Dakota later on, but at that time, when there had been unfortunately two or three accidents in the night air mail service, a kind of feeling was created in the country that we must have four-engined planes, that passenger traffic would not develop unless we had four-engine planes. The Minister of the day and the department of the day felt, and quite rightly, that in order to win back public confidence, a four-engine plane must be purchased, and the cheapest four-engine plane which was available at that time, as far as I am aware, was the Heron.

An hon. Member said yesterday, and today also one hon. Member from the South, I believe from Kerala, said that the Heron is more expensive to operate than the Dakota. I do not know where he got his figures from. Here are the operating costs of the Dakota and the Heron. The direct operating cost for the Dakota is Rs. 480 and for the Heron Rs. 453. Surely, 453 is not more than 480. And if you take the indirect operating costs, the general costs to find the total costs, the total cost in the case of the Dakota is Rs. 670 and for the Heron Rs. 539.

Therefore, while there was some force in his statement that the purchase of the Herons might not have been a very wise decision, and I readily admit that with the knowledge and the experience which we have today we will not go in for a Heron if we have to decide that question once again, at that time with the knowledge which was available and with the sentiment which was prevailing in the country and the demand for a four-engine plan, I do not think those who were concerned in purchasing the Heron made a mistake.

I would like to add that whenever you are developing a concern, a new line, certain risks have to be taken. We cannot always foresee every element of the unforeseeable future, and if we knew to the minutest detail the things that were going to happen, perhaps many of us would have done many different things. And here I will say that at the worst it was a bona fide mistake, and if we took a more charitable view, which I think is justified, it was a genuine endeavour to meet a kind of feeling which had been created in the country that the two-engine planes must be replaced by four-engine planes.

Now, I should like to say a word about Viscounts. Unfortunately, some doubt was cast upon the utility and the airworthiness of the Viscount, and I was particularly surprised that one Member of this House, whom I would regard as an expert in the field, should have raised this question. I am referring to the hon. Member from Calcutta. He raised some doubts about the question of metal fatigue.

Shri Biren Roy: Here?

Shri Humayun Kabir: No, in a question.

Shri Biren Roy: You should remember that there was a crash in January 1958 and I asked the question, which was not allowed by the Speaker, as

to why this crash should happen at a time when it was already proved that there was no mental fatigue and all the modifications had been carried out.

Mr. Deputy-Speaker: When it was not allowed then, why should it be allowed now?

Shri Biren Roy: He is replying. Therefore, I have to make it clear.

Shri Humayun Kabir: I am not yielding any longer. I gave him his chance.

I want to clarify this point because it is one of the finest planes we are using, and it has built up our traffic.

Shri Biren Roy: Before he clarifies....

Shri Humayun Kabir: I am not yielding ground any longer, and he had better sit down.

Mr. Deputy-Speaker: He may proceed uninterrupted.

Shri Humayun Kabir: First of all, the hon. Member is mistaken about the crash in 1958. The crash to which he refers took place on 14th March, 1957 and it was the report which was submitted towards the end of November or December, and comments were made in the papers on it in January, 1958. I would like to remind the House of what I said when I was answering this question.

These Viscounts have been built in three different series. The first series consisted of 32 planes. They had wing spars with a life of 4,000 landings. It is only some of these planes in the first series that had been grounded for the renewal of the time expired spars. This is a question of general overhaul. In a plane, when the spar on an engine or any other part of the aircraft has served the full period of its specified and guaranteed life, it has to be grounded in order to undergo the necessary measures of overhaul. In the Second series of

Viscounts from 33 to 87, they have spars with a life of 15,000 hours, and all Viscounts after the 97th have a spar life of 30,000 hours.

The Viscounts which we have purchased are all very much after the 97th; our first Viscount is 211 in the series, and therefore, the experience of all these planes is available to us.

Further, I would like to inform the House that all the three Viscounts which have had accidents till now, belong to the first series, and the particular Viscount about which my hon. friend from Calcutta was so concerned happened to be the very first Viscount in the production line. Till that time enough experience had not been acquired. I may say that after the accident in Manchester, a modification entitled D-2175, which provides a strap for holding the flap as a double safety measure. All Viscounts now in use have this double safety measure, and in addition, both the manufacturers and the Air Registration Board are carrying on constant experiments to improve the efficiency and the durability of both air frames and air engines. Therefore, from the point of view of safety, so far as human ingenuity can go and so far as human foresight can go, I do not think there is the least cause for anxiety, and as I have said, our Viscounts are the latest in the series.

Shri Biren Roy: Now, may I ask...

Shri Humayun Kabir: I do not yield any more.

Mr. Deputy-Speaker: If the hon. Minister does not yield, I cannot help the hon. Member.

Shri Humayun Kabir: The hon. Member from Calcutta also referred to the question of encouraging gliding and flying clubs. He also talked about building some kind of light training planes which will be cheap and yet which will give a performance equal to the HT-2.

[Shri Humayun Kabir]

So far as the gliding and the flying clubs are concerned, I think the hon. Member knows more than most Members of this House, that a good deal has been done to encourage them and he himself in his speech stated that the assistance which the Government of India gives is probably more generous than assistance given elsewhere.

Not only that. I would also inform him that recently measures have been taken for revitalising the Aero Club of India. The Aero Club of India is intended to act as a kind of agency which will create public enthusiasm. The hon. Member referred to the absence of public enthusiasm in spite of the very large Government subsidies and Government assistance. Now, if that public enthusiasm has been lacking, may I very humbly suggest through you to him that perhaps the reason for that is the failure of the Aero Club and the gliding clubs and flying clubs to take full advantage of the opportunities which were offered to them? However, we have taken measures to see that the Aero Club is revitalised, and a new function is being given to the Aero Club for the licensing of student pilots.

In this way, the Aero Club and the flying clubs will come into much closer contact with one another, and I believe that it is for the first time in many years that the Aero Club and the flying clubs are seeing eye to eye, and a very close co-operation between them has been achieved. I think if the hon. Member will search his heart, he will probably admit that the Ministry has played some part in bringing about this kind of reconciliation between the Aero Club and the flying clubs.

With regard to the suggestion about the construction of very light flying planes, this unfortunately cannot be permitted at present on account of

the policy resolution adopted by the Government of India, but a suggestion has been made that light aircrafts built under a certain gross weight, about 2,000 lbs., might be excluded from the purview of the above policy resolution.

Shri Biren Roy: Thank you.

Shri Humayun Kabir: I take it that these trainer planes will come within the light category. I think it is a very good suggestion that has been made, and I have asked the Director-General of Civil Aviation, though I shall be relinquishing charge tomorrow, to take up this matter and pursue it as vigorously as may be possible.

An hon. Member asked why second-hand Dakotas were purchased.

Shri Biren Roy: What about gliding clubs?

Shri Humayun Kabir: I have already said that I have asked the Director-General of Civil Aviation to examine the matter and see that whatever help is possible will be given. I can tell my hon. friend that it is not the intention of Government to reserve gliding for only governmental activity. In fact, I have asked a number of educational institutions in different parts of the country to take to gliding.

Mr. Deputy-Speaker: If the Minister looks towards that side, he would be interrupted more frequently.

Shri Humayun Kabir: I have spoken through you all the time; I have never addressed them directly.

I was saying that I have asked a number of institutions to take to gliding. Since gliding is much cheaper than flying, it would be a good thing if universities were more interested in gliding; and in this way we can build up a number of pilots who can later be trained as air pilots as well.

An hon. Member had referred to the question of second-hand Dakotas and asked why second-hand Dakotas were purchased. But my hon. friend from Travancore-Cochin, on the other hand....

Shri Narayanankutty Menon: No, no from Kerala.

Shri Humayun Kabir: I am sorry. My hon. friend from Kerala wants second-hand Dakotas while other friends do not want them. But the fact of the matter is that the Dakota is one of the best planes which has been produced till now, and many people hold that it was a fluke which certainly has never been repeated. It is thus not surprising that even today, it is being used in countries like USA and in Europe. And there are Dakotas in active service in those countries which have had twice, and in some cases more than twice, the flying hours of the Dakotas that we have purchased in our country. And this will also probably interest hon. Members that to this day, a second-hand, a third-hand, a fourth-hand, and God alone knows whether it is a tenth-hand or fifteenth-hand, Dakota will fetch a price of Rs. 5 lakhs or \$100,000 in the U.S.A. This is certainly a plane whose substitute has not yet been found. There are better planes in certain other respects, from the point of view of speed or from the point of view of comfort, but this is the faithful work-horse, and it has been looked upon as the faithful work-horse. I have talked to many pilots, during my eleven months' association with this Ministry, and everyone of them has said, even if they are flying much better and bigger and faster and quicker aeroplanes, they have never been so happy as when they are flying a Dakota. Therefore, the Dakota also is a plane for which we should be thankful.

The hon. Member from Calcutta also referred to the question of Dum Dum and the development of Dum

Dum. We are certainly fully seized of the problem and of the importance of Dum Dum. In fact, if I may say so, he has under stated his case, and perhaps, by under stating the case, he made it a little stronger than it would otherwise have been. We are all aware that Dum Dum is today the biggest international airport in this country. The only difficulty in the past has been the question of finding funds for developing Bombay and Dum Dum simultaneously. Nevertheless, the Ministry is actively pursuing this matter, and I hope that a very favourable decision may be taken fairly soon, and especially when I know that this portfolio is going to be looked after by my distinguished friend who will never let grass grow under his feet, perhaps Dum Dum also will have, I hope—I am only expressing a hope, and I am making no commitment about it—its runways for the jet planes before 1960.

I think I have dealt with most of the points which have been raised. In conclusion, I would say, as I said at the very outset,.....

Shri Sinhasan Singh (Gorakhpur): What about the restoration of the Gorakhpur air service?

Shri Humayun Kabir: My hon. friend has asked me about a connection to Gorakhpur. I can tell him that I have been in communication with the UP Government, and I have written personal letters to the Chief Minister also. But till now the results do not seem very encouraging. But one never gives up hope, and especially since Gorakhpur is going to develop with a university of its own. I believe it will have the first agricultural university in the whole of India, and probably it will have new industrial developments. I am sure that Gorakhpur also will soon come on the air map of India, but how soon, I do not know; it will be for the new Minister for Transport and Communications to decide.

[Shri Humayun Kabir]

I have done, and I would like to thank the hon. Members of the House for the co-operation I have received from them throughout my very brief tenure in this particular department; and I am thankful to them for their many constructive suggestions, I have valued their co-operation.

Before I go, I would like to pay also a tribute to all the officers in the IAC and in the AII. They have carried the flag of India with distinction within the country and outside, and I am sure that they will continue to do so and bring glory to this country.

श्री हमायून कबीर : उपाध्यक्ष महोदय, रेलवे यातायात के बाद मब से महत्वपूर्ण यातायात का विभाग गड़क का है। जब हम देखते हैं कि कुछ विकारों के कारण रेलवे का विस्तार नहीं हो सकता है और उसके साथ ही साथ सड़कों का विस्तार भी नहीं किया जा सकता है, तो हम समझते हैं कि यह तथ्य हमारे देश की अर्थ-व्यवस्था के लिए बड़े दुर्भाग्य का विनाश है। द्वितीय पंचवर्षीय आयोजन में रेलवे के लिए जितना स्पष्ट रखा गया है, सड़कों के सम्बन्ध में उसका एक नौशार्ट हथया रखा गया है, लेकिन प्रश्न यह है कि थोड़ा बहुत रुपया रखा गया है, क्या वह वास्तव में उन सड़कों के लिए खर्च किया जा रहा है, जो कि हिन्दुस्तान की उस जनता के काग में आयें, जो कि पैदावार करती हैं जो हिन्दुस्तान का विकास और उत्पान कर सकती हैं। मैं कहना चाहता हूँ कि हमारे विधान में जो यह व्यवस्था रखी गयी कि कानून के द्वारा किसी सड़क को नैशनल हाईवे—राष्ट्रीय राजपथ—बनाया जाय, और केंद्रीय सरकार को यह अधिकार-क्षेत्र दिया गया कि वह उस का विकास करे, और रख-रखाव करे, उस को तो आप ने वैकल्पिक विधय के तौर पर ले लिया, लेकिन जो दूसरी तरह की सड़कें हैं, उन के लिए कोई

चंनराशि न यहाँ से भिल सकती है और न प्रादेशिक सरकारों से। इस का नतीजा यह है कि उन का विकास नहीं हो पाता है। इस सम्बन्ध में चार तरह के विभाग खुले हुए हैं। राष्ट्रीय राजपथों की देल-भाल यहाँ की केन्द्रीय सरकार कर रही है। दूसरी तरह की सड़कों की देल-भाल प्रादेशिक सरकारे करती हैं। उस के बाद जिला बोर्ड की सड़कें हैं और फिर वे सड़कें हैं, जो वाकई हिन्दुस्तान से सम्बन्ध रखती हैं, जिन की देल-भाल पंचायत करती है, जिन को दगड़ा कहा जाता है।

15-48 hrs.

[SHRI C. R. PATTABHI RAMAN in the Chair.]

वह मिट्टी की बनो हाँ है। जो बड़ी बड़ी सड़कें होती हैं, वे सीमेंट, तारकोल और कंक्रीट की बनी होती हैं। उन के बाद जो सड़कें आती हैं, वे तारकोल और कंकर वर्गीरह से बनी होती हैं, लेकिन जो हिन्दुस्तान की सड़कें हैं—जो सही हिन्दुस्तान की सड़कें हैं, वे मिट्टी की बनी होती हैं। और उन सड़कों से किसका भम्बन्ध होता है? हिन्दुस्तान के सही अर्थ-व्यवस्था का सम्बन्ध उन से होता है। उन गरस्तों में मैं एक करोड़ बैल-गाड़ियों पर माल ढाया जाता है। उन सड़कों पर कंकर और तारकोल नहीं ढाला जाता है—सीमेंट का तो सबाल ही नहीं उठता। रेलवे में एक टन माल एक मील तक ढोने के लिए ११ पाई चार्ज किया जाता है, लेकिन गांवों में जो लोग इन कच्चे दगड़ों पर माल ढोते हैं, उन को एक मन माल मील भर ले जाने के लिए एक आना देना पड़ता है। इस तरह हम देखते हैं कि आप उद्योगपति को सुविधा देने के लिए रेलवे में उस का माल ११ पाई प्रति टन के हिसाब से ढोते हैं, जब कि हिन्दुस्तान का जो सही मायनों में उत्पादक है—कच्चे माल, गले और अम का उत्पादक है,

उस को एक अब माल के लिए एक आना देना पड़ता है। दोनों में तीस गुना फ़र्क है, जिन के पास पैसा है, जो निहित स्वार्ध बाले लोग हैं, उनको माल ढोने में, किसान को माल लेने में जितना खर्च करना पड़ता है, उस का तीसवां हिस्सा खर्च करना पड़ता है। इस अन्वस्था में हिन्दुस्तान की पिछड़ी हुई अर्थ-व्यवस्था का विकास कैसे हो सकता है? आज की परिस्थितियों में कारखाने का मालिक अपने कारखाने और अपने माल का सही फायदा उठा सकता है, लेकिन किसान अपनी पैदावार का सही लाभ नहीं उठा सकता है। किसान को अपनी पैदावार को शहर में लाने के लिए बड़ा भाड़ा देना पड़ता है।

चंच बर्दीय आयोजन में बैल-गाड़ी के विकास की ओर कुछ ध्यान अधिकतम हुया। इस मंगालय की जो यातायात सलाहकार परिषद है, वह बैल-गाड़ी के पहियों पर रबर टायर लगाने के लिए कुछ बन-राशि खर्च करेगी। उस ने इस तरह की सलाह भी दी और सिफारिश भी की कि उस पर कुछ बन-राशि खर्च की जाए। मैं पूछता हूँ कि क्या कोई बन-राशि खर्च की गई है? क्या इस तरह का कोई प्रयत्न किया गया है जिस से कि बैल पर कम भार पड़े? क्या इस बात को सांचा गया है कि किस तरह से ज्यादा भार गाड़ी में ढाँचा जा सकता है? यह साफ है कि बैल-गाड़ी १५-२० मन भार ढोती है। लेकिन रबड़ के टायर लगाये जायें तो वह ५० या ६० या ७० मन तक ढो सकती है। उसकी अमता चौगुनी हो सकती है। मैं चाहता हूँ कि आप इस तरफ भी ध्यान दें। अब तक आपका ध्यान इस तरफ नहीं गया है। सिर्फ़ से जो आपको साड़े नी करोड़ रुपये की आमदनी प्रतिस्कृत कर लगा करके हुई है वह सड़कों के विकास में खर्च की जानी चाहिए।

किसी दूसरे काम पर नहीं। बांध में जो लोग रहते हैं उन के लिए सड़कें बनाने के लिए इस धन-राशि को आप खर्च कर सकते हैं। अगर उस पर आप इस दृष्टि को खर्च नहीं कर सकते हैं। तो बैल गाड़ियों के पहियों पर रबड़ के टायर लगाने में आप इसको खर्च करे। आज हम देख रहे हैं कि गांवों में पशुधन का हासि हो रहा है, किसानों की आर्थिक प्रवस्था खराब हो रही है, आर्थिक दृष्टि ने वे पिछड़े हुए है। इस पशु धन के हासि को रोकन और गांवों के लोगों का पिछड़ापन दूर करने के लिए नवा उनको कुछ फायदा पड़ाने के लिए, अगर आप और किसी काम के लिए नहीं तो कम में कम बैलों को बानिर जिन के नाम पर आप गांवों से बोट लेते हैं, उनका गता की खातिर ना कम में कम आप इस भाड़े नी करोड़ की धन-राशि को गांवों की मड़कों पर खर्च कर रहे हैं और आपको करना चाहिए।

मंविन एवियेशन के विकास की आप नान करते हैं। आपने कहा है कि आप ४३ करोड़ इस आयोजन के दौरान में उस पर खर्च करना चाहते हैं। लेकिन मैं पूछता हूँ कि दक्षाई जहाजों में किन किन लोगों का फायदा होता है, कोन इनका उपयोग करत हैं। क्या इस बनायकरते हैं कि क्या एक प्रति शत लोग भी ऐसे हैं जो हवाई जहाजों का उपयोग कर सकते हैं? एक प्रतिशत के लिए आप ४३ करोड़ रुपया खर्च करते हैं लेकिन ३०-३५ परसेंट लोगों के लिए जो कच्ची भड़कों पर चलते हैं, जो दगड़ों पर चलते हैं, जिनको अपने उत्पादन का उचित भूल्य नहीं मिलता है, आप खर्च करना नहीं चाहते हैं। उन पर आप ५० लाख रुपया भी खर्च करने को तैयार नहीं हैं।

[की भजराज सिंह]

जब आप यातायात की बात करते हैं तो वे चाहूंगा आप साम तौर पर बैल की तरफ ध्यान दें। आप न केवल राष्ट्रीय पथ बनाने में लगे रहें, मैं सिर्फ़ प्रादेशिक पथ बनाने में लगे रहें बल्कि उन गांवों की तरफ भी बढ़े जहां पर मड़कों की अत्यधिक आवश्यकता है।

यह आशा व्यक्त की गई है कि इस पंचवर्षीय योजना के खत्म होने तक कोई गांव ऐसा नहीं रहेगा जो किसी मड़क से पांच मील की दूरी पर पड़ता हो। मैं पूछता हूं कि क्या इस तरह की आपकी आशा पूरी होगी? अगर यह पूरी नहीं होगी तो उसको पूरा करने के लिए आप क्या कार्रवाई करें जा रहे हैं? मैं चाहता हूं कि हमारे जो पिछड़े हुए इलाके हैं उन के लिए आप विशेष तौर से जांच पड़ताल करायें और पता लगवायें कि किस तरह की मड़कों की वहां आवश्यकता है और किस तरह मेरे उन मड़कों को बनायाया जा सकता है। मैं जानता हूं कि मूल्क के मामने इस मरम्य अधिक मंकट है। मैं यह भी जानता हूं कि हम ज्यादा रुपया करों द्वारा एकत्र नहीं कर सकते हैं। लेकिन इस के लिए आप हमरे तरीके अल्पत्यार कर सकते हैं। एक तरफ हम रेलों पर ६०० करोड़ रुपया खर्च करते हैं इस योजना के दौरान में। लेकिन दूसरी तरफ हम सड़कों पर बहुत कम खर्च कर रहे हैं। मैं चाहूंगा कि अगर आप रुपया अधिक मड़कों के लिए नहीं दे सकते हैं तो आप उन के विकास के लिए और तरीके निकालें। पिछड़ी हुई पर्यावरण्याक के जो लोग हैं जो देहाती लोग हैं, उन के लिए अगर आप और कुछ नहीं कर सकते तो उनको मैटीरियल दे दें, सिमेंट दे दें, वे अपने श्रम के द्वारा मिट्टी डालने के लिए, सड़कों बनाने के लिये तैयार हैं। आपकि रिपोर्ट में कहा गया है कि जितना केन्द्रीय सरकार धन

देगी, प्रादेशिक सरकारें भी उतना ही धन देंगी और उतने ही धन का अम अगर गांवों के लोग लगा मर्के तो हम सड़कें बनवायेंगे। मैं कहता हूं कि इस तरह से हजारों भील लम्बी सड़कें बन सकती हैं इसी आयोजन के अन्तर्गत बसते कि आप सही तरीके से चलें। लेकिन केवल रिपोर्ट लिख देने से ही काम नहीं चल सकता है। आप राष्ट्रीय पथ पर तथा राज पथ बनायें, मैं इस के लिलाफ़ नहीं हूं और नहीं मैं इस के लिलाफ़ हूं कि आप मिलिल एविएशन का विकास करें। लेकिन हमें देखना यह चाहिए कि प्राथमिकता किन को दी जानी चाहिए, कौन भी वह चीज़ है जिसे हिन्दुस्तान की जनता को फायदा पहुंच सकता है, किससे हिन्दुस्तान के बहूपन को फायदा होता है। मैं निवेदन करूंगा कि मंत्रालय का ध्यान उन लोगों की ओर नहीं है जिन के बोटों में चुन कर वह इस मंत्रालय में आये हैं बल्कि उन लोगों की तरफ है जिन के पैसे मेरे उन्होंने बोट प्राप्त किये हैं। सड़कों का विकास तथा विस्तार इस बात को ध्यान में रख कर किया जाना चाहिए कि कौन से ऐसे क्षेत्र हैं जो पिछड़े हुए हैं, जो अविकसित हैं ऐसे क्षेत्रों का पहले विकास किया जाना चाहिए।

आप यह कह सकते हैं कि उन सड़कों पर हमारा अधिकार नहीं है, वे हमारे अधिकार क्षेत्र में नहीं आती हैं, केवल राजपथों पर हमारा अधिकार है, इस बास्ते हम ज्यादा नहीं कर सकते हैं। मैं निवेदन करूंगा कि विधान बनाने के बाद आपने उस में कई परिवर्तन किए हैं कई संघोषण किए हैं क्या आप जहां पर हिन्दुस्तान की आम जनता का सबाल हो, उस में परिवर्तन नहीं कर सकते हैं?

जो मंत्री महोदय इस मंत्रालय का चार्ज लेने वाले हैं उन्होंने वे अवश्यकताएँ

आवश्यक में कहा है कि विविध भंडारणों में समन्वय नहीं है, इसलिए साथ समस्या है, इसलिए साथ संकट है। इस भंडारण के नीतीय सरकार, प्रदेशीक सरकारों और जिसा स्तर पर जो हमारा सातन है, इन सब में समन्वय न होने के कारण सड़कों का विकास नहीं हो रहा है। इस बास्ते अगर आवश्यकता पड़े इन के बीच आप समन्वय करें, जिसान में यदि आवश्यक हो तो संसोधन करें। यह देखा गया है कि जिन सड़कों को केन्द्रीय सरकार बनाना चाहती है उन को राज्य सरकारें नहीं चाहतीं और जिन को राज्य सरकारें चाहती हैं उनको केन्द्रीय सरकार नहीं चाहती। इस बीज को देखते हुए १६५६ मे एक नैशनल हाइवे एक्ट बना था इसका उद्देश्य यह था कि जिन सड़कों को आप बनाना चाहते हैं उनको बना सकें। उस में यह व्यवस्था भी की गई है कि राज्य पर्यों और राष्ट्रीय पर्यों को छोड़ कर यदि आप चाहें तो और सड़कों को भी ले सकते हैं, उन्हें नैशनल हाइवे करार दे सकते हैं। मैं चाहता हूँ अन्तर्राज्यीय महत्व की जो सड़कें हैं और कम से कम वे सड़कें जो आर्थिक महत्व की हैं उन को बनाने की हृषा आप करे जिस से एक राज्य के साथ दूसरे राज्य का सम्बन्ध स्थापित हो सके, जिस से जो कुछ ऐसी समस्याएँ हैं जो शान्ति और व्यवस्था से ताल्लुक रखती हैं, हल हो सकें। इस सन्दर्भ में राजस्वान और उत्तर प्रदेश को मिलाने वाली एक सड़क जो अन्तर्राज्यीय महत्व की सड़क है तथा जिसका आर्थिक महत्व भी है, और सास तौर से हमारे राज बहादुर जी भी उधर से ही आते हैं बनाने का मैं सुनाव देता हूँ। यह सड़क उर भवुरा से होकर थीलपुर, राजा लेडा आवसावाद, फलहावाद, फीरोजाबाद होती हुई एटा तक बनाई जानी चाहिए। यह अन्तर्राज्यीय सड़क हो सकती है और इस से राजस्वान और उत्तर प्रदेश का सम्पर्क स्थापित हो सकता है। जब आप अन्तर्राज्यीय

सड़क की बात करें तो आर्थिक महत्व की सड़क जो है, उसका भी स्थान आपको रखना होगा। इस सड़क के बन जान से आपको दो राज्यों के आक्षिरी जिलों और राजस्वान की डकैत समस्या को हल करने में भी सहायता विलेखी, आपको अवसर मिलेगा उसे हल करने का—जिस पर आप आज लालों करोड़ों रुपया खर्च कर रहे हैं और हजारों लोगों में असुरक्षा की जाबना फैली हुई है।

सड़क विकास का आपका जो कार्यक्रम है, उसमें आन्तरिकारी परिवर्तन भाने की आवश्यकता है। हमें यह देखना होगा कि कहां पर हम प्राविमिकता दें। हमें दिल्ली की सड़कों को ही भज्जा बनाने की तरफ ध्यान नहीं देना चाहिए। इस से साथ ही साथ हमें यह भी देखना चाहिए कि मुल्क के बे लोग जो उत्पादन करते हैं, जिन की कोशियों से हिन्दुस्तान का विकास हो रहा है, उनकी तरफ भी हम ध्यान दें।

इस के बाद मैं पोस्ट्स एंड टेलीफ्राइक के सम्बन्ध में कुछ कहना चाहूंगा। बिहार के एक मानीय सदस्य श्री तिवारी ने पटना की बात कही है और कहा है कि शायद वहीं पर चिट्ठियों की जो आपि है वह देर से होती है। मैं आपका ध्यान सख्त की तरफ ले जाना चाहता हूँ। कल ही समाचारपत्रों में एक समाचार आया है जिस में बताया गया है कि एक नवयुवक को दो स्थानों से नौकरी के लिए चिट्ठियाँ भेजी गईं जिन में से एक रजिस्टर्ड थी। इस रजिस्टर्ड चिट्ठी में उसको इंटरव्यू के लिए आने के लिए कहा गया था। यह चिट्ठी उसे देर में मिली। ग्रन्डार में समाचार आया है कि उस नवयुवक ने सरकार को नोटिंस दिया है और ५००० का दाता किया है। इस तरह की जो अलमता की बात अद्यता की होती है उसको दूर करने की कोशिश की जानी चाहिए।

[की बजाराब दिल्ली]

आप कहते हैं कि द्वितीय योजना में इस तरह से डाकबाने कूलेंगे जिस से कोई भी गांव जो है वह किसी डाकबाने से दो या तीन मील की दूरी पर न रहे। इस में प्रश्नता लाने की जरूरत है और आवश्यकता इस बात की है कि ज्यादा डाकबाने कूले जाकि जो सोग आज इस सुविधा से बंचित है, उन को यह सुविधा उपलब्ध हो सके।

इस के बाद डाकबानों में काम करने वाले कर्मचारियों की बात में कहना चाहता हूँ। आज उन को विवास दिलाने की जरूरत है। आप कहते हैं कि अधिकों तथा सरकार में अच्छे सम्बन्ध होने चाहिए और कोई गड़बड़ी नहीं होनी चाहिए। पिछले दिनों हड्डियाल हुई थी और कुछ आश्वासन दिये गये थे। मुझे लगता है कि उन आश्वासनों को पूरा नहीं किया गया है।

आपने डी० डी० जी० पेटिंग्स को कायम किया लेकिन मैं पूछता चाहता हूँ कि क्या उस से वह उद्देश्य और वह मंशा पूरी होती है जिस उद्देश्य के लिए वह मुकर्रर किये गये हैं? वह आप के डिपार्टमेंट के आदमी हैं और इसलिए उनको निष्पक्ष नहीं कहा जा सकता है और इसलिए इस तरह की अपीलों की सुनवाई करने के लिए एक ऐसा निष्पक्ष आदमी होना चाहिए जिसका कि विभाग से कोई सम्बन्ध न हो।

10 hrs.

अभी पिछले दिनों ट्रूंडला में तीन आर० एम० एस० कर्मचारियों की रेल में हत्या कर दी गई और वह भी बहुत भयंकर तरीके से की गई। मैं यही महोदय से उस सम्बन्ध में पूछता चाहता हूँ कि उन मारे गये कर्मचारियों के जो आश्रित सोग और चरबाले हैं उनको क्या कोई मुआविजा दिया गया है और अगर नहीं दिया गया है तो क्या यही महोदय के ध्यान में यह चीज़ है कि इस से दूसरे कर्मचारियों पर कैसा

बदर पड़ेगा और इस को लकर उन के असत्तोष और असुरक्षा की मावना पैदा होगी जो कि इस विभाग के सफल कार्य संचालन में बड़ी वाघ रिद होगी। इस बात की बहुत जरूरत है कि आर० एम० एस० कर्मचारियों में सुरक्षा की मावना पैदा की जाये और वह वे इटूटी पर हों तो उनकी सुरक्षा का मानूल इंतजाम किया जाये और उसके लिए या तो पुलिस रक्षी जाय अथवा और कोई उपयुक्त अवस्था की जाये। ऐसा प्रबन्ध होने पर ही वे पूरे मन से और कमता के साथ अपना काम कर सकेंगे।

पर्यटन के सम्बन्ध में मैं एक शब्द जरूर कहना चाहूंगा। यह कहा गया है कि भारत में ऐसे स्थान जहां कि विदेशी पर्यटक आते हैं उन को ठीक से रखा जायगा और उन को अधिक आकर्षक और सुन्दर बनाया जायगा और पर्यटन के विकास के लिए सरकार की तरफ से मदद दी जायगी। इस सम्बन्ध में मैं कहना चाहूंगा कि ताजमहल से अच्छी दूसरी दर्शनीय इमारत इस देश में कोई नहीं है और जो कोई भी विदेशी पर्यटक हमारे देश में पग रखता है वह ताजमहल देखने प्राप्त होने में जहर आता है। मैं पूछता चाहता हूँ कि ताजमहल देखने के लिये आने वाले पर्यटकों की सुल सुविधा के लिये, वहां की सड़कों प्रादि को ठीक तौर पर रखने के लिए आपने कितना रुपया लगवा किया है? सरकार को तत्काल इस और ध्यान देना चाहिए और वहां पर पर्यटन के विकास की समुचित अवस्था करनी चाहिए।

इनलैंड बाटर बेज के बारे में मेरा यह निवेदन है कि इस और सरकार को विशेष ध्यान देना चाहिए। दूसरे अन्य काम बाद में भी किये जा सकते हैं लेकिन इनलैंड बाटर बेज का काम बहुत महत्वपूर्ण है और इस को सरकार को फ़ौरन हाथ में लेना चाहिए। विकास में वहां पर बहुत कम

की गई है कि नेशनल हाईवे एक अंतर्राष्ट्रीय सरकार सड़कों को अपने अधिकार बेच में सकती है उसी तौर पर आप विभाग के अनुसार बाटर बेज में इसकी व्यवस्था कर सकते हैं और उसके लिए क्रान्ति बनाया जाना चाहिए। मैं पूछता चाहता हूँ कि इस सम्बन्ध में क्रान्ति बनाने के लिए क्या कोई व्यवस्था की गई है? क्या कोई इस तरीके की कार्यवाही की गई है जिस से कि आप क्रान्ति बनाकर इनलैंड बाटर बेज का विकास कर सकें और राष्ट्रीय जलमार्गों का विकास कर सकें। ऐसा करने से जो काम हम रेलों, सड़कों आदि से पूरा नहीं कर सकते वह इस से कर सकेंगे। आप कहते हैं कि आपके पास पैसा नहीं है और इसलिए हावाई जहाजों से इसको पूरा नहीं कर सकेंगे और १ फ़ी सदी से ज्यादा लोग इसका उपयोग नहीं कर सकेंगे। इसलिए मैं भंडी महोदय से यह कहना चाहूँगा कि उनका ध्यान राष्ट्रीय जलमार्गों के विकास करने की ओर जाय क्योंकि ऐसा करके ही हम जिस हिन्दुस्तान को बनाने का स्वप्न देखा करते हैं वह साकार हो सकता है और बन सकता है।

श्री भक्त दर्शन : सभापति महोदय, इस सदन में कल से जो परिवहन तथा संचालय के अनुदानों पर वादविवाद हो रहा है उसमें मुझे कुछ विदाई का सा वातावरण मालूम होता है, क्योंकि भंडी महोदय कल मुहर दूसरे संचालय का कार्यभार सम्भालने वाले हैं और इस कारण यह विदाई-समारम्भ का मालूम होता है।

इस संचालय को जब से इसकी स्थापना हुई, भारत के बहुत बड़े-बड़े लोगों ने इसके कार्यभार को सम्भाला है और उन सब के प्रति अद्वा प्रकट करते हुये भी मैं यहां पर केवल यह कहना चाहता हूँ कि माननीय शास्त्री जी ने अपने चूम्हकीय व्यक्तित्व से द्वारा इस संचालय में जो नई प्रगति मार्डी, शस्त्रा के द्वारा जो नया सम्पर्क स्थापित

किया था और बनता था जो भारत-प्रियद्वारा की भावना पैदा की थी, वह अब तूपूर्व है और मूँहे विद्वाल है कि दूसरे संचालय में जा कर भी अपनी उस कार्यसीली के द्वारा वे भारत भी सेवा और भी भावनातर ढंग से कर सकें। यहां पर भंडी भी हुमायूँ कबीर का विदाई-भावण भी हो चुका है। भी हुमायूँ कबीर के सम्बन्ध में मैं केवल यह कहना चाहता हूँ कि अपने १०-११ महीने के कार्यकाल में नान्तरिक उद्यत विभाग के 'सम्बन्ध' में उन्होंने जितना ध्यायन कर लिया था और उसकी जितनी गहन जानकारी प्राप्त कर सी थी वह अतुलनीय है। मूँहे विद्वाल है कि वे दूसरे संचालय में जा कर इससे भी अधिक योग्यता और परिवर्त्य के साथ अपना कार्य करेंगे।

यहां पर हमारे नवे भंडी महोदय भी एस० के पाटिल, जो कि कल इस विभाग का कार्यभार सम्भालने वाले हैं, वे यहां पर इस समय मौजूद नहीं हैं; लेकिन हमें विद्वाल है और मूँहे तो कम से कम इसका नान्तरिक विविकास है कि वे अपने धोजतूर्ध व्यक्तित्व के द्वारा इसके अन्दर नई स्फूर्ति लायेंगे। कल उन्होंने सिचाई और विज्ञानी संचालय के सम्बन्ध में भावण देते हुवे जित उत्साह, तेजी और कुशलता का परिवर्त्य दिया मूँहे आशा है कि उसी योग्यता, और उत्साह के साथ वे इस संचालय के कार्य को भी आगे बढ़ायेंगे।

सब से बड़ी प्रसन्नता और संतोष की बात यह है कि श्री राज बहादुर जी, जो कि हमारे सबसे बड़े अनुभवी भंडी हैं, वे अभी तक इसमें विराजमान हैं। बहुत से भंडी आये और चले गये; लेकिन ऐसा मालूम पड़ता है कि वह स्तम्भ के रूपाल इसमें जमे रहे और यह हैं भी ये उनके लिये बड़े योग्य, क्योंकि जो बहाउरानी का विभाग इनके जिम्मे है वह विना लंबार के नहीं बल सकता और वे इस विभाग के सबसे

[भी जरूर रखें]

महाराष्ट्र लोक यात्रूम् पड़ते हैं। वे इस विभाग की दूरी कुशलता से सम्भाले हुये हैं और वे इसके बेदे को पार लिये जा रहे हैं। यही विश्वास है कि उनके अनुबंध से लाज उठाकर हमारे जो नवे भवी महोदय इस विभाग का कार्यभार सम्भालने वाले हैं वे भवी प्रकार से इस विभाग को बचा सकते।

तिवारी महोदय, पंडित द्वा० ना० तिवारी ने डाक-विभाग के सम्बन्ध में, जो नहीं शायद किन्हीं कारणों से दुखी हो कर यह सम्पति थी थी कि अब डाकखानों के विकास-कार्य को रोक दिया जाय अर्थात् डाकखानों की काफी संख्या बढ़ाई जा चुकी है और अब उनका कंसलिडेशन किया जाय और एसपीशन न किया जाय, यह शायद उनका मत है, लेकिन मैं उनसे विपरीत सम्पति रखता हूँ। इस बात में मैं उहर विश्वास रखता हूँ कि शाय तक जितने डाकघर बहुत चुके हैं उनका अच्छे तरीके के प्रबन्ध हीना चाहिये और उनको उच्चत किया जाना चाहिये; लेकिन यह अपेक्षा यारे इकनी नहीं चाहिये—यह मेरा मत है।

प्रथम पंचवर्षीय योजना के दौरान में हमारे देश में १६७६२ नये डाकखाने खुले। दूसरी पंचवर्षीय योजना में २०,००० नये डाकखाने खोलने का लक्ष्य निर्धारित किया गया है। पर सन् १९५६-५७ में ३६७ नये डाकखाने खोले गये और सन् १९५७-५८ में यानी, जो वर्ष बीत रहा है, उसमें ३१३१ डाकघर खोले गये हैं। मैं मंत्रालय से और मंत्री महोदय से निवेदन करना चाहता हूँ कि अगर यह २०,००० डाकखानों का लक्ष्य हमें पूरा करना है तो कम से कम प्रतिवर्ष ४००० नये डाकखाने हमें उहर खोलने चाहिये। पर जितने डाकखाने अब तक खोले गये हैं वे इस लक्ष्य से नीचे हैं और कम हैं। अतः

मैं जारीना करना चाहता हूँ कि अपनी भवित ने उरा और तेजी साने की उहरत है।

हमारे देश के अन्दर करीब ६,६६,००० गांव हैं, जिनमें कि काफी संख्या ऐसे गांवों की है जहाँ पर भवी प्रतिवेदन या सप्ताह में दो बार भी डाक बट्टने की व्यवस्था नियूट नहीं है। वभाग के प्रतिवेदन के अनुसार ६,६६,००० गांवों में से २,०५,६५१ गांवों में प्रतिवेदन डाक बाटी जाती है; १,४६,६०६ गांवों में सप्ताह में तीन बार डाक बट्टी है; १,८०,३७६ गांवों में सप्ताह में दो बार डाक बट्टी है; १,०७,३१० गांवों में सप्ताह में एक बार डाक बट्टी है, और २२,७२४ गांव इस देश के अन्दर भवी भी ऐसे हैं जहाँ कि एक सप्ताह से दोरी में या एक महीने में जा कर डाक बट्टी है। इसका मतलब यह है कि डाकघरों के विकास का हमारा कार्यक्रम जितनी तेजी के साथ चलना चाहिये था वह नहीं चल रहा है और उसमें और तेजी साने की उहरत है।

दूसरी बात यह है कि कई दिनों से मैं यह सुन रहा हूँ कि डाकघरों के खोलने की जो शर्तें हैं उनको और उदार बनाने का मामला विचाराधीन है और उसके लिये एक समिति भी नियुक्त की गई है। मैं निवेदन करना चाहता हूँ कि इसकी रिपोर्ट बहुती आनी चाहिये ताकि इस कार्य को और तेजी के साथ आगे बढ़ाया जा सके।

मैं पंडित द्वा० ना० तिवारी की इस सम्पति से बहुत कुछ सहमत हूँ कि यद्यपि हमारे यहाँ डाकघरों की काफी संख्या बढ़ गई है परन्तु गांवों के अन्दर उन डाकघरों की व्यवस्था संतोषजनक नहीं है। कुछ दिनों पहिले मैंने इस सम्बन्ध में एक प्रश्न भी किया था। मेरे दिले के अन्दर लालों बप्पे के मनीपांडित २, २ और ३, ३ महीने से एक एक थे, और उनका पैरेंट नहीं हुआ

वा। मैं भंगी महोदय का आभारी हूँ कि उन्होंने उस और व्यान विधा और उत्तर-प्रदेश के पोस्ट मास्टर जनरल ने उसमें विशेष दिलचस्पी दिखाई, जिसके परिणाम-स्वरूप बहुत सारे पुराने मनीफार्डर बांटे जा चुके हैं और उस सम्बन्ध में जो नये आदेश दिये गये हैं वे बड़े संतोषजनक हैं।

मुझे डाकघरों के सम्बन्ध में दो सुझाव हैं हैं। एक कारण तो मेरी समझ में मेल औवरसियर्स की बहां पर कमी है जिसके कि कारण उपया पहुँचने की व्यवस्था ठीक नहीं हो पाती है। इसलिये मेरा सुझाव है कि वहां पर मेल औवरसियर्स बढ़ाये जायें। दूसरा सुझाव मेरा यह है कि शाला-डाकघरों को विभागीय बनाया जाये। सब-आफिसेज के बनाने के बारे में बहुत धीमेपन से विचार किया जा रहा है। इस रिपोर्ट के अनुसार सारे देश में पिछले वर्ष २६६ छोटे डाकखानों को विभागीय बनाया गया; उनमें से उत्तर प्रदेश में केवल १६ को अप्रैल किया गया है। मैं इस सम्बन्ध में निवेदन करना चाहता हूँ कि ३०, ३० ५०, ५० और ६०, ६० वर्षों से बहुत से शाला डाकघर कार्य कर रहे हैं और उनका कार्य बड़ा संतोषजनक है और इसलिये उनको विभागीय पोस्ट आफिसेज बना देना चाहिये। इस सम्बन्ध में दूसरी बात जो बहुत ज़रीरी है यह है कि उनको विभागीय डाकघर इसलिये भी बनाया जाये, क्योंकि हमें पंचवर्षीय योजना की सफलता के लिये अपने आन्तरिक साधनों पर निर्भर रहना पड़ रहा है। अगर हम उनको विभागीय डाकघर बना दें तो लोग वहां पर सेविस बैंक में अपने एकाउंट खोल सकते हैं और उन में करोड़ों रुपये जमा हो कर हमारी योजना की सफलता में सहयोग दे सकते हैं।

मुझे बड़ी प्रशंसनी है, और जैसा कि कल भी हमारे भारत के एक सदस्य ने अति-

रिक्त-विभागीय डाकघरों के कम्बन्चालियों के सम्बन्ध में प्रकाश डालते हुए कहा था कि एक कमेटी, जिसके भी राजन एकमात्र सदस्य हैं, जांच-पढ़ताम कर रही है; वह बड़ी सन्तोषजनक बात है। लेकिन इसके बारे में मैं निवेदन करना चाहता हूँ कि यह काम जरा बीमे से हो रहा है। हमें बताया गया था कि तीन महीने में रिपोर्ट मिल जायेगी; अब कहा जा रहा है कि उँच: महीनों में मिल जायेगी; और जिस तरह से मंत्रिमंडल में परिवर्तन हो रहा है, हो सकता है कि कुछ महीने और लग जायें। इसलिये मैं निवेदन करना चाहता हूँ कि जो हमारे प्रतिरिक्त-विभागीय कम्बन्चारी है, उनके बारे में एक गलतकहीं है विभागीय अधिकारियों के दिमाग में यह है कि वे पार्ट-टाइम ही काम करते हैं। परन्तु उनको दिन-भर लटके रहता पड़ता है और वे दूसरा काम नहीं कर सकते। उनके लिये तो इतवार की भी छुट्टी नहीं है और इतने कम रुपये में जनता की सेवा का काम हम उन से ले रहे हैं; उन को पूरा पुरस्कार न दे कर हम कहते हैं कि वे बोड़ा काम करते हैं। इस तरह से कहना उनके जले पर नमक छिड़कने के बराबर है। अभी हाल में जो अन्तरिम सहायता दी गई उसमें उनको केवल २ रु० दिये गये। मैं निवेदन करना चाहता हूँ कि जब तक उनका बेतन भी कम था, तो उस कमी की पूर्ति करने के लिये उनको औरों के मुकाबले में ज्यादा इन्फेरिम रिलीफ मिलना चाहिये था, पर उनको केवल २ रु० दिये गये हैं। पर यह बात अभी कमेटी के विचाराधीन है और मुझे आशा है कि रिपोर्ट जल्दी आ जायेगी और तब सदस्यों को उस पर बोलने का मौका मिलेगा।

सबसे बड़ी प्रसन्नता की बात यह है कि सन् १९४३ में सारे देश में सड़कों के निर्माण के लिये जो नागपुर-योजना बनाई गई थी उसमें संशोधन करने के लिये चीफ इंजीनियर्स की एक कमेटी बनाई गई है। यह बहुत

[भी भक्त दर्शन]

संतोष की बात है। अभी मुझ से पहले भी महानी जी ने इस पर प्रकाश ढाला है; और भी कुछ सदस्यों ने कहा है। मैं निवेदन करना चाहता हूँ कि इसमें जब देरी की गुंजायश नहीं है। हमारे देश में अभी नये राज्यों का निर्माण हुआ है; और पुनर्गठन किया गया है। हमारे देश में कई इसके पिछे हुए हैं, कई नवियों पर अभी तक पुल नहीं बन पाये हैं। बीसवीं शताब्दी के अन्दर अभी तक, मैं अपने जिले की गांधार्यों सुनाऊं, लोग रस्सी के झूलों पर लटक कर नदियों के पार जाते हैं; एक तरह से मृत्यु के साथ खेलते हुए उनको पार जाना पड़ता है और कई दुर्घटनायें होती रहती हैं। स्वराज्य के दस या ग्यारह वर्षों के बाद भी इस तरह की चीजें हमारे देश में हों और उनके लिये मैं कलंकपूर्ण शब्द कहूँ तो मंत्री महोदय बुरा नहीं मानेंगे। कलंकपूर्ण शब्द तो कम से कम है। इस देश के अन्दर इतनी प्रगति होने पर भी यदि लोगों को रस्सी के झूलों पर लटक कर जाना पड़े और अपनी जान से खेलना पड़े तो यह कलंक से कम नहीं है। इस सम्बन्ध में मैं यह सुझाव दूंगा कि जब इस योजना में संशोधन किया जा रहा है.....

सभापति भहोदय : माननीय सदस्य का समय समाप्त हो गया।

भी भक्त दर्शन : मुझे १५ मिनट तो मिलेंगे ?

सभापति भहोदय : दो मिनट।

भी भक्त दर्शन : मुझे से पहले तो सोग २०, २० और २५, २५ मिनट तक बोल दूके हैं।

Shri Raj Bahadur: I will also require some time. Then the time allotted for the demands is coming to an end.

Mr. Chairman: I will try to give him as much time as is possible. I

have got to accommodate two or three others in the list. I shall be grateful if he finishes in two minutes.

भी भक्त दर्शन : मैं इस सम्बन्ध में निवेदन करना चाहता हूँ कि जब सङ्कों के विकास का प्रश्न विचाराधीन है तो उसके अन्दर उन इलाकों का सास व्यान रखने की ज़रूरत है, जहां पर की रेलवे साइंस नहीं बन सकती, जहां हवाई जहाज के अड्डे नहीं बन सकते वहां भोटर की सड़कें ही स्वराज्य का वरदान मालूम होती हैं; इस लिये इसका स्थाल रखने की विशेष ज़रूरत है।

हमारे मंत्री महोदय ने बोधना की थी कि हमारे देश में राष्ट्रीय राजपथ जो हैं, उनकी लम्बाई कुल १३ हजार ८०० मील है। शायद उनको १५ हजार किया जाने वाला है। इस १२०० के अन्तर्गत में याद दिलाना चाहता हूँ कि जब पिछली १३ अगस्त, १९५६ को राष्ट्रीय राजपथ विधेयक पर बहस हो रही थी उस समय मैंने निवेदन किया था। श्री अमरनेसन उस समय इस विभाग में हिटी मिनिस्टर थे; मैंने कहा था कि दिल्ली से हरदार होते हुए बद्रीनाथ की जो सङ्क है उसको राष्ट्रीय जनमार्गों की सूची में सम्मिलित होना चाहिये। उन्होंने इस के बारे में स्पष्ट शब्दों में आश्वासन दिया था कि इस समय तो २० पी० सरकार को इसके लिये सास तौर से सहायता दे रही है, जब नई सङ्कों को जोड़ने का समय आयेगा तो हम इस पर विचार करेंगे। उन्होंने यह आश्वासन दिया था। मैं आशा करता हूँ कि मंत्रिमंडल बदलने के साथ आश्वासन नहीं बदला करेंगे और उन पर दृढ़ता से अपन होंगा और जब यह नई सङ्को बनेंगी उसके अन्दर इस सङ्क को ज़रूर सम्मिलित किया किया जायेगा।

दूसरी बात सङ्कों के सम्बन्ध में यह कहनी है, जैसा श्री बबराज चिंह जी

मैं भी कहा, कि अन्तर्राष्ट्रीय और अन्तर्राष्ट्रीय व्यवस्था की सहकार को और दूसरी सरकारों को केन्द्रीय सरकार काफी सहायता दे रही है। मैं इस के लिये अनुशंशीत हूँ, लेकिन रुपया देने में बड़ी कंजूसी की जा रही है, यह मुझे बताया गया है। मेरे पास ७ मार्च का लिखा हुआ उत्तर प्रदेश के डिप्टी सेक्रेटरी का पत्र आया है कि बोहून ड्यूमेल-बैंजरों सहक के लिये ४ लाख ६० की मांग की गई थी, पर वही मुश्किल से १ लाख ७० हजार ६० दिये गये। मैं स्पष्ट रूप से कहना चाहता हूँ कि जितना रुपया बजट में हो, उतना रुपया भी राज्य-सरकारों को न दिया जाये तो यह कोई अधिक प्रशंसनीय बात नहीं है। मैं आशा करता हूँ कि जितना रुपया स्वीकृत हुआ हो, जो बजट के अन्दर है, और राज्य-सरकारें जिस गति से इस काम को आगे बढ़ाना चाहती है, उसमें रुपये की कमी नहीं आने वी जायेगी।

मैं केवल एक ही बात और कहना चाहता हूँ। बड़ी प्रसन्नता की बात है कि पर्यटन विभाग का विकास करने के लिये एक डाएरेक्टर-जेनरल की नियुक्ति की गई है। जो डाइरेक्टर-जेनरल उस पद के लिये नियुक्त किये गये हैं वे अपने विषय के बड़े विशेषज्ञ हैं; उन्होंने विदेशी पर्यटकों को आकर्षित करने में बड़ा प्रशंसनीय कार्य किया है। हमें विदेशी मुद्रा की उपलब्धि के लिये ही नहीं, बल्कि जो हमारे देश का पर्यटन-उद्योग है, दूरिज्म है, उसके हारा हम देश के एक दूसरे भागों को समझने में काफी नजदीक आ सकते हैं और सारे भारत को बलबान बना सकते हैं। इस सम्बन्ध में दो तीन छोटे-छोटे सुशाव भूमि देने हैं।

एक तो यह है कि हमारी पंचवर्षीय योजना में केन्द्रीय सरकार हारा २ करोड़ रुपये लाभ होने हैं। इस २ करोड़ ६० में से पहले दो बच्चों में अब तक कुल ८ लाख ६० ही लाभ ही पाया है; और इस लाभ के बजट

में, जहाँ तक मुझे मालूम है, शायद १७ लाख ६० रुपये जा रहे हैं। लेकिन मुझे विवाद नहीं है कि यह रुपये पूरी तरह से लाभ होंगे। मैं निवेदन करना चाहता हूँ कि पंचवर्षीय योजना के अन्दर जितना रुपया इसके लिये रखा गया है उस का तेजी से उपयोग किया जाना चाहिये, ताकि इसके हारा हम केवल विदेशी लोगों को ही अधिक संभवा में न निर्भयत कर सकें बल्कि भारत के अन्दर भी इस उद्योग का विकास कर सकें।

फिर जो ट्रूरिस्ट ऐडवाइजरी कमेटीयां और केन्द्र में जो ट्रूरिज्म डेवलपमेंट कॉमिशन बनाई जा रही है उसमें अभी तक संसद-सदस्यों का कोई प्रतिनिधित्व नहीं है। खाल कर जो संसद-सदस्य इसमें दिलचस्पी रखते हैं और जो उन इलाकों के रहने वाले हैं, और जो चाहते हैं कि इस पर्यटन उद्योग का विकास हो, इनमें उनको तो प्रतिनिधित्व मिलना ही चाहिये।

अन्त में एक बात और कहना चाहता हूँ। गवर्नरमेंट सारा रुपया और सारी ताकत काश्मीर पर लाभ कर रही है। मुझे काश्मीर के प्रति कोई शिकायत नहीं है; काश्मीर हमारे मुकुट का हीरा है; हमारे सिर के ऊपर जो मुकुट है, काश्मीर उस में हीरे के समान है, अतः उसका हमें स्पाल करना ही चाहिये। अन्तर्राष्ट्रीय कारणों से भी हमें वहाँ ज्यादा रुपया लाभ करना चाहिये, लेकिन अगर आंकड़ों को देखा जाये तो सारे देश के पर्यटन-उद्योग के विकास के लिये जो करीब ३ करोड़ ६० रुपये गये हैं उसमें से १ करोड़ ६० अंकेले काश्मीर पर लाभ किये जायेंगे। मैं निवेदन करना चाहता हूँ कि वहाँ और भी रुपया लाभ किया जाना चाहिये, लेकिन जितनी और जगहें हैं उनको इससे बंचित नहीं रखना चाहिये।

माननीय मंत्री महोदय कई बार मसूरी जा चुके हैं; मसूरी पर्वतीय स्वतंत्रों की रानी

[स्थी भवत दर्शन]

कहलाती थी, क्वीन प्राफ़, दि हिल स्टेशन्स, लेकिन अब उसकी विद्वा जैसी हालत हो गई है और माननीय मंत्री महोदय के रहते हुए उसके विद्वा जैसी दशा है। मैं तो निवेदन करूँगा कि जो केन्द्रीय हिमालय है, वहारे सभापति महोदय भी कह बार जा पुके हैं, बद्रीनाथ का इलाका, उस का गुणगान करने की मुश्कें जरूरत नहीं हैं। हर साल लगभग एक लाख यात्री भारत के कोने-कोने से वहां आते हैं। भारत का समर्पित, रुप यदि देखना है तो वह बद्रीनाथ की यात्रा में देखने को मिलेगा। प्रादिगुरु शंकराचार्य से ले कर हमारे माननीय सभापति महोदय तक वहां हो गये हैं और वे वहां के तीर्थये, वहां के धार्मिक आकर्षण से वहां की पवित्रता से परिचित हैं। वहां सालों यात्री आते हैं, मन्दिर की आमदनी भी होती है, उत्तर प्रदेश सरकार की भी आमदनी होती है, लेकिन वहां यात्रियों के रहने और उन के टिकने की व्यवस्था सन्तोषजनक नहीं है। दो बर्ष पहले जब श्री इलगेशन वहां गये थे, तो उन्होंने बचन दिया था और उनकी कृपाओं के कारण शायद दस लाख ८० की एक योजना रखी गई थी। लेकिन पता नहीं, शायद उत्तर प्रदेश सरकार का दोष है या यहां की ही कमी है, पर न वहां रेस्ट हाउसेज ही बन पाये हैं और न अन्य व्यवस्था ही हो पाई है। इस लिये मेरा निवेदन है काश्मीर पर ध्यान दिया जाये, काश्मीर पर और भी रुपया खर्च किया जाये, लेकिन जलाव ! और इलाकों को न भूल जाइये।

श्री श्री० ए० शर्मा (गुरुदासपुर) : मैं कहना चाहता हूँ कि मसूरी विद्वा नहीं हुई, डलहोड़ी विद्वा हो गई है।

स्थी भवत दर्शन : डलहोड़ी केसे विद्वा हो सकती है, वह तो पुलिंग शब्द है।

Mr. Chairman: Shri Hem Barua. Unless the House is willing to sit longer, I will have to call the hon. minister.....(Interruptions).

Sardar A. S. Saigal (Janjgir): Let the hon. Minister reply now.

Mr. Chairman: I am calling Shri Hem Barua now. The hon. Minister wants 40 minutes?

Shri Raj Bahadur: About that. May be more.

Shrimati Parvathi Krishnan: I hope the hon. Minister will take a lesson from his colleague and be brief.

Mr. Chairman: I hope the hon. Member will not insist on 15 minutes.

Shri Hem Barua: I shall be as fast as possible.

Sir, the budget estimates for the year 1958-59 show a surplus of Rs. 2.34 crores. This shows that the Post and Telegraph Department is a paying department. This is such a public utility concern as the Railways are, but it pains me to find that the budget of the Post and Telegraph Department is a part of the General Budget, whereas the Railway Budget is not a part of the General Budget. The Post and Telegraph Department stands, from the point of view of a public utility concern, on the same footing as the Railways, and it discharges the same kind of responsibilities. That is why my suggestion is that the P. & T. Budget should be separate. The Budget of the P. & T. Department is now controlled and scrutinised by the Finance Ministry. That is the reason why, when the Minister of Transport and Communications wants to give some relief to the employees in that Ministry the Finance Minister puts his foot down and there is no possibility of giving any relief even if the Minister of Communications wants to give it. Therefore, my suggestion is that the P. & T. Budget should be separate from the General Budget as the Railway Budget is separate from the General Budget.

At the same time, I would suggest that there should be a Post and Telegraph Board. Just as we have the Railway Board attached to the Ministry of Railways, the Post and Telegraph Board may be attached to the Ministry of Transport and Communications.

Then, Sir, I come to the labour legislations. Before I start with that point, I must congratulate the Government for agreeing to the demand of the workers for a Second Pay Commission. There was a lot of trouble about the appointment of a second Pay Commission, but ultimately the Government has agreed to the proposal made by the workers. I also congratulate the Government for giving the Assam Compensatory Allowance to the workers working in that State. The workers there were agitating for it for a long time.

Again, quick on the heels of the strike-threat on 8th August, 1957 two black measures were introduced: (i) The Essential Services Maintenance Bill, and (ii) Amendments to Government Servants Conduct Rules. So far as the Government Servants Conduct Rules Amendments are concerned, clauses 4-A and 4-B were amended, by which there is an attempt to throttle the aspirations and the democratic rights of workers. I will just read out the clauses as amended. Clause 4-A, as amended, lays down:

"No Government servant shall participate in any demonstration."

Clause 4-B, as amended, lays down:

"No Government servant should continue to be a member of any service association of Government servants which has not within a period of six months from its formation attained the recognition of Government."

So far as recognition of Government is concerned, it is always difficult for unions or associations of workers to get recognition. That is the case with the Union Railway Ministry as well. Things have been

hanging fire for a long time, and it depends entirely on the mercy of Government

So far as participation in any demonstration is concerned, this was explained by the Director General in his letter of 25th October. He has explained it as "wearing of badges such as 'hungry postman'; organising processions with slogans; public meetings in which general citizens take part; public meetings in which P. & T. staff take part; displaying of objectionable posters; issue of bulletins addressed to the general public and to the staff; and deputation with large number of staff with slogans". These are the measures that the Government has so far adopted relating to the amendment of clause 4-B. These things, in principle are legally indefensible and morally intolerable. These things go against the Fundamental Rights guaranteed by the Constitution. The Constitution has granted certain rights to citizens.

Mr. Chairman: I think the hon. Member may be interested to know that the Supreme Court has held recently that there is a fundamental right to form a union and not a fundamental right to serve the Government.

Shri Hem Barua: That might be the thing, but I doubt very much whether these things can stand scrutiny in a law court.

Then, Sir, about the question of Port and Dock workers there was the Chaudhury Commission. The Chaudhury Commission made certain recommendations. Those recommendations were calculated to improve the conditions of workers. They related to certain things like provident fund gratuity, working hours, holidays, over-time allowance and all that. The dock and port workers have been agitating for a long time. They had certain local and sectional demands port-wise. They have been demanding that these demands must be settled port-wise or they must be adjudicated. There has been no adjudication and no

[Shri Hem Barua]

attempt made to settle the demands. At the same time, the recommendations of the Chaudhury Commission which were calculated to improve the conditions of workers were put in cold storage in spite of the assurance given by the hon. Minister. The port and dock workers are now going to serve a strike notice on the Government on 7th May, and I think this strike is coming on 22nd May. The workers have been driven to that pass.

The Government comes out with an argument that the second Pay Commission has been constituted and it will examine the whole matter thoroughly, and that is why the Chaudhury Commission's recommendations have been put in cold storage. The second Commission has been constituted in order to enquire into conditions and salaries of the Government servants. The port and dock workers are not Government servants. I do not know how the recommendations of the second Pay Commission would apply to them. I feel that this is just an eye-wash in order to put in cold storage the recommendations of the Chaudhury Commission. If the Chaudhury Commission's recommendations were not in favour of the workers, possibly, the Government would not have done anything of that kind.

I now come to civil aviation. There are losses, and the Minister who spoke some time ago has admitted that there are losses. At the same time, he paid compliments to the officials of the Indian Airlines Corporation. I thank him for paying these compliments. There were certain irregularities, and I would very much like to point them out to Shri Humayun Kabir because I had the proud privilege of sitting at the feet of Shri Kabir as a student in the Calcutta University. On the strength of that, I thought I would point out the irregularities and get a reply from him; but I could not do that before

he spoke. Shri Lal Bahadur Shastri is replying tomorrow, and I think he would take some pains to give me an adequate reply.

The I.A.C. has its economic drive, but it was during this period that a number of officers drawing fat salaries were given gross increments and many lucrative jobs were created, whereas people at the lower ranks were deprived of their due increments. Their matters were not considered at all. Their demands were put in cold storage, simply because there was the economic drive.

During this economic drive a new Public Relations Department was opened. If there was economic drive, where was the necessity of having a new public relations department at that time? What about this new public relations department? It is overloaded with girls, and now they have been sent to the aerodromes in order to look to the comforts of passengers. Six girls are sent just to look after the comforts of passengers numbering about 40 or 44. When the passengers are thirsty and they want some ice, the only reply that the girls can give, of course with a Kolytos smile, is that the refrigerator is out of order.

Shrimati Parvathi Krishnan: A man would have given the same reply.

Shri Hem Barua: A man would have run to a stall and helped the passengers if he were entrusted with that kind of responsibility.

Then, Sir, there is wastage of public money in publicity materials as well as in literature. They have printed costly playing cards, they have got ashtrays, calendars etc. Lakhs of rupees are wasted in these things. I do not know why this money should be wasted like this.

The Air Transport Council was asked to go into the financial ills of

the Corporation. This Council has made certain recommendations about increase of fares and freight rates. But before these recommendations of the Air Transport Council are given effect to by the Corporation I will just demand a thorough enquiry into the operational side of this Corporation, because that alone will justify this. One of the recommendations is that in the case of very short-haul routes the fare should be 6.6 annas per seat-mile and then there is a progressive lowering of this fare till it reaches 4 annas per seat-mile for long distances over 900 miles. I would rather say, what is the use of having a higher fare so far as these uncomfortable short distance flights are concerned, whereas in cases where the flights are more comfortable and luxurious—operated by Viscounts—they must enjoy this privilege of having a decrease in the fair? This is a subject which should be enquired into. At the same time, I would request the Government to consider my suggestion. While a higher rate may be charged for people enjoying flights on long distance routes in luxurious and comfortable planes, people travelling by the uncomfortable air-lines on short haulage should be given some sort of concessions.

Even the Minute of Dissent in the report says:

"... the aim of the air transport industry particularly if nationalised should be continuously to strive for extending the benefit of air travel to larger and larger sections of the public".

I now come to air accidents. In the course of the year 1957, there were as many as 36 major accidents. During the last world war, I remember, they said as a sort of propaganda: "Join the Army, join the Navy and join the Air Force". Somebody else said, "Join the Army, join the Navy and see the world".

And somebody added at the end, "Join the Air Force and see the next". That was what happened here: 36 major accidents in the course of one year, 1957. There are two major reasons for this. One is, our pilots are not properly trained. I know that out of 290 I.A.C. pilots only 49 possess second class licences. At the same time, I think they should be given time to relax, more leave and more comfort and all that. Further, I feel that our planes are not suited for tropical regions. It has been recently observed at the Aero-Medical Conference that the cockpit where the pilot sits becomes an oven in a sense. In the west they are experiencing that difficulty because they are in the grip of centrifugal forces at the higher altitudes. Therefore, in the west, there has been a suggestion that the pilot should be allowed to carry what is called "man-carrying centrifuges". These modern, scientific instruments must be introduced into our country as well. But they have not yet been introduced.

About Dum Dum, I shall not say anything, for Shri Biren Roy has said about it. I come to inland water transport. I should like to say just a word about this aspect. In Bihar, there are the British companies playing their boats. They have threatened to close down their service, and if the service is closed down there, there will be trouble. The State Government of Bihar appointed a Committee, the Mitra Committee, to enquire into the matter. That Committee has said that the maintenance of inland water transport is essential. In order that the difficulties that may arise on account of any closure, I understand that they have made some arrangements, *bando bust*, etc., to run a skeleton service at least for a year.

The same thing has happened in Assam, also. The Joint Steamer companies there, who are plying their boats, on the Brahmaputra river, are incorporated in England, and they have also threatened a closure.

[Shri Hem Barua]

They say that they are suffering losses, 'but people who are in the know of things say that they are not suffering losses; they are enjoying profits. They know, at the same time, that the Government is in a tight grip, that the Government cannot nationalise them, or cannot take to any alternative measures, to enable the workers to have what they want—better facilities, better salaries and better amenities. So, they want to say, rather, 'let us threaten them with closure'.

That is why I shall be very happy if the Minister holds an enquiry into the affairs and sees at least that the balance-sheets are placed before him, the balance-sheets of the British companies plying their boats on the Brahmaputra and also of those plying theirs in Bihar rivers.

16.35 hrs.

[MR. SPEAKER in the Chair]

Mr. Speaker: Shri Raj Bahadur.

Shri Manay (Bombay City Central—Reserved—Sch. Castes): I pray that opportunity may be given to Members from the Republican Party to speak on this Demand. In spite of nine hours having been allotted, not a single representative from that party has spoken.

Mr. Speaker: Let the hon. Minister reply now.

Shri Manay: I hope you will give an opportunity for us at least to-morrow morning.

Shri D. A. Katti (Chikodi): Here also untouchability is practised.

Mr. Speaker: There are other persons belonging to the same community. But nobody is treated as an untouchable unless those people want to segregate themselves.

I would like to make this point very clear to the hon. Members. I cannot

go on extending the time. Nine hours have been fixed. When two hours are fixed for a Demand within the available time of five hours, on a day, I give opportunities to the Communist Party or other bigger or major parties. Where two days are allotted, I give opportunities to all the groups generally, wherever policy is involved. Then I call upon all groups, the spokesmen of all groups, big or small. Time does not count always. When nine hours are allotted, I try to give opportunities to one or the other of the three or four smaller groups, by turns. I call upon them by turns. It is not that in every debate they can insist upon being called.

I have no objection to any Member coming to my chamber so that I could explain things to him. I am prepared to abide by whatever permutation or combination that Members may suggest. I am reasonable and I shall try to accommodate them. Shri Raj Bahadur.

Shri Raj Bahadur: Mr. Speaker, Sir, I find myself rather in a queer position, privileged as well as handicapped; happy as well as rather unhappy. Privileged, because my association with the Ministry of Communications in particular extends for over a period of six to seven years. Rather handicapped, because I find that a very able and respected senior colleague who guided me in day-to-day functioning in this Ministry and from whom I drew inspiration is going away to another Ministry. I am privileged because another Minister is coming to hold this Ministry, who is equally able and whose shoulders, I think, are broader.

Shri Braj Raj Singh: Heavier also.

Shri Raj Bahadur: I am grateful to the House for enjoying this remark.

Mr. Speaker: These are all signs of the coming blossom.

Shri Raj Bahadur: Thank you for the blessing. I would start with road transport first, because, last year, when we were discussing the budget, unfortunately, on account of paucity of time from which I again suffer this year also, we could not deal with road transport at all. So I do not want to be guilty of it twice, of the same dereliction of duty.

About road transport comparisons have been made with foreign countries, and it was said that we are lagging behind. It is common knowledge that we do lag behind. There is hardly any doubt that so long as the steam engine had not come on the field, we were leading in many ways. We were leading as a maritime nation. We were leading in the entire trade of boat-building industry when boats and bullock-carts ruled the day. We were then behind none.

But we also know that so far as roads are concerned, in our country roads have been there even during the time of the Vedas. We find mention also of archaeological excavation which revealed that in our country roads were there even as far back as 2,500 years B.C. As far back as the reign of the Guptas, we find that there was a long road connecting the north-west with the south-east. So, we were not lagging at that time. But, with the advent of the steam engine and the railways, we found that we could not keep up the progress or we could not keep pace with the other nations.

It has to be acknowledged that our historical condition and our socio-political status also acted as inhibiting factors so far as the development of roads was concerned. We know that the foreign rulers had vested interest in the expansion and prosperity of railways. They wanted that whatever they had invested should yield good dividends, and that was why we find that whether one compares it from the point of view, road mileage per square mile, or compares it on the basis of a lakh of population or

compares it on any other basis, we did lag behind.

But what have we done during the course of these years after Independence? The Nagpur plan is a sort of a landmark, which has always been quoted in this House. That was formulated in 1943. But before coming to 1943, may I take the House back to about 30 years prior to that, namely, 1913-14? If I remember aright, the figures for surfaced roads at that time—1913-14—were 50,000 miles, and for non-surfaced roads, the figures were 1,19,000 miles. The Nagpur plan laid a sort of target for us. That was 123,000 miles for surfaced roads and 208,000 miles for unsurfaced roads. But, at the time of the end of first plan what was the condition? The condition was that we had 88,000 miles of surfaced mileage and about 1,32,000 miles of unsurfaced mileage. The difference will be clear. Within the course of 30 years' time, that is, from 1913-14 to 1943 in the surfaced roads the increase was about 38,000 miles. So far as the unsurfaced roads were concerned, the development was still poorer; it was only about 13,000 miles.

We find that during the course of the First Plan the progress that has been made is appreciable. We know that since Independence only eight years have passed when the First Plan period expired. At that time we had already as much as about 1,21,000 miles of surfaced roads and 1,95,000 miles of unsurfaced roads. So, by the end of the first Plan period we have achieved what could not be achieved in thirty years before the Nagpur plan. Therefore, it cannot be said that the progress that has been achieved since Independence is not material or significant. And this has happened despite the fact we have suffered greatly from the great handicap of financial resources. As I said, we have got to apportion financial provisions for various schemes of development equitably.

I have got calculated by the department certain figures that might

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be interesting to members. If we propose to increase our road mileage so that in developed areas every village should be within three miles of a pucca road, I will show what the additional mileage required would be and its anticipated cost. I will give some anticipated mileage for 1st April, 1961 and the estimated cost thereof, under a long-term new plan. The anticipated mileage for 1st April, 1961 will be 13,800 miles for national highways, 35,000 miles for State Highways, 95,200 for major district boards, 78,300 miles for other district board roads, 1,56,700 for village roads etc. making a total of 3,79,000 miles.

Now, according to the new plan that is being formulated and has been considered by the Conference of State engineers recently, the targets that have been proposed are: national highways 25,000 miles, State highways 1,02,000 miles, major district board roads 2,00,000 miles (taking unsurfaced rural roads together 2,67,000) and so on and the cost involved for this small advance is Rs. 4,581 crores. This will take our road mileage up to only 50 mile per square mile. So, we can just imagine the position. Even if we want to go to that extent, we have to spend as much as Rs. 4,581 crores.

Then, we have to take into consideration the expenditure that will be incurred on these roads for maintenance and other things as well. So, it should be apparent that it is not for want of planning or due to any fault arising out of any 'patch-work' in planning that we have not progressed to the extent that we desire. It is because of certain conditions, which we have been trying to overcome. But let it be said to the credit of the road engineers and even road planners that within the short space of time that has elapsed since Independence we have achieved some significant progress.

I do not think I need burden the House with more details about facts and figures.

Let me say something about the bridges about which so much mention was made. So far as bridges are concerned at the beginning of the plan period there were as many as 147 unbridged rivers in 1946. In the First Plan period we completed as many as 33 bridges. Out of the balance of 114 bridges, the number expected to be completed during the Second Plan is 60. The number to be carried over to the Third Plan is 54. The number on which work was started in 1956-57 is 13 and the number completed in 1956-57 is seven. The number on which work was started in 1957-58 is six and the number of bridges completed in 1957-58 is five.

You know, Sir, that for bridges we can take into account the smaller bridges and the bigger bridges, whatever they are. According to the latest techniques of bridge building the type of bridges that are made of pre-stressed concrete have come to be recognised as the best ones. However they have got many advantages—I will not go into those details, but they require a substantial quantity of high tensile steel. We do not manufacture that. We depend for that on the availability of foreign exchange. Here too, we are handicapped on account of the non-availability of this particular essential item. Even then it is expected that at the conclusion of the Second Plan period we should have undertaken bridge construction over all the major important rivers and out of the most important ones only two will remain—one on the Ganga near 'Faraka' and the other on the Brahmaputra near Gauhati. About the latter also we know that the railways are anxious to complete the construction of a bridge for the railways quickly and we also propose to participate in that bridge to have a rail-cum-road bridge. Our participation will cost us Rs. 4 crores and that will be out of the amount allotted for bridges which comes to about Rs. 22

crores. So, you can just imagine that on one big bridge we have got to spend so much.

I would not say much about the National Highways because the position is clear and it is well-known—from time to time we have given the figures. We have covered a long distance so far as the work of surfacing is concerned. So far as provision of the missing links is concerned other factors also have got to be taken into consideration in regard to the improvement of National Highways where too we have done reasonably well.

I will now advert to another point which was made by Shri Khadilkar yesterday and that was about the West Coast road. He said that it was a very important road.

Shri Sinhasan Singh: What about the proposed bridges on Rapti near Gorakhpur and Ghagra at Barolgunj?

Shri Raj Bahadur: I will come to that. I am not forgetting that. I am grateful to the hon. Member for reminding me.

About Rapti Bridge, I may say that it is included in the Second Plan period. As the hon. Member knows it is on National Highway No. 28 at Gorakhpur and sanction with regard to it was given as late as on 27th February, 1958. It will cost about Rs. 41.43 lakhs and I think it may be completed in the Second Plan period. That is our desire at least.

Shri Sinhasan Singh: What about Ghagra?

Shri Raj Bahadur: About that I will not be able to say much.

Regarding the West Coast Road, it is known that in 1955 this was being constructed as a State road. The road extends in three States, Bombay, Mysore and Kerala. Bobmay has got the longest part of it, i.e., 291 miles. Mysore has 153 miles and Kerala 210 miles. Now, 684 miles of this long road have got to be improved and the missing links have to be removed. We have also got to

provide a large number of bridges. This being the case—you can well imagine the number of rivers, rivulets and nallahs that will cross the road practically every ten or twenty miles—it is obvious what a tremendous cost it involves. We used to contribute up to 50 per cent towards the construction of roads until 31st March, 1955, but we found that the work was not going apace or with that momentum of progress and development as it should. Therefore, in 1955, we took over the responsibility for this particular road, and since then we propose to meet the entire cost of the construction of this road which comes to Rs. 10 crores. There too, we are again handicapped for lack of funds. I would say that till March 1958, we had spent Rs. 28.03 lakhs and odd, in 1956-57, Rs. 42.64 lakhs; in 1957-58, we have estimated Rs. 35 lakhs and in 1958-59 provision has been made for Rs. 34 lakhs. We are spending all these amounts. Whatever is allotted, we are trying to spend. We have got to function necessarily within the limitations of the finances that are placed at our disposal.

I may, in this connection, also say that we have recently sanctioned the following bridges on the West coast road in the Mysore State; a bridge at Uppanda, a bridge at Kalyanpur, a bridge at Mabukal and one on the Netravati. These are four very important bridges. I think this should satisfy the hon. Member who hails from that part of the country and thinks that perhaps we are not giving as much attention to it as we should. These facts and figures and the background that I have given just now should convince him that we have done as best as we could in the circumstances.

Now, I think I must go to the next point.

Shri Hem Barua: Before the hon. Minister goes to some other point . . .

Shri Raj Bahadur: I am at your disposal, Sir. I am prepared to speak till 6 o'clock because I want to deal

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with all the points. I would request the hon. House to give me that time.

Mr. Speaker: If the House is willing later on, let us see.

An Hon. Member: We can sit another 15 minutes.

Shri Sambandam: What about the Eastern Coastal road?

Shri Raj Bahadur: About the East coast road, the proposals are new. They have so far been dealt with by the State Governments. We shall consider them as and when the proposals are put up by the State Governments concerned. Of course, within the limited finances at our disposal, because, the Planning Commission can turn round and say that they could not provide for it within the Second Plan period.

A point was made by the hon. Member from Tripura about the Tripura road. I can tell him that in 1956-57, the expenditure that was incurred on the construction of roads in that State was to the tune of Rs. 56.04 lakhs; in 1957-58, it was Rs. 91 lakhs and in 1958-59, the provision is Rs. 60 lakhs. I happen to come from an ex-State which was as small as the size of Tripura. These amounts were not allotted to us for roads in that ex-State. I believe that this should satisfy the hon. Member from Tripura that whatever can be done in regard to this Union Territory in the matter of construction of roads is being done.

Then, I come to another point pertaining to transport. When we think of transport, at once rush to our minds the inhibitory factors and limitations under which our transport system has to function today. There can be no two opinions about the need for removing these inhibitory factors. We are all at one that the transport system of the country should be developed to an extent that it meets the requirements of our growing economy and the economic development that results from the implementation of the Plan. Transport

happens to be the vehicle on which our economic prosperity has to march. Therefore, I am very grateful to the Members who have laid due emphasis on the need for giving more attention to transport. In this behalf I can only say that I am at one with whatever fell from Shri Khadilkar, Shri M. R. Masani and other Members on this side and I can assure the House that we are trying our best to see that these inhibitory factors are removed.

In this connection, let me also advert to the question of taxation. It is acknowledged on all hands that the level of taxation, so far as transport is concerned, in our country, perhaps is the highest on motor vehicles and it is high time, rather, I think it is already late that we should consider somehow or other to relieve the burden of taxation on motor vehicles. I have not the least doubt in my mind that the taxation on motor vehicles did grow to this level also on account of political conditions. There was a time when we all thought that anybody who owned a car or travelled in a lorry or bus was a big man, and when we came to the municipalities or the legislatures or other places, we all thought this was perhaps the one cow from which as much milk as we liked could be drawn. That is why we find that the level of taxation has gone up to that extent.

In this connection, we have also to recognise that practically in all the States they have always fallen back upon the motor vehicles or motor fuel to enlarge their revenues from year to year.

Shri Dasappa (Bangalore): Not excluding the Centre.

Shri Raj Bahadur: Let us all recognise the fact that in our country motor vehicles are put to the highest level of taxation in the world, but the background is there. We have got to get out of the old ruts if we want to come to the proper solution of the problem.

In this connection, let us realise that there are two things to be done. Firstly, we have got to achieve a uniformity in the rate of taxation. Secondly, as far as possible, we should try to see that the machinery to realise these taxes should be simple.

On the subject of Taxation from time to time enquiries have been made by efficient and authoritative bodies. I need hardly remind the House about the Motor Vehicles Taxation Enquiry Committee or about the Taxation Enquiry Commission or about the study group on Transport planning. I need hardly also tell the House what that august body, the Indian Roads and Transport Development Association, has been doing about it from time to time.

These bodies have all felt that somehow or the other, the level of taxation should be reduced, but we have not yet achieved any success in this behalf. From year to year the Transport Advisory Council has met, from year to year conferences are held of the Transport Commissioners and Controllers. We all agree that we should not raise these taxes. We all agree that we should put a ceiling, and it is well known that even as late as October, 1957 the conference of the Transport Commissioners and Controllers from the various States that was held at Mussoorie also came to this conclusion and reaffirmed once again that a ceiling should be put on the level of taxation which should not exceed more than 75 per cent of the present Madras rates. But this resolution, or this recommendation of the various conferences has not been implemented so far. Why? Because, the States can ill-afford to allow any cut in their revenues.

I wonder what else can be the remedy in the circumstances than trying to centralise this system of taxation. This is just a suggestion, and I am only speaking out my mind. If we can realise these taxes centrally, and then distribute *pro rata* according to the income derived by the States concerned at the moment, perhaps that might be some solution of the problem

of achieving uniformity and rationalisation of taxation on motor vehicles.

In this connection, we have also got some suggestions from the IRTDA, and I can only say that they are under examination at the moment.

About taxation I need not say more, but apart from taxation there is the need for relaxation of certain controls on movement of vehicles also.

In this connection, the Mussoorie conference has done some good work. They have recommended certain relaxations, according to which now a public carrier or a truck, permit for which is granted by STA, can go freely within the limits or boundaries of a State.

Similar relaxations may have to be made for inter-State traffic also.

We have to welcome the appointment of the Inter-State Transport Commission in this connection. I am sure that the House will give its full blessings to the new Commission that has come into being.

It has got a very onerous and a very delicate duty to discharge. It has to act as a unifying link between the various States and the Central Government, it has also to provide the necessary liaison between the operators—public and private—and the Governments concerned. It may also have to plan how much of transport on a particular route has got to be provided. These duties are onerous and the three words that have been incorporated in the particular provision, *viz.*, development, co-ordination and regulation, give it enough powers and are wide enough to impose upon it a very heavy responsibility and a very difficult duty and a very onerous duty.

17 hrs.

I think a suggestion was made yesterday and repeated today that there should be a central body which may be known as road transport commission, which should have control and authority all over the country just

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as the Railway Board have in respect of Railways. The Inter-State Transport Commission might be just a nucleus or a beginning in that direction. At least I feel like that. Sooner or later we should examine this question with all its complications and in all its details, because we know that the Constitution has divided the responsibility in regard to development of transport between the Centre and the States, whereas the provisions of the Constitution even in regard to the taxes are different; for, we know that under entries 56 and 57 in the State List, the power to impose taxation has been given to the States. But then, whether in regard to the powers that have been given for taxation or in regard to control, some day, we shall have to consider this question in all its implications.

The next question that arises in connection with transport is about the number of vehicles. I am afraid I do not know exactly whether I was right or quoted rightly or otherwise. But the figures that have been given to us by the Planning Commission are as follows. I am referring here to the remark or observation made by Shri M. R. Masani.

It has been estimated that at the end of the Second Plan period, the demand for transport will be to the tune of 40,000 vehicles per annum. The estimate has been accepted by the Tariff Commission also. The annual manufacturing capacity of the four approved manufacturers of motor vehicles, as disclosed by them to the Tariff Commission in 1956 was as follows: The Hindustan Motors: 6,000; The Premier Automobiles: 6,000; The Tata Locomotive Engineering Co. Ltd: 7,500; Ashok Leylands: 1,500, which comes to 21,000 in all.

Subsequently, these firms have taken steps to increase their manufacturing capacity. The Hindustan Motors have also plans to increase their production capacity.

So, it is believed that in order to meet the increased demand from road transport necessitated as a result of the implementation of the various projects included in our Plan, we would require another 1,20,000 goods vehicles during the remaining three years of the Second Plan period. We have planned for production of 1,36,000 vehicles as follows: 1957-58: 20,000; 1958-59: 32,000; 1959-60: 39,000, and 1960-61: 45,000, thus bringing the total to 1,36,000. Out of this 120,000 will be available for goods Transport—I think we might be able to meet this requirement, and we might be able to bridge the gap if the gap is only that much wide, because these examinations about the requirements may differ from body to body or from authority to authority. Therefore, in all humility I would say that the figures that have been given by the RTDA may be correct, but this is the conclusion which has been arrived at, so far as Government are concerned.

I would now come to the question of bullock-carts.

An Hon. Member: May I know for how long we would be sitting today?

Mr. Speaker: As long as it is interesting.

Shri Raj Bahadur: I am entirely in the hands of the House. I think I shall take about fifteen minutes more.

Mr. Speaker: Hon. Members are all anxious to hear him.

Shri Raj Bahadur: About bullock-carts and the provision of rubber tyres for their wheels, I may say that on an average it will cost about Rs. 500 for one bullock-cart to have rubber tyred wheels. We have got a crore of such bullock-carts. So, it would come to Rs. 500 crores in all, and taking roads into account another Rs. 4,700 crores would be needed, because these bullock-carts with rubber-tyred wheels can go better on roads, whether they are surfaced or unsurfaced, rather than on muddy paths; because, whenever it rains, it has been experienced that these rubber

tyres do not work well in muddy tracks. So this is the whole position so far as this particular scheme is concerned.

We have never been indifferent to it. We have given all possible consideration and attention that it deserves. The interests of the bullock-cart, and particularly of the man who plies the bullock-carts, who goes behind the bullock-cart, are as dear to us as they are to anyone else in this House or outside. We yield to none in that anxiety or interest, so far as the good of that 'man' is concerned. But some people try to be needlessly chivalrous and try to champion each and every cause, knowing very well that what little can be done is being done, knowing very well the limitations and handicaps under which things have to be done.

So about that also, as the House is aware and as Pandit Thakur Das Bhargava also informed us, a team of our officers has gone to USA. Shri Roy, who has been taking a good deal of interest in this matter, sent me a note. I personally discussed that note with the Secretary, gave him that note and requested him to explore the possibilities, how far that particular scheme of getting tyres for wheels from America for the bullock-carts free or at nominal prices, which Shri Roy has put forth, can be worked. That is a matter which can only be decided after we get the results from that particular step which we have now taken.

Now, I will come to the Delhi Road Transport Authority. I was thinking that with the progress that the DTS had made, nothing much would be said. But Shri Vajpayee, who is not here, waxed eloquent about so many things in regard to that. I can only tell him that in 1986-87 alone we have added a fleet of 133 new buses to the existing fleet of the DTS, bringing the total to 534. These buses provide a total seating capacity for 22,269 passengers while the room for standees is for 7,206. It will be appreciated that within the limitations of finance

whatever expansion of the service could be achieved has been achieved.

So far as the question of labour relations is concerned, I may say that we have tried our level best to do whatever we could for meeting the demands of the union. I can say without any fear of contradiction that all the demands have been satisfied, including the one in regard to bonus which is proposed to be given as good performance reward. We have laid down that for such an allowance in the form of a good performance reward, there should be a minimum expectation of good duty and good work. We have laid down that at least 21 days attendance on duty is necessary to entitle one to this particular advantage or benefit. We have also said that he should have a record of good behaviour. He should not have been punished over and over again. These two restrictions are there. I believe that across the table, all such points can be discussed and settled. In this particular matter, however we have gone as far as we could.

Shri Sonavane (Sholapur—Reserved—Sch. Castes): What has been done about the reduction of bus fares in Delhi? They are the highest in the country.

Shri Raj Bahadur: No, I dispute that. I repudiate that. On the lowest slabs, the bus fares in Delhi are the lowest compared to Bombay and Calcutta. In the medium-slabs, our rates are high. Then we are nearly equal so far as the highest slabs are concerned.

Recently, we have rationalised the fare structure. Now, the new rates system is very convenient and I think we have also received some compliments for that. So I think that so far as that matter is concerned, we have done as best as we could.

To provide for concessions for children etc.....

Shrimati Parvathi Krishnan: What is this "etc."?

Shri Raj Bahadur: Of course, students also; and I think if the ladies also require concession, we may also look into it.

Shrimati Parvathi Krishnan: I object to "etc."

Mr. Speaker: They are an important category; he must have said, women and children etc.

Shri Raj Bahadur: That is a point which we would always like to look into. But, then, we have got to see that the DTS pays its way and does not run at a loss. It was after a good deal of effort that it has struck even and has just started making some profit. As soon as we observed that, we have made some profit, we have given something to labour and we have also rationalised the fare structure which has cost us about Rs. 6 lakhs more so far as the bill is concerned. So, I think there should be no dispute about that too.

Then, I come to the ports. I would only say that so far as the ports are concerned, 1956-57 was a hectic period for all the major ports. All I could say is that they were tried to their utmost and they did come out of the ordeal creditably. In 1956-57, the import export traffic reached the peak figure of 27.9 million tons. But this also has been exceeded this year, that is 1957-58, and it is expected to be as high as 29.7 million tons. Let us remember that during the worst period, the war years, it had never gone beyond 20 million tons—that is what I am told. So, the ports machinery, the staff etc. all have been put to the severest strain during these 2 or 3 years. Let us also recognise that the type of cargo they had to handle was also much more difficult than what they used to handle previously. I am referring to the huge equipment for the steel plants, the iron and steel that used to come both to Visakhapatnam and Calcutta.

If there had been some delays and some congestion, it could have been expected. Much was said by my hon. friend, Shri Raghunath Singh about

demurrage. According to his calculations, we have paid a demurrage of Rs. 225 lakhs. But, in answer to a question that had been put over and over again by my hon. friend Shri Tyagi, we placed on the Table of the House and before the House as much of information as we have collected. We put in a statement all the information, whether it was a daily figure or a monthly figure and all that. Unfortunately, in the calculations, it appears all these figures have been summed by Shri Raghunath Singh up to Rs. 2.25 crores. There were many overlappings of figures in this totalling. I think all the figures here won't go beyond Rs. 1 crore in the real total of demurrage paid.

Shri Raghunath Singh: That was only for three months.

Shri Raj Bahadur: Besides, all these months the ports have been earning despatch money also. Various departments which were getting or bringing goods have been getting despatch money as well and that also should be taken into account. I would only quote the figures of one department, the Food Department. The total freight paid in 1956-57 was Rs. 2084.3 lakhs. This year they did not pay any demurrage; and, they earned despatch money to the tune of Rs. 29.32 lakhs. In 1957-58, the total freight paid was Rs. 30.26 crores and the demurrage paid was Rs. 72.35 lakhs and the despatch money was Rs. 18.9 lakhs. Now, I would say that as and when it is possible for us to collect all the figures and to marshal them properly we would do that.....

Mr. Speaker: What does 30.26 represent?

Shri Raj Bahadur: That is the total freight paid by the Food Ministry, Rs. 30.26 crores. Out of that Rs. 72.35 lakhs have been paid as demurrage. We have also earned despatch money on that. I won't like to say that demurrage should have been avoided. But, was it possible to avoid it? That is another question we shall have to take into account because nobody

could have planned for the type of cargo that was not expected. We came to know that the steel plants would be there and some equipment will have to be brought for them only as late as about 1954-55. Therefore, we cannot have planned for all the mobile cranes needed in the port of Vizagapatam or for equipment whether in Bombay or Calcutta. It is so obvious that I will not go into that question.

Mr. Speaker: I am sure that the House will be satisfied if no more demurrage is incurred.

Shri Raj Bahadur: About that I may say that no ship has now to wait in any of these ports. If we allow the labour to work peacefully and in harmony, I think it will be a very great factor to ensure this particular thing. If there is labour unrest from time to time, if the peace of the port is disturbed, of course it reflects upon the operation and efficiency of the port as well. To that point also, I will come presently.

Another question that has been put is:

What has been done so far as the development of ports is concerned? In Kandla, four berths were originally planned and they were completed. Two are under construction for ore. At Calcutta mechanical ore berth, a heavy lift yard equipped with 200 tons crane and a mechanical coal loading plant and a new dredger had been provided. In Bombay, 34 new electric cranes have been brought into commission. Work on 11 out of 12 transit sheds under construction had been completed.

In Madras a new marshalling yard has been completed. Good progress has been made in the construction of coal and ore berths. At Vizag considerable addition has been made to the fleet of cranes for cargo handling. A new dredger had been provided.

We have also approached the World Bank for the developments of these ports, particularly to finance the

foreign exchange component needed for development. A negotiating team is already there in Washington and we hope they will return successfully.

Considering the labour unrest in the major ports, particularly in the period of congestion, we have come out with a good deal of success in the discussions so far as these labour problems are concerned. I may inform the House what we have done so far. All their demands were practically conceded when they met us in July last. Only a few demands remained. I may say from memory that they wanted the implementation of the favourable recommendations of the Chaudhury Committee report. We thought that such of the recommendations as were covered by the terms of reference to the Pay Commission could not be possibly implemented by us, because the ports of Cochin, Vizag and Kandla are being run directly by the Government. The terms and conditions of service which apply to the workers in these ports should naturally be the same as should be available to the workers in the ports of Calcutta, Bombay and Madras. Therefore, we shall have to wait for the Pay Commission's recommendations. It is well known that in the ports of Bombay, Madras and Calcutta, committees have been constituted consisting of representatives of labour and the port management. They are on this work. I hope they have proceeded very satisfactorily. The question of categorisation of the various workers in the various pay scales recommended by Mr. Chaudhury can also be considered. It shall also be successfully tackled, I hope.

I now come to the observations made by Mr. Menon about Cochin. He was rather angry or bitter about it. I would only say: let us consider what is in his mind when he says that the Arur bridge or Cochin port is a problem, as he calls them. How far is the Government or the administrative officer of the port responsible for that?

Shri Narayananikutty Menon: For giving the contract.

Shri Raj Bahadur: So far as the bridge is concerned, the work on the bridge has been restarted since yesterday. Perhaps the hon. Member is not aware of that.

Secondly, I may tell him.....

Mr. Speaker: The hon. Minister has anticipated him.

Shri Narayananikutty Menon: He did not inform me. I have not got the machinery which the hon. Minister has.

Shri Raj Bahadur: I can only say that the contractor, who was the best available contractor available to us, could not work because of labour troubles, and his financial position deteriorated. Therefore, that work had to be suspended for some time because of the financial trouble that the contractor was facing. We could not get hold of another contractor in the middle of the work easily. Therefore, we tried our level best, and it shall have to be said to the credit of the Administrative Officer of that Port that he has brought about a solution of the problem. Despite all troubles that had been created for him, he has carried on the work of the Port admirably. So far as development work at the Port is concerned I can tell you, with a good deal of pride in it, that he has undertaken all the work connected with the Second Plan, and he hopes to complete all works by the end of 1959. All the four new berths have already advanced far enough in construction. So far as the working of the Port is concerned, there has not been a single day's delay. So far as the handling of ships is concerned, the operations have been perfectly smooth and, despite all troubles that have been created he has done well.

The hon. Member says that there is a "satyagraha" going on. He has repeated this word 'satyagraha' several times. I would submit to the House what actually happened. How

can it be called satyagraha? No other person than the hon. Member himself wanted to, if I may say so, put certain demands—no other demands than the ones we hear here—and they were that the Chaudhury Committee's recommendations should be accepted. The Port Officer said that it will have to be decided after receipt of the Pay Commission's recommendations, and that it all depends upon the overall solution of the whole matter. Then the hon. Member and, perhaps, the union or the people whom he led staged a demonstration. There demonstration, or the so-called satyagraha, consisted of 6 or 8 people.

Mr. Speaker: Did he himself take part in the demonstration?

Shri Raj Bahadur: Yes, Sir. I will presently show something about that also, because I have got some relevant document in that connection.

Mr. Speaker: According to principles of democracy it is open to any Member of Parliament to convert the majority, and if he does not succeed in that he himself can go and demonstrate.

Shri Narayananikutty Menon: I do not know how the hon. Member says that I was there. The satyagraha is going on there and I never participated. He is at liberty—as he has been telling all these days—to make such allegations.

Shri Raghunath Singh: He may be behind that satyagraha.

Shri Raj Bahadur: I will just now produce a copy of a letter which was written by the hon. Member to the Port Officer; that would prove my humble submission. I only wanted to point out what type of super-satyagraha it is. It is just 5 or 8 people collecting either in front of the office of the Port Officer, or at his house, or at both places from 9.00 A.M. till 5.00 P.M. I do not know whether it was a sort of Ram Nam or some other thing they were chanting there, but it is admitted and known to all who pass by that way that all types of vituperative abuses and all types of

I should say, filthy things are uttered in respect of the Administrative Officer. It will neither be parliamentary nor dignified on my part to repeat all those things here, but it happens to be a fact that this is the type of thing which my hon. friend chooses to call "satyagraha". I think it is doing a grave outrage to the very sacred name of "satyagraha" to call such outrageous deeds as "satyagraha". It is, I think, better not to use this expression.

Then, when my friend was dissatisfied with the reply given by the Port Officer, he gave an ultimatum that he will hold meetings in the precincts or area of the port. No meetings are allowed to be held there without permission because that might disturb the port operations. Naturally, the Port Officer refused permission. Then came threats of so-called satyagraha again, till ultimately it was threatened that the work of the dredger will be stopped, which means that the entire safety of the port will be in jeopardy—at least the operation part of it. Because the Navy is also there, the Port Officer reported the matter to the Navy and said that they should take over. He also reported the matter to the Chief Minister. The Chief Minister did intervene and he wrote a letter. I would like to read what he wrote in the letter to the Administrative Officer. This is the letter which the Chief Minister, Shri E. M. S. Namboodiripad, wrote. The letter is dated 11th March, 1958. I can also give the number, etc., of the letter. The letter says:

"After you left yesterday, I had a talk with Shri T. C. N. Menon. It is my impression that if you have a heart to heart talk with him, all the outstanding points can be settled. I would, therefore, request you to arrange such a talk. I have advised Shri T. C. N. Menon also accordingly."

He sent a reply. I need not read out all that, because that will take a long time.

Shrimati Parvathi Krishnan: What is the operative part of that letter?

Shri Raj Bahadur: Of the letter of the Administrative Officer?

Shrimati Parvathi Krishnan: Yes.

Shri Raj Bahadur: The hon. Member may listen to that also.

"I acknowledge with thanks the receipt of your letter dated 11th March, 1958. Shri T. C. N. Menon met me very casually at the Malabar Hotel on the 8th evening and while expressing regret to me for the misconduct of the members of his Union, mentioned to me that he wanted to meet me outside the office hours. I told him that I had no objection; but I was surprised to find that on the 10th morning he sent a letter about holding a meeting without getting my permission. Immediately on my return after meeting you he held a Press Conference where he made fantastic allegations against me personally. With this background I wonder whether any useful purpose will be served by my meeting Shri Menon as his public utterances bear absolutely no relation to his private conversation. Since you desire that I should meet him, I will have no objection to meeting him. I would, however, like to point out that the demands he has made on me are all of an All-India nature and therefore have to be decided by the Government of India".

Again, the threat of holding that meeting came. The Port Officer reported to the police and some thing happened as a result of which on 15th March, 1958, the hon. Member Shri T. C. N. Menon, M.P. from Ernakulam, wrote to the Administrative Officer, Port of Cochin, as follows:

"It seems from the correspondence we had with you that there is some misunderstanding regarding the holding of meetings in the Port area by the Cochin Port Employees' Union. I wish to make it

[Shri Raj Bahadur]

quite clear that I am satisfied that previous permission will have to be obtained from you for holding meetings within the Port limits.

I can also inform you that I very much regret that on a previous occasion, permission was not specifically asked for.

I request you once again to permit me to hold the proposed meeting today."

This was the hon. Member's letter, and the reply to it is:

"With reference to your letter No. nil dated.....

Shri Narayananakutty Menon: There is nothing wrong in that letter.

Shri Raj Bahadur: I can produce that letter. It only shows that for that so-called agitation, so-called satyagraha, so-called desire or keenness to hold the meetings in the Port area, the hon. Member himself has, without any reservation, expressed his deep regret.

Shri Narayananakutty Menon: The hon. Minister was reading which letter?

Shri V. P. Nayar (Quilon): We want to hear the so-called reply to the so-called letter of the Administrative Officer.

Mr. Speaker: Let the hon. Members wait.

Shri Raj Bahadur: I would like the House to take into consideration the aspect as to how an officer can function in these circumstances. From time to time, he is threatened and unseemly demonstrations are held before this officer or his house. His wife and children have to put up with all these types of harassment which goes on; before the door-step of the officer, there are four or ten people, from morning to evening, sitting, and shouting all sorts of slogans and all sorts of vituperative

words and all that. If this is going to be the way in which we conduct our public activities, we will not do well. It will be at least harmful to the port, for, I am only concerned with the port now. We would like to see to it that no disturbance, no interference, is done by anybody, whatever his position, to the smooth working and running of the port. That is our first duty and we would like to discharge that duty to the best of our ability. I think I could end there so far as the ports are concerned.

I shall come to lighthouses now. But I think nobody spoke about lighthouses. So, I shall take up the development of minor ports. I may say two or three things here. We have got provision of Rs. 5 crores. It is well known to the House. So far as the Tuticorin, Karwar, and Bhatkal ports are concerned—there were four or five particular ports which have been mentioned in the debate—I can say that we are in very great sympathy with the demand to develop them. We also accept the dictum of the Nanjundiah report that such of the ports which have got traffic up to a particular limit may be classed as intermediate ports.

I think it will do well if I may invite the attention of the hon. Members to the recommendation of the National Harbour Board made at their meeting held recently in Kandla, namely that a Committee should be set up to go into the priorities so far as the development of these ports are concerned. We are interested deeply in the development of the minor ports. And I think with the co-operation of the State Governments concerned we should be able to develop these ports as quickly as possible. So far as the Second Plan is concerned, we have got no provision for converting minor ports into major ports. But these proposals can be taken into consideration only when the appropriate time comes and I do not think I can say much beyond that.

I will now come to certain observations which were made about the Visakhapatnam shipyard. So far as the observation that not a single ship goes out of the yard without showing some trouble either to the left or the right is concerned, I can only say that it is too much of an exaggeration. There is no doubt that the consultants have not given that satisfaction and that quality of service which could have been expected from them, so far as the construction of ships is concerned. But it is also a fact that as many as ten ships have already been turned out by them since they joined us in 1952. So far as I know, barring one or two minor defects in one or two vessels—there have been no defects in any other ships or vessels turned out by them.

Of course, the case of Andamans has been unfortunate. But, as I said, a committee was appointed to go into that. Now to hang all criticism always on this particular case of Andamans and to blame that the entire shipyard has been doing nothing and to say that everything has gone wrong is, I think, an overstatement not at all warranted by facts.

Mr. Speaker: Are the consultants continuing in office?

Shri Raj Bahadur: No. We have already given notice of termination of their contract. We are also exploring the possibilities of having some other people from other countries to act as our consultants.

Mr. Speaker: Who were our consultants before 1952?

Shri Raj Bahadur: I am sorry, I do not know that.

Then, a point was made about the cost of ships when they referred to the efficiency of the yard. I can only give out two or three facts in this connection. The main reasons for the disparity in prices are as follows:

The price of steel in U.K. is less by about Rs. 125 per ton than the price at which steel is available to

our shipyard. Secondly, on machinery, stores and equipment the shipyard had to incur an extra charge of 15 to 18 per cent on the cost by way of packing, forwarding and handling charges, insurance of the engines which have to be imported etc. Another reason for the high costs is the small number of ships produced, as the yard is comparatively small. Therefore, the prices do not compare favourably with the prices at which ships are built in U.K.

I will now come to tourism. So far as the compliments that have been paid to the department of tourism is concerned, I accept them on behalf of the Department with all humility and thankfulness. About certain suggestion which has come from a denizen of the Himalayas, Shri Bhakt Darshan, I would only say, we are all interested . . .

Shri V. P. Nayar: 'Denizen' is not a good word.

Shri Raj Bahadur: It is not a bad word either, I can assure you.

Shri V. P. Nayar: It is normally used for animals.

Shri Raj Bahadur: No.

Shri V. P. Nayar: Especially in Himalayas.

Shri Raj Bahadur: I can only say that we are very mindful of the needs of the great place of pilgrimage, Bhadrika Ashram and that it has to be connected with the rest of the country by roads.

About the other places, we have got limited funds at our disposal.

Mr. Speaker: Is there a proposal to link Bhadrika Ashram by road?

Shri Raj Bahadur: The road now goes up to 19 miles of Bhadrika Ashram.

Mr. Speaker: Is there a proposal to have it in this Plan?

Shri Raj Bahadur: We hope to do that, because we have to finance such roads in the interest of developing home-tourism and pilgrimages are a part of it. I think a good deal of finance was allotted for roads in the Himalayas region. Of course, my friend Mr. Bhakt Darshan was very pungent in his remarks especially so far as people going on ropes and *julas* are concerned, I can only say that the limitations from which we suffer are the main reasons for our not constructing bridges in the nullahs. As far as the Himalayas are concerned, we all are proud of it and we would like to beautify it as soon as possible, so that a larger and larger numbers of people can go to Himalayas and pray or stay there.

An Hon. Member: And do *tapasya*.

Shri Raj Bahadur: And also *tapasya*; I do not mind.

So far as tourism is concerned, it should be remembered that during the First Plan we had no specific provision for tourism as such. In the second Plan we started with some provision and we have got some funds allocated for us. I would only say that those funds will be utilized to the best advantage for the development of tourism.

In this connection, let me mention the two outstanding developments. First is in regard to the re-organisation of the department. We had only a tourist section or tourist department in the Ministry. Now it has been converted into a full-fledged department under a Director-General and the Director-General is no less a person than Mr. Chib.

Shri Braj Raj Singh: What about the Taj?

Shri Raj Bahadur: I will come to Taj also. Taj stands by itself. We have spent a good amount—the Archaeological Department has spent about Rs. 40,000 to Rs. 50,000 over it. That is all I remember about it. There is a particular feature about which I would like to make a mention.

I may say that our tourist traffic is going up every year. Last year in 1956, the figure was 68,808. During 1957, it went up to 80,545.

An Hon. Member: Are they foreign tourists?

Shri Raj Bahadur: They are all foreign tourists. This number does not include the Pakistanis who come in quite a good number otherwise. So, this is about 400 per cent more compared to 1951.

An Hon. Member: Mr. Chib has done good work.

Shri Raj Bahadur: I am thankful to you for that remark.

Then we have drawn up a list of 20 or 25 places—I will place a list of such places on the Table of the House later on—which are attended to, particularly in respect of construction of rest houses, canteens and other amenities and other facilities for the tourists.

So far as the need for co-ordination is concerned, we find that the activities of the department are such as are related to or dependent upon so many other departments of the Central Government and also of the State Governments. For that reason we always found difficulty in co-ordinating these activities. We have to depend, for example, on the Home Department or on the Education Department or on other departments. So a Tourist Promotion Committee has been set up under the chairmanship of the Cabinet Secretary, who looks to this work of liaison and co-ordination with a view to remove all the bottlenecks or obstacles that might come up in the implementation of the various plans that we draw up for the promotion of tourism.

So far as formalities are concerned, with the help of other Government departments, we can say that the formalities for the foreign tourists have been greatly reduced. They have been reduced to the minimum and are nearing the ideal of a tourist entering

India with one disembarkation card and a health card.

For the purpose of entertainment of tourists and for organising these entertainments and cultural activities in a better way we propose to consult various people in this behalf. A meeting has already been held in the Department of Tourism for that purpose. I think a good deal of co-ordination in regard to these cultural and entertainment activities will also be achieved. In this connection, we propose to issue a calendar of cultural festivals. That will be publicised widely in foreign countries and that will help the foreign tourists to synchronise their visit to India so as to be able to witness these cultural entertainments and get some idea of that also. I do not think I need say much about anything else so far as that is concerned.

I should now like to come to shipping. But before I come to shipping I may just say a word about these labour problems, because off and on that have been raised.

Mr. Speaker: Shipping is a major subject. Is it not?

Shri Raj Bahadur: Yes, Sir.

Mr. Speaker: Then why did he keep it till the end?

Shri Raj Bahadur: P. & T. is also there still.

Mr. Speaker: I am afraid we will have to adjourn.

Shri Raj Bahadur: If you could give me ten minutes I will finish these two points.

Some Hon. Members: No, no.

Shri Raj Bahadur: Ten minutes more and I will finish.

Mr. Speaker: Very well. Hon. Members will be patient.

Shri Raj Bahadur: This is just to complete my answer with regard to the labour problems pertaining to the ports. I had said something about the Choudhuri Committee report. Then

some points of dispute were thereon which also the labour unions seem to be rather agitated, particularly in regard to implementation of the decision of July, 1957. About that, I may say that there were three or four decisions. First, settlement of local demands. The items concerning two unions have been discussed with union representatives and they have been referred to adjudication. The items raised by the third union are under discussion with labour representatives. Then the dispute about claims relating to payment of arrear on account of overtime, has also been referred to adjudication. Then, the dispute relating to over-payment of bonus to stevedore workers. This has been settled in favour of the workers. Then, the demand regarding listing schemes and the uniformity in leave rules between classes III and IV. They have all been implemented. Then, comes the demand regarding payment of provident fund to piece rate workers at 6½ per cent, on total earnings. This happens to be the one thing on which there still remains some dispute. During negotiation some sort of information was given to us that piece-rate earnings are taken into account in the port of Calcutta while calculating the quantum of provident fund. That was found to be incorrect. This does not mean that because these piece rates are not taken into consideration while calculating the provident fund contribution a dispute should be raised on that point. Obviously the assurance given on this basis was on incorrect information. It is not possible to implement this in advance of the Pay Commission's recommendation, because this particular item is also covered by the Pay Commission. I think there is no reason whatsoever for our workers in the ports to feel agitated. We have succeeded in settling all their demands and all their points of dispute between the stevedore workers on the one hand and port authorities on the other hand, and other matters by mutual discussion across the table and I think the same thing will be done.

[Shri Raj Bahadur.]

So far as shipping is concerned, I will only list a few achievements that have been made in this field. I will give barely a list. A firm decision has been taken to establish a non-lapsable Shipping development fund. We think that in the course of the Plan period, we shall get about Rs. 10 crores. Rationalisation in the rate of interest has also taken place. Three per cent will now be charged for loans given to acquire ships both for the coastal and overseas sectors.

So far as shipping companies are concerned, they have acquired three ships on a self-financing basis without outlay of foreign exchange. The shipping companies have also been informed that they can acquire tonnage on a deferred payment basis provided the payment of the price of the vessel is spread over 6 or 7 years. A part of the Yen credit made available by the Government of Japan has been secured for the acquisition of tonnage. A shipping co-ordination committee has been set up. This will effect liaison between the shipping companies and the Government and ensure full utilisation of the available Indian ships.

Exemption from payment of wealth tax was another achievement in favour of the shipping companies. Exemption from the compulsory deposit scheme was another such concession which has now been extended to others also. Development rebate has been increased from 25 to 40 per cent. The Rail-Sea Co-ordination Committee's recommendations have been implemented to some extent with the result that a 15 per cent. increase has been made in the freight rate of the coastal vessels.

In the field of training also, I may say, we have proposed to increase the number of annual intake of trainees from 60 to 75 so far as Dufferin is concerned and from 50 to 65 so far as the Directorate of Marine Engineering is concerned. The Employment scheme applicable so far only to foreign going seamen has been extend-

ed to recruits for home trade also. The Deck Passenger Committees at Bombay, Madras and Calcutta have been re-constituted, and a committee has been set up in Nagapattinam port also. The Merchant Shipping Bill has been introduced and the Control of Shipping Act has been extended for a further period of two years. This is a brief list of the achievements of the year and I can perhaps humbly claim that in one single year, so much has not been done for the cause of shipping before.

I may now come to Posts and Telegraphs. So far as this department is concerned, one point which is rather important and which I should take in the few minutes at my disposal is about the demands of the Federation. It is well known that the P. & T. Federation put up as many as 63 demands before the strike period, out of which seventeen were accepted while 18 were partially accepted. Twenty-one demands were rejected at that time. Out of these 21, also, the Second Pay Commission was accepted later on. As a result of that, five more demands which were rejected in the initial stages, were referred to the Pay Commission. I need not detail them. I should further like to say that apart from the Second Pay Commission, we have also appointed a committee for the extra-departmental employees, and although some complaint has been made, some criticism has been levelled that too much time has been taken, I can assure the House that the officer who has been deputed for the purpose is going into all the necessary details, and he will submit a report as early as he can possibly do, but he does require time for it, because he has been going about quite a lot in the various parts of the country.

So far as the establishment of a permanent conciliation machinery is concerned, a standing committee was announced and is in the process of being formed. The Federation knows it very well, and I believe the hon.

Members also know it. I would only say that a point which has already been settled should not be raked up over and over again.

Legislation on departmental rules: This is another point about which I may say that the department is taking action to issue statutory rules.

Liberalisation of pension funds has also been done.

Thus, out of these 21 demands which were rejected, eleven go out like that, and only ten remain. I will just now mention the nature of these demands also.

One of the demands is for the repeal of the Safeguarding of National Security Rules. Another was for investment of free trade union rights and full citizenship privileges according to which the right to contest elections should also be given. These were of political nature and could not be accepted.

So, such are the demands which were rejected. I am glad to say the Federation has also accepted our stand that these demands are of a political nature and that we do not want politics and trade unionism to be confused with one another. Trade unionism for political ends, but then trade unionism by itself is not politics.

So, about these demands, I can say that all the demands have been practically settled, and we can now only hope that the Pay Commission will give due consideration to the rest of them.

About mails, Shri Bhakt Darshan said there should be at least one delivery in the villages in a week. I would like to say that we would like that the list of all these 22,724 villages, wherever there is no delivery even once a week, should be eliminated as quickly as possible, but that would take time. With the opening of more post offices, however, this can be done.

About the non-recognition of unions, some complaint was made. We

are on the horns of a dilemma in this connection because quite a number of unions, so far as the P. & T. itself is concerned, want to be recognised. There are unions which were recognised previously, and they want to enrol new members and there has been restriction on that too. If we allow such unions to be recognised, we are criticised. If we do not, then even we are also criticised. So, we are on the horns of a dilemma and we do not know what to do.

Shri Narayanan Kutty Menon: Follow a uniform policy.

Shri Raj Bahadur: Uniform procedure is there.

Shri Sambandam (Nagapattinam): Extra-departmental workers also want to have a separate union. What is the opinion of the hon. Minister?

Shri Raj Bahadur: I have already said that we have to wait for the committee's recommendations. They are of various categories, school teachers, station masters, of different professions and coming from different walks of life, and the same rules cannot be applied to all of them nor can the same organisation hold them all.

Various points have been made about the opening of post and telegraph offices and delays and all that. In regard to delays or inefficiency, reference was made to papers like the *Searchlight*, or the *Pioneer* in Lucknow. Complaints are made, but then, I do not think they are followed up with the specific facts, and sometimes when we have taken action on these newspaper clippings, we find that the complaints cannot be proved. In many cases, sometimes politics is also mixed up with these particular complaints that are published either by way of letters to the editor or something else. Local politics is also brought in. I may assure the House that every suggestion about the opening of post offices and telegraph offices and telephone exchanges—I would not like to take more time of the House—will be attended to, and it

[Shri Raj Bahadur]

will be our earnest endeavour to see that we do whatever we can in regard to those demands.

Thank you very much for the patience that has been shown and for the time allowed.

Shri Narayananakutty Menon: He referred . . .

Mr. Speaker: Personal explanation, is it?

Shri Narayananakutty Menon: Yes, Sir. He referred to two letters, one written by the Chief Minister to the administrative officer telling him that everything could be settled by direct talks, the other about permission to hold a meeting.

I came down from Trivandrum to meet the administrative officer, but found he circulated 20,000 copies of a notice printed by him as if he was a political leader. He also wrote to the Chief Minister saying there was no use meeting me because I was speaking politics at a press conference. That was what really happened. I expressed my willingness to meet him and discuss with him and settle matters, but he was not prepared.

Another letter was read out asking for permission to hold meetings. I asked for permission. He refused. Then he told the Chief Minister that I did not formally ask for it. Then I wrote to him stating there was a misunderstanding. I stated: "I seek formal permission from you. Permit me to hold the meeting", and then the meeting was held. These are the two letters. And this is the way in which the lower rank officers brief the Ministers and this is how they tell this House.

Shri Raj Bahadur: I do not think it is any fault of ours to get the required information, when the hon. Member from time to time criticises the Administrator. We should get facts from him. If we do not enquire into that then also we are blamed. If we enquire into that and get the facts

and place them before the House for its consideration, then also the hon. Member wants to blame us. I think it is for the House to judge how far such criticism is valid.

I can only plead in all humility and in all earnestness that let the port function smoothly and peacefully . . .

Shri Narayananakutty Menon: That is our demand.

Shri Raj Bahadur: There are about 14,000 workers in the port there. Out of that number, only a few workers in the workshop and in one or two other places are, frankly speaking, covered and perhaps led by the hon. Member. The other three unions have been functioning smoothly, properly and in all harmony with the port officer. So, I would expect all co-operation not only from the hon. Member but from the Government there also. I think the Chief Minister in this behalf was good enough to intervene . . .

An Hon Member: He is always good.

Shri Raj Bahadur: But if I may say so, we cannot say the same thing about other people.

17.52 hrs.

Shrimati Parvathi Krishnan: When the hon. Minister, Shri Humayun Kabir, got up to speak, he prefaced his speech by saying that he would be dealing with the problem of civil aviation which had not been touched by other people. He should not think that we were cold-shouldering him. Certainly, civil aviation is very important. It is an important wing of the transport and communications in this country, and that is why it is disturbing to see that in spite of the fact that year after year we ask of Government some clear-cut policy with regard to the development, the maintenance and the efficient running of civil aviation, such a policy is not

put before us, and we do not see where they are heading.

Mr. Speaker: Evidently, the hon. Member will take some more time.

Shrimati Parvathi Krishnan: Yes.

Mr. Speaker: The hon. Member may continue tomorrow.

BUSINESS ADVISORY COMMITTEE

TWENTY-SECOND REPORT

Shri Raghbir Sahai (Budaun): I beg to present the Twenty-second Report of the Business Advisory Committee.

17.53 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, the 28th March, 1958.

DAILY DIGEST

[Thursday, 27th March, 1958]

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1244. Committee on Prevention of Cruelty to Animals	6895—6900	1271. Collision of Railway Engines	6935-36
1245. Shipping Co-ordination Committee	6900—02	1272. Shipping Charges and Demurrage	6936-37
1246. Import of Wheat	6902—05	1273. T.B. Workers' Conference at Madras	6937
1247. Unwanted Coins	6905—08	1274. Co-operative Sugar Mills in U.P.	6937-38
1249. Mango.	6908-09	1275. Consumption of Aviation Fuel by Dakotas	6938
1250. National Highways in Bombay	6909—12	1276. Construction of Bridge over River Ganga	6938-39
1251. Sign Boards on Railway Stations	6912-13	1277. Construction of Lighthouse near Bassein, Bombay State	6939
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1253. Cooperative Societies	6917-18	1280. Light-houses in Andaman and Nicobar Islands	6940-41
1255. Overtime Allowance for Carriage and Wagon Staff	6918—20	1281. Delhi-Varanasi Hindi Teleprinter Line	6941
1257. Export of Iron ore through Masulipatam	6921-22	1282. Thefts of Parcels in Running Trains	6941-42
1258. Administrative Committee for Cochin Port	6922-23	U. S. Q. No.	
1259. Re-phasing of Community Development Programme	6923—25	1715. Indian Lighthouse Department	6942-43
1261. All India Railwaymen's Federation	6925—27	1716. Lighthouses	6943-44
1262. Non-Scheduled Airlines	6927-28	1717. Harnessing of Rivers in Rajasthan	6944
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1263. Training of Ship Master and Ship Engineers	6929	1720. Mettupalayam Railway Station	6945-46
1264. Transport Charges in Himachal Pradesh	6929	1721. Supply of Fertilisers to Bombay State	6946
1265. Anti-ticket Fraud Section	6930	1722. Sugar Factories in U. P.	6947
1266. Kosi Barrage	6930	1723. Earnings on Southern Railways	6947
1267. Disposal of Representations from Railway Employees	6931	1724. Pulling of Alarm Chains	6948
1268. Cholera Epidemic in Nagarjunasagar Project Camp	6931-32	1725. Compost and Green Manures	6948
1269. Postal Insurance Policies of Displaced persons	6932-33	1726. Sugar-cane Crop in Punjab	6949
1270. Fruit Preservation Factory in Kulu Valley	6933	1727. Fertilizers in Delhi	6949
1271. Rice Distribution	6933-34	1728. Fertilisers	6950
1272. Sarhind and Rajasthan Canals	6934	1729. Improvement of Flood-affected Areas in Punjab	6950-51
1273. Litan Hydro Electric Project in Manipur	6934-35		

Subject	COLUMNS	Subject	COLUMNS	
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<i>U.S.Q.</i>				
<i>No.</i>		<i>No.</i>		
1730. Extra-Departmental Post Office at Kiratpur in District Hoshiarpur	6951	1759. Warehouses in Punjab	6970	
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1732. English and Hindi Signallers	6952-53	1761. Delhi-Madras De-Luxe Train Service	6971	
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1734. Railway Inspectorate	6953-54	1763. Sugar Mills	6972-73	
1735. Grow More Food Pro-gramme	6954	1764. Quarters for P. & T. Employees at Nangal Dam	6973-74	
1736. Station Masters	6954	MOTIONS FOR ADJOURNMENT		
1737. Concessional Passes	6954-55	The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them :—		
1738. Public Call Office, Digh-wara	6955	(i) Opening of the fire by military Personnel against Railway em-ployees and others at Raichur Rail-way station on the 26th March, 1958.	Notice by Shri Narayanan Kutty Me-non, Shrimati Parvathi Krishnan and Sarvashri Vaipayee and Braj Raj Singh.	
1739. Post and Telegraph Offices	6955-56	(ii) Firing by Pakistan For-ces across Assam Bor-der on the 26th March, 1958.	Notices by Sarvashri Hem Barua and Assar.	
1740. Railway Protection Force	6957	PAPERS LAID ON THE TABLE—		
1741. Railway Accidents	6958	The following papers were laid on the Table :—		
1742. Symposium on Monsoons of the World	6959	(1) A copy of the All India Institute of Medical Sciences Rules, 1958.		
1743. Recruitment of Staff	6960	(2) A copy of the Annual Re-port of the Hindustan Ship-yard Private Limited along with the Audited Accounts for the year 1956-57.		
1744. Fair Prices Shops in Bombay State	6960-61	STATEMENT BY MINIS-TERS		
1745. Minor Irrigation Projects in Bombay State	6961	(i) The Deputy Minister of Railways (Shri Shah Nawaz Khan) made a statement correcting the reply given on the 14th March, 1958 to a supplementary by Shrimati Renu Chakravarty on Starred Question No. 970 regarding Corruption in Howrah Goods Accounts Office.		
1746. Development of Dairies and Animal Husbandry in Bombay State	6961-62			
1747. Preservation of Mangoes in Bombay	6962-63			
1748. Construction of Building for Post Office at Nipani	6963			
1749. Contributory Health Service Scheme	6964			
1750. Freight Charges for Rice from Burma	6965			
1751. Bombay State Road Transport Corporation	6965-66			
1752. Animal Husbandry and Veterinary Schemes in Orissa	6966-67			
1753. Development of Nangal Dam as a Tourist Centre	6967-68			
1754. Postal Service between Delhi and Bikaner	6968			
1755. Research Schemes	6968			
1756. Intensive Cultivation in Punjab	6968-69			
1757. Transport in Himachal Pradesh	6969			
1758. Road Transport Cor-poration	6970			

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[DAILY DIGEST]

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Subject	COLUMNS	Subject	COLUMNS
STATEMENT BY MINISTERS—<i>contd.</i>		REPORT OF BUSINESS ADVISORY COMMITTEE PRESENTED	7146
(ii) The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur) made a further statement regarding the crash of aircraft of the Indian Airlines Corporation in Nepal on the 24th March, 1958.		Twenty-second Report was presented.	
DEMANDS FOR GRANTS 6983—7145		AGENDA FOR FRIDAY, 28th MARCH, 1958—	
Further discussion on Demands for Grants Nos. 84 to 93 and 129 to 133 in respect of the Ministry of Transport and Communications continued. The discussion was not concluded.		Further discussion and voting on the Demands for Grants in respect of Ministry of Transport and Communications and discussion on the Demands for Grants in respect of the Ministry of Works, Housing and Supply.	